

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 16, 1981/Magha 27, 1902 (Saka)

No. 99 . . .

12.35 P.M.

1. President's Address—Laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 16th February, 1981.

2. Obituary references

The Speaker made references to the passing away of Shri Shankar Rao Telkikar, who was a Member of the First Lok Sabha; Shri G. K. Singha, who was a Member of the Third Lok Sabha; Sardar Mohamad Latifur Rahman, who was a Member of the Constituent Assembly; Shrimati Tara Govind Sapre, who was a Member of the Fourth Lok Sabha and Shri M. C. Chagla, who was a former Union Minister.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—

- (i) The Special Bearer Bonds (Immunities and Exemptions) Ordinance, 1981 (No. 1 of 1981) promulgated by the President on the 12th January, 1981.

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- (ii) The Delhi Sikh Gurdwaras (Amendment) Ordinance, 1981 (No. 2 of 1981) promulgated by the President on the 21st January, 1981.
 - (iii) The Life Insurance Corporation (Amendment) Ordinance, 1981 (No. 3 of 1981) promulgated by the President on the 31st January, 1981.
- (2) (i) A copy of the Annual Report (Hindi and English (versions) of the Rajghat Samadhi Committee, New Delhi, for the year 1979-80 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the Rajghat Samadhi Committee, New Delhi. for the year 1979-80.
- (3) A copy of Notification No. G.S.R. 8(E) (Hindi and English versions) published in Gazette of India dated the 6th January, 1981 together with an explanatory memorandum regarding reduction of export duty on semi finished leather from 25 per cent *ad valorem* to 10 per cent *ad valorem* under section 159 of the Customs Act, 1962.
- (4) A copy of Notification No. G.S.R. 11(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 1981 together with an explanatory memorandum regarding increase in rate of export duty on groundnut kernel and groundnut in shell, under sub-section (2) of section 8 of the Customs Tariff Act, 1975.

1.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th
February, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 17, 1981 | Magha 28, 1902 (Saka)

No. 100

11 A.M.

1. Starred Questions

Starred Questions Nos. 1, 3, 4 and 6—9 were orally answered. Replies to Starred Questions Nos. 2 and 10—20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1—75 and 77—200 were laid on the Table.

(Lok Sabha adjourned at 12.06 P.M. and re-assembled at 2.01 P.M.).

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1981, published in Notification No. G.S.R. 14(E) in Gazette of India dated the 12th January, 1981.
- (ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1981, published in Notification No. G.S.R. 15(E) in Gazette of India dated the 12th January, 1981.

- (iii) **The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1981**, published in Notification No. G.S.R. 16(E) in Gazette of India dated the 12th January, 1981.
- (iv) **The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1981**, published in Notification No. G.S.R. 17(E) in Gazette of India dated the 12th January, 1981.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Company Secretaries Regulations, 1981 (Hindi and English versions) published in Notification No. 41|1|80-CL. V. (ICSI No. 1 of 1981) in Gazette of India dated the 1st January, 1981, under sub-section (4) of section 39 of the Company Secretaries Act, 1980.
- (4) A copy of the Report (Hindi and English versions) on the Seventh General Elections to the House of the people in India 1980—Volume II (Statistical).
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Assent to Bills

(i) Secretary laid on the Table the Appropriation (No. 4) Bill, 1980, passed by the Houses of Parliament during the last Session and assented to.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following twenty-one Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Advocates (Amendment) Bill, 1980.
- (2) The Dock Workers (Regulation of Employment) Amendment Bill, 1980.
- (3) The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 1980.
- (4) The Mica Mines Labour Welfare Fund (Amendment) Bill, 1980.
- (5) The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Bill, 1980.
- (6) The Territorial Army (Amendment) Bill, 1980.
- (7) The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980.
- (8) The Company Secretaries Bill, 1980.
- (9) The Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Bill, 1980.
- (10) The Auroville (Emergency Provisions) Bill, 1980.
- (11) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980.
- (12) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1980.
- (13) The Jute Companies (Nationalisation) Bill, 1980.
- (14) The Code of Criminal Procedure (Amendment) Bill, 1980.

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- (15) **The Maruti Limited (Acquisition and Transfer of Undertakings) Bill, 1980.**
- (16) **The National Security Bill, 1980.**
- (17) **The Payment of Bonus (Second Amendment) Bill, 1980.**
- (18) **The Bird and Company Limited (Acquisition and Transfer of Undertakings and Other Properties) Bill, 1980.**
- (19) **The Tea (Amendment) Bill, 1980.**
- (20) **The Forest (Conservation) Bill, 1980.**
- (21) **The Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Bill, 1980.**

5. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Civil Supplies to the steep rise in prices of essential commodities.

The Minister of Civil Supplies made a statement in regard thereto.

6. Statements by Minister

- (1) The Minister of Railways made a statement regarding train accident which occurred between Kattandapattj and Vaniyambadi stations of Southern Railway on 11 February, 1981 and between Durandha and Chainwa stations of N.E. Railway on 15 February, 1981.

- (2) The Minister of Railways made a statement regarding agitation by a section of Loco Running Staff on Railways.

7. Matters Under Rule 377

- (1) Shri Hiralal R. Parmar raised a matter regarding atrocities against weaker sections in Gujarat.

The Minister of State for Home Affairs replied.

- (2) Shri Samar Mukherjee raised a matter regarding permission to form Trade Unions by civilian employees working in Defence establishments.

- (3) Shri N. Dennis raised a matter regarding conversion of Nagercoil (Kanyakumari District, Tamil Nadu) telephone exchange into an automatic exchange.

(4) Prof. Madhu Dandavate raised a matter regarding hardships caused to passengers due to trains carrying Kisans for the Kisan Rally in Delhi.

(5) Shri Surai Bhan raised a matter for declaring a Gazetted holiday on 18th February to commemorate Guru Ravidas Ji birthday.

(6) Shri G. M. Banatwalla raised a matter regarding Allgarh Muslim University.

(7) Shri Mani Ram Bagri raised a matter regarding incidents in Kurukshetra University, Haryana.

8. Government Bill—Passed

THE VICTORIA MEMORIAL (AMENDMENT) BILL, 1980

The motion for consideration of the Bill, was moved by Shri S. B. Chavan.

The following Members took part in the debate:—

- (1) Shri Jagpal Singh
- (2) Shri Xavier Arakal
- (3) Shri Satvasadhan Chakraborty
- (4) Shri Mool Chand Daga
- (5) Dr. Vasant Kumar Pandit
- (6) Shri Banusaheb Parulekar
- (7) Shri Vijav Kumar Yadav
- (8) Shri Jainpal Singh Kashyap
- (9) Shri N. K. Sheiwalkar

Shri S. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

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9. Report of Business Advisory Committee

Shri P. Venkatasubbhaiah presented the Eleventh Report of Business Advisory Committee.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th February, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 18, 1981|Magha 29, 1902 (Saka)

No. 101

11 A.M.

Announcement by Speaker

The Speaker made an announcement that he had a meeting with the Leaders of Party and Groups to discuss the suggestion made in the House on 17 February, 1981 regarding observance of holiday on account of Guru Ravi Das's birthday today. The Speaker also announced that they had all agreed that Guru Ravi Das's birthday should be observed as holiday for Lok Sabha today, as also in future.

The House agreed.

11.02 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th February, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA
BULLETIN—PART I
(Brief Record of Proceedings)

Thursday, February 19, 1981/Magha 30, 1902 (Saka)

No. 102

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Jahanuddin Ahmed who was a Member of the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 41, 43—45, 47 and 49—51 were orally answered. Replies to Starred Questions Nos. 42, 48, 52, 53 and 55—59 were laid on the Table.

Replies to Starred Questions Nos. 21—40 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 18th February, 1981.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 401—508, 510—533 and 535—600 were laid on the Table.

Replies to Unstarred Questions Nos. 201—400 for the 18th February, 1981 were also laid on the Table.

4. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri A. Neelalohithadasan Nadar regarding "the death of eight persons and the illness of several persons, due to the consumption of illicit liquor in Delhi, the capital of our nation and the serious situation arising out of that."

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Shri A. Neelalohithadasan Nadar then asked for leave of the House to the moving of the motion. The Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

5. The Budget (Railways)—1981-82

Shri Kedar Pandey presented a statement of estimated receipts and expenditure of the Government of India for the year 1981-82 in respect of Railways.

(Lok Sabha adjourned at 1.48 P.M. and re-assembled at 2.51 P.M.)

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1979-80 along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1979-80.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, for the year 1979-80 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1979-80.

- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1979-80.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1979-80.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1979-80.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1979-80. along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government on the working of the Richardson and Crud-das (1972) Limited, Bombay, for the year 1979-80.

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- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item 4(a) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1979-80 along with Audited Accounts.
- (7) A copy of the Development Councils (Procedural) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. S. O. 42(E) in Gazette of India dated the 21st January, 1981, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1979-80 along with Audited Accounts.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1979-80 along with Audited Accounts.
- (10) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1979-80 along with Audited Accounts.
- (11) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room & Training Centre, Calcutta, Central Institute of Tool Design, Hyderabad and Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1979-80.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of India, New Delhi, for the year 1978-79 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1978-79.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Praga Tools Limited, Secunderabad, for the year 1979-80.
- (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1979-80.
- (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A copy of the Agreement (Hindi and English versions) executed with the Government of Punjab on the 23rd August, 1980 under section 10 of the National Highway Act, 1956.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Semiconductor Complex Limited, S.A.S. Nagar (Punjab), for the year 1979-80.
- (ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar (Punjab), for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (b) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1979-80.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-fifth Session of the International Labour Conference held at Geneva in June, 1979.
- (18) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948.—
- (i) Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1979-80.
- (ii) Audited Accounts of the Employees' State Insurance Corporation, New Delhi, for the year 1979-80 together with the Audit Report thereon.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) The Delhi Control of Blasting in Public Places Regulations, 1980, published in Notification No. 3652/Spl. Cell, PHQ in Delhi Gazette dated the 10th December, 1980.
- (ii) Notification No. F. 10/5/79-Home (P) | Estt. published in Gazette of India dated the 17th December, 1980 containing the details of rules and orders which shall also apply to all Subordinates, Civilian and Class IV employees of the Delhi Police.
- (iii) The Delhi Police (Promotion and Confirmation) Rules, 1980, published in Notification No. F. 10/52/80-Home (P) / Estt. Vol. III in Delhi Gazette dated the 29th December, 1980.
- (iv) The Delhi Control of Erection or Exhibition of Advertising Devices Regulations, 1980, published in Notification No. 5207/Spl. Cell in Delhi Gazette dated the 29th December, 1980.

- (v) The Regulations for Licensing and controlling places of public amusement (other than Cinemas) and performances for public amusement, 1980, published in Notification No. 4935/Spl. Cell in Delhi Gazette dated the 29th December, 1980.
 - (vi) The Delhi Police (Punishment and Appeal) Rules, 1980, published in Notification No. F. 10/52/80-H(P)/Estt. Vol. II in Delhi Gazette dated the 30th December, 1980.
 - (vii) The Delhi Police (General Conditions of Service) Rules, 1980, published in Notification No. F. 10/58/80-H(P)/Estt. in Delhi Gazette dated the 31st December, 1980.
 - (viii) The Delhi Police Appointment and Recruitment Rules, 1980, published in Notification No. F. 10(52)/80-Home (P)/Estt. in Delhi Gazette dated the 31st December, 1980.
 - (ix) The Delhi Police (Miscellaneous) Matters Rules, 1980, published in Notification No. F. 10/53/80-Home (P)/Estt. in Delhi Gazette dated the 29th December, 1980.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1980, published in Notification No. G.S.R. 698 (E) in Gazette of India dated the 17th December, 1980.
 - (ii) The Indian Police Service (Pay) Eleventh Amendment Rules, 1980, published in Notification No. G.S.R. 699 (E) in Gazette of India dated the 17th December, 1980.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 700 (E) in Gazette of India dated the 17th December, 1980.
 - (iv) The Indian Administrative Service (Pay) Fifteenth Amendment Rules, 1980, published in Notification No. G.S.R. 701 (E) in Gazette of India dated the 17th December, 1980.

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- (v) The Indian Administrative Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 702(E) in Gazette of India dated the 17th December, 1980.
- (vi) The Indian Administrative Service (Pay) Sixteenth Amendment Rules, 1980, published in Notification No. G.S.R. 703(E) in Gazette of India dated the 17th December, 1980.
- (vii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1980, published in Notification No. G.S.R. 1291 in Gazette of India dated the 20th December, 1980.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1980, published in Notification No. G.S.R. 708(E) in Gazette of India dated the 22nd December, 1980.
- (ix) The Indian Police Service (Pay) Twelfth Amendment Rules, 1980, published in Notification No. G.S.R. 709(E) in Gazette of India dated the 22nd December, 1980.
- (x) The Indian Police Service (Probation) Amendment Rules, 1980, published in Notification No. G.S.R. 1305 in Gazette of India dated the 27th December, 1980.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1981, published in Notification No. G.S.R. 21(E) in Gazette of India dated the 16th January, 1981.
- (xii) The Indian Forest Service (Pay) Amendment Rules, 1981, published in Notification No. G.S.R. 22(E) in Gazette of India dated the 16th January, 1981.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1981, published in Notification No. G.S.R. 46(E) in Gazette of India dated the 5th February, 1981.
- (xiv) The Indian Administrative Service (Pay) Amendment Rules, 1981, published in Notification No. G.S.R. 47(E) in Gazette of India dated the 5th February, 1981.

- (xv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1981, published in Notification No. G.S.R. 31(E) in Gazette of India dated the 23rd January, 1981.
- (xvi) The Indian Forest Service (Pay) Second Amendment Rules, 1981, published in Notification No. G.S.R. 32 (E) in Gazette of India dated the 23rd January, 1981.
- (21) A copy of Notification No. G.S.R. 40(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1980 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to the Foreign Ministers, their spouses and delegates participating in the Non-aligned Foreign Ministers Conference in New Delhi, under section 41 of the Finance Act, 1979.
- (22) A copy of the Central Excise (First Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 20(E) in Gazette of India dated the 14th January, 1981, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.
- (23) A copy of the Income-tax (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 47(E) in Gazette of India dated the 22nd January, 1981, under section 296 of the Income-tax Act, 1961.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 697 (E) published in Gazette of India dated the 17th December, 1980 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against advance licences for export production.
- (ii) G.S.R. 706 (E) published in Gazette of India dated the 20th December, 1980 together with an explanatory memorandum rescinding notification Nos. 204-Customs and 205-Customs dated the 3rd October, 1979.

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- (iii) G.S.R. 712(E) published in Gazette of India dated the 23rd December, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.
- (iv) The Baggage (Amendment) Rules, 1980, published in Notification No. G.S.R. 716(E) in Gazette of India dated the 26th December, 1980.
- (v) G.S.R. 718(E) published in Gazette of India dated the 26th December, 1980 together with an explanatory memorandum regarding exemption to semi-finished liquid nitrogen containers from the whole of basic and additional duties of customs leviable thereon.
- (vi) G.S.R. 720(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum regarding extension of validity of notification No. 4-Customs dated the 6th January, 1977 on anhydrous ammonia beyond 31st December, 1980.
- (vii) G.S.R. 721(E) published in Gazette of India dated the 27th December, 1980 together with an explanatory memorandum authorising General Manager, Bharat Heavy Electricals Limited, Bhopal, as one of the specified authorities competent to issue essentiality certificate.
- (viii) G.S.R. 727(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum extending the validity of Notification No. 84-Customs dated the 19th April, 1980 on glass shell upto 31st March, 1981.
- (ix) G.S.R. 730(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum extending the validity of Notification No. 10-Customs dated the 30th January, 1980 on liquid nitrogen plants upto 31st December, 1981.
- (x) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1981 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

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- (xi) G.S.R. 2(E) published in Gazette of India dated the 1st January, 1981 together with an explanatory memorandum regarding continuance of exemption on instant coffee from export duty.
 - (xii) G.S.R. 3(E) and 4(E) published in Gazette of India dated the 1st January, 1981 together with an explanatory memorandum regarding exemption to aluminium scrap from the basic duty in excess of 35 per cent *ad valorem* and from the whole of the additional duty and auxiliary duty of customs.
 - (xiii) G.S.R. 6(E) published in Gazette of India dated the 2nd January, 1981 together with an explanatory memorandum regarding concessional customs duty on stainless steel plates, strips and sheets.
 - (xiv) G.S.R. 9(E) published in Gazette of India dated the 6th January, 1981 together with an explanatory memorandum regarding basic customs duty on soda ash of dense variety.
 - (xv) G.S.R. 10(E) published in Gazette of India dated the 8th January, 1981 together with an explanatory memorandum regarding exemption to Ferro Nickel from the whole of additional duty leviable thereon.
 - (xvi) G.S.R. 19(E) published in Gazette of India dated the 13th January, 1981 together with an explanatory memorandum exempting basic chrome sulphate from basic customs duty in excess of 40 per cent *ad valorem* and whole of additional customs duty.
- (25) A statement (Hindi and English versions) indicating the result of market loans floated by the Central Government in December, 1980.
- (26) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 722(E) published in Gazette of India dated the 27th December, 1980 together with an explanatory memorandum regarding exemption from

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Central Excise Duty on skimmed milk powder manufactured by Andhra Pradesh Dairy Development Corporation and used in free feeding programme for children in Andhra Pradesh.

- (ii) G.S.R. 724(E) and 725(E) published in Gazette of India dated the 30th December, 1980 together with an explanatory memorandum regarding extension of duration of the partial exemptions from excise duty to Transformers and Generators and Electric motors.
- (iii) G.S.R. 726(E) published in Gazette of India dated the 30th December, 1980 together with an explanatory memorandum regarding extension of the period of duty exemption to bare copper wires.
- (iv) G.S.R. 729(E) published in Gazette of India dated the 31st December, 1980 together with an explanatory memorandum regarding extension of the period of concession to raw Naphtha used in the manufacture of ammonia.
- (v) G.S.R. 25(E) published in Gazette of India dated the 16th January, 1981 together with an explanatory note regarding exclusion of gas cylinders manufactured in a factory whose annual licenced capacity exceeds 60,000 cylinders.
- (vi) G.S.R. 30(E) published in Gazette of India dated the 21st January, 1981 together with an explanatory memorandum making certain amendments to Notification No. 201/79-Central Excises dated the 4th June, 1979.
- (vii) G.S.R. 49(E) published in Gazette of India dated the 6th February, 1981 together with an explanatory memorandum regarding withdrawal of exemption to cream laid and cream wove paper.
- (viii) G.S.R. 108 published in Gazette of India dated the 31st January, 1981 together with an explanatory memorandum making certain amendment to Notification No. 35/73-CE dated the 1st March, 1973 to include therein use of benzene, toluene etc. as de-waxing solvent for the manufacture of light diesel oil.

(27) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

- (1) The Railways (Warehousing and Wharfage) (Amendment) Rules, 1981, published in Notification No. S.O. 1(E) in Gazette of India dated the 1st January, 1981.
- (2) The Railways (Warehousing and Wharfage) (Second Amendment) Rules, 1981, published in Notification No. S.O. 31(E) in Gazette of India dated the 16th January, 1981.
- (3) The Railways (Warehousing and Wharfage) (Third Amendment) Rules, 1981, published in Notification No. S.O. 69(E) in Gazette of India dated the 28th January, 1981.

7. Calling Attention

Shri Gadadhar Saha called the attention of the Minister of Labour to the serious situation due to continuing strike in the public sector engineering units in Bangalore and Hyderabad and steps taken by the Government to settle the matter.

The Minister of Planning and Labour made a statement in regard thereto.

8. Report of Committee on Private Members' Bills and Resolutions

Shri P. Parthasarthy presented the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

9. Motions regarding report of Joint Committees—Extension of Time

- (1) Shri D. K. Naikar moved the following motion:—

“That this House do extend up to the last day of the first week of the Sixth Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.”

The motion was adopted.

- (2) Shrimati Krishna Sahi moved the following motion:—

“That this House do extend up to the last day of the Sixth Session, the time for presentation of the Report of

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the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law dealing effectively with the evil of dowry system."

The motion was adopted.

10. Motion regarding Eleventh Report of Business Advisory Committee.

Shri V. N. Gadgil moved the following motion:—

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 17th February, 1981."

The amendments moved by Dr. Subramaniam Swamy and Shri G. M. Banatwalla were negatived.

The motion was adopted.

11. Adjournment Motion

At 4 P.M. Shri A. Neelalohithadasan Nadar moved the following motion:—

"That the House do now adjourn".

The following Members took part in the debate:—

- (1) Shri Eduardo Faleiro
- (2) Shri Sunil Maitra
- (3) Shri Mool Chand Daga
- (4) Shrimati Pramila Dandavate
- (5) Prof. Narain Chand Parashar
- (6) Swami Indervesh
- (7) Shrimati Sanyogita Rane
- (8) Shri Tapeswar Singh
- (9) Shri K. Mayathevar
- (10) Shri Dileep Singh Bhuria
- (11) Shri Krishna Kumar Goyal
- (12) Shri Xavier Arakal
- (13) Shri Jharkhande Rai
- (14) Shri A. K. Roy
- (15) Shri Harish Kumar Gangwar
- (16) Shri Yogendra Makwana

Shri A. Neelalohithadasan Nadar replied to the debate.

The motion was negatived.

12. Statement by Minister

The Minister of Law, Justice and Company Affairs made a statement regarding occupation of Indian Mission and the Gautemalan Mission in Mexico city by a group of Mexican Indians at about 0130 hours, Indian Standard Time.

13. Motion of Thanks on the President's Address

Shri V. N. Gadgil moved the following motion:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 16th February, 1981.”

His speech was not concluded.

7.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th February, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, February 20, 1981/Phalguna 1, 1902 (Saka)

No. 103

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 61, 62, 64, 65, 69, 70 and 72—74 were orally answered. Replies to Starred Questions Nos. 66—68, 71 and 75—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—623, 625—712, 714—718, 720—724, 726—737, 739—752 and 754—800 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1979-80.
 - (ii) Annual Report (Hindi and English versions) of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review (Hindi* version) by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1979-80.

*English version was laid on the Table on the 19th December, 1980.

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- (ii) Annual Report (Hindi* version) of the Hindustan Zinc Limited, Udaipur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the National Company Limited (Acquisition and Transfer of Undertakings) Rules, 1980 (Hindi and English versions) published in Notification No. S. O. 14(E) in Gazette of India dated the 8th January, 1981, under sub-section (3) of section 33 of the National Company Limited (Acquisition and Transfer of Undertakings) Act, 1980.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1978-79.

*English version was laid on the Table on the 19th December, 1980.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1978-79.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1979-80.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Air Compressors (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 10 in Gazette of India dated the 3rd January, 1981.
 - (ii) The Export of Automobile Spares, Components and Accessories (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 11 in Gazette of India dated the 3rd January, 1981.
 - (iii) The Export of Bicycles (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 12 in Gazette of India dated the 3rd January, 1981.
 - (iv) The Export of Bright Steel Bars (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 13 in Gazette of India dated the 3rd January, 1981.
 - (v) The Export of Cast Iron Soil Pipe and Fittings (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 14 in Gazette of India dated the 3rd January, 1981.

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- (vi) The Export of Cast Iron Manhole Covers and Frames (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 15 in Gazette of India dated the 3rd January, 1981.
- (vii) *The Export of Cast Iron Spun Pipes (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 16 in Gazette of India dated the 3rd January, 1981.*
- (viii) The Export of Diesel Engines (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 17 in Gazette of India dated the 3rd January, 1981.
- (ix) The Export of Domestic Refrigerators (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 18 in Gazette of India dated the 3rd January, 1981.
- (x) The Export of Dry Batteries (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 19 in Gazette of India dated the 3rd January, 1981.
- (xi) The Export of Electric Cables and Conductors (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 20 in Gazette of India dated the 3rd January, 1981.
- (xii) The Export of Electric Lamps and Tubes (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 21 in Gazette of India dated the 3rd January, 1981.
- (xiii) The Export of Electric Fans (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 22 in Gazette of India dated the 3rd January, 1981.
- (xiv) The Export of Enamel Wires (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 23 in Gazette of India dated the 3rd January, 1981.
- (xv) The Export of Expanded Metal Steel Sheets (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 24 in Gazette of India dated the 3rd January, 1981.

- (xvi) The Export of Fasteners (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 25 in Gazette of India dated the 3rd January, 1981.
- (xvii) The Export of Flash Lights (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 26 in Gazette of India dated the 3rd January, 1981.
- (xviii) The Export of Industrial Chains (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 27 in Gazette of India dated the 3rd January, 1981.
- (xix) The Export of Light Engineering Products (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 28 in Gazette of India dated the 3rd January, 1981.
- (xx) The Export of Pipe Fittings (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 29 in Gazette of India dated the 3rd January, 1981.
- (xxi) The Export of Power Driven Pumps (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 30 in Gazette of India dated the 3rd January, 1981.
- (xxii) The Export of Power Transformer (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 31 in Gazette of India dated the 3rd January, 1981.
- (xxiii) The Export of Room Air Conditioners (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 32 in Gazette of India dated the 3rd January, 1981.
- (xxiv) The Export of Sanitary Water Fittings (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 33 in Gazette of India dated the 3rd January, 1981.
- (xxv) The Export of Sewing Machines (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 34 in Gazette of India dated the 3rd January, 1981.

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- (xxvi) *The Export of Silver Plated Wares (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 35 in Gazette of India dated the 3rd January, 1981.
- (xxvii) *The Export of Small Tools and Hand Tools (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 36 in Gazette of India dated the 3rd January, 1981.
- (xxviii) *The Export of Stainless Steel Utensils (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 37 in Gazette of India dated the 3rd January, 1981.
- (xxix) *The Export of Steel Tubes (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 38 in Gazette of India dated the 3rd January, 1981.
- (xxx) *The Export of Steel Trunks (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 39 in Gazette of India dated the 3rd January, 1981.
- (xxxi) *The Export of Steel Wire Rope (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 40 in Gazette of India dated the 3rd January, 1981.
- (xxxii) *The Export of Storage Batteries (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 41 in Gazette of India dated the 3rd January, 1981.
- (xxxiii) *The Export of Transmission Line Towers (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 42 in Gazette of India dated the 3rd January, 1981.
- (xxxiv) *The Export of Valves (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 43 in Gazette of India dated the 3rd January, 1981.
- (xxxv) *The Export of Water Coolers (Quality Control and Inspection) Amendment Rules, 1980*, published in Notification No. S.O. 44 in Gazette of India dated the 3rd January, 1981.

- (xxxvi) The Export of Welding Electrodes (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 45 in Gazette of India dated the 3rd January, 1981.
- (xxxvii) The Export of Steel Wire Strands (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 46 in Gazette of India dated the 3rd January, 1981.
- (xxxviii) The Export of P.V.C. Leather Cloth (Inspection) Rules, 1981 published in Notification No. S.O. 49 in Gazette of India dated the 3rd January, 1981.
- (xxxix) The Export of Ultramarine Blue (Quality Control and Inspection) Rules, 1981 published in Notification No. S.O. 92 in Gazette of India dated the 10th January, 1981.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1979-80.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the processed Foods Export Promotion Council, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the processed Foods Export Promotion Council, New Delhi, for the year 1978-79.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1979-80, under section 12A of the Central Silk Board Act, 1943.

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- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1979-80.
- (13) A copy of the Amendments (Hindi and English versions) to the Reserve Bank of India Guarantee Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India, Act, 1934.
- (14) A copy of the Annual Report (Hindi** version) of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (15) A copy of the Hotel-Receipts Tax Rules, 1981 (Hindi and English versions) published in Notification No. S. O. 81(E) in Gazette of India dated the 31st January, 1981, under sub-section (4) of section 34 of the Hotel-Receipts Tax Act, 1980.
- (16) A copy of the Income-Tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 46(E) in Gazette of India dated the 22nd January, 1981, under section 296 of the Income-tax Act, 1961.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G. S. R. 52(E) and 53(E) published in Gazette of India dated the 9th February, 1981 together with an explanatory memorandum regarding exemption to capital goods, raw materials and components when imported into India for the purpose of manufacture of articles for export from the whole of basic, auxiliary and additional duties of customs.

**Hindi version of the Review and the English version of the Review & Report were laid on the Table on the 22nd December, 1980.

- (ii) G.S.R. 57(E) published in Gazette of India dated the 10th February, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies mentioned in the notification into Indian currency or *vice-versa*, in supersession of notification dated the 1st January, 1981.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 109 in Gazette of India dated the 31st January, 1981.
- (ii) The Central Excise (Third Amendment) Rules, 1981, published in Notification No. G.S.R. 110 in Gazette of India dated the 31st January, 1981.
- (19) A copy of Notification No. G.S.R. 48(E) (Hindi and English versions) published in Gazette of India dated the 6th February, 1981 together with an explanatory memorandum making certain amendment to Notification No. 141/72 CE dated the 3rd June, 1972, issued under the Central Excise Rules, 1944.

4. Calling Attention

Shri Sunil Maitra called the attention of the Minister of Energy to the reported trapping of about 500 miners in the Bhadua coalmines in Giridih district of Bihar.

The Minister of State for Energy made a statement in regard thereto.

5. Statements by Minister

(1) The Minister of Parliamentary Affairs made a statement correcting the answer given on the 5th December, 1980 to Starred Question No. 278 by Shri Chitta Basu and supplementaries thereon about date for receipt of tenders for the proposed iron ore pelletisation plant at Mangalore.

(2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd February, 1981.

[P.T.O.]

6. Motion for Election to Committee

Shri Khurshid Alam Khan moved the following motion:—

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act.”

The motion was adopted.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2 07 P.M)

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil on the 19th February, 1981 continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 16th February, 1981.’”

His speech was concluded.

Shri Nawal Kishore Sharma seconded the motion.

Four hundred and six amendments [Nos. 1 to 96, 115 to 122, 210 to 321, 375 to 411, 424 to 428, 437 to 453, 463 to 471, 488 to 520, 538 to 546, 554 to 577, 559 to 563, 565 to 567, 589 to 594, 601 to 620 and 653 to 694] were moved.

Shri George Fernandes took part in the debate. His speech was not concluded.

The discussion was not concluded.

8. Motion Regarding Fourteenth Report of Committee on Private Members' Bills and Resolutions

Shri Rashid Masood moved the following motion:—

“That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th February, 1981.”

An amendment moved by Shri Balasaheb Vikhe Patil, was adopted.

The motion was adopted in the following amended form:—

“That this House do agree with the Fourteenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 19th February, 1981, subject to the modification that the Constitution (Amendment) Bill, 1981 (*Amendment of article 79, etc.*) by Shri Balasaheb Vikhe Patil be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill.”

9. Private Members’ Bills—Introduced

(1) The Utilization of Marginal Forest Land for Social Security Bill, 1980 by Shri P. Rajagopal Naidu.

(2) The University Grants Commission (Amendment) Bill, 1980 (*Amendment of sections 5, 12 etc.*) by Shri George Fernandes.

(3) The Disabled Persons Welfare Bill, 1981 by Prof. N. G. Ranga.

(4) The Constitution (Amendment) Bill, 1980 (*Amendment of article 19*) by Shri Bhogendra Jha.

(5) The High Court at Allahabad (Establishment of a Permanent Bench at Bareilly) Bill, 1981 by Shri Harish Chandra Singh Rawat.

(6) The Land Acquisition (Amendment) Bill 1981 (*Insertion of new section 17A*) by Shri A. T. Patil.

(7) The Constitution (Amendment) Bill 1981 (*Amendment of article 368*) by Shri Bapusaheb Parulekar.

(8) The General Clauses (Amendment) Bill, 1981 (*Substitution of section 23*) by Shri A. T. Patil.

(9) The Land Acquisition (Amendment) Bill, 1981 (*Amendment of sections 17 and 23*) by Shri Digambar Singh.

(10) The Aligarh Muslim University (Amendment) Bill, 1981 (*Amendment of Statutes*) by Shri Rashid Masood.

(11) The Constitution (Amendment) Bill, 1981 (*Amendment of article 31B*) by Shri Balasaheb Vikhe Patil.

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(12) *The Constitution (Amendment) Bill, 1981 (Amendment of article 51) by Shri Eduardo Faleiro.*

(13) *The Providing of Employment, Unemployment Allowance and Unemployment Insurance Scheme Bill, 1981 by Shri B. V. Desai.*

10. Private Member's Bill—Under Consideration

The Country Fishing Boats Protection Bill, 1980 by Shri R. K. Mhalgi.

Discussion on the motion for consideration of the Bill moved on the 19th December, 1980 continued.

Shri R. K. Mhalgi concluded his speech.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Bapusaheb Parulekar.

The following Members took part in the Debate:—

- (1) Shri Eduardo Faleiro
- (2) Prof. Madhu Dandavate
- (3) Prof. N. G. Ranga
- (4) Shri Bapusaheb Parulekar
- (5) Shri B. K. Nair
- (6) Shri Xavier Arakal
- (7) Shri Ram Vilas Paswan
- (8) Shri Chitta Basu (*speech unfinished*).

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd February, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 23, 1981/Phalgun 4, 1902 (Saka)

No. 104

11 A. M.

1. Starred Questions

Starred Questions Nos. 81, 83 and 86—88 were orally answered. Replies to Starred Questions Nos. 82, 84 and 89—100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—852, 854—968 and 970—1000 were laid on the Table.

3. Question of Privilege

The Speaker gave his ruling in regard to the question of Privilege given notice of by Shri George Fernandes against the Minister of Railways, Shri Kedar Pandey, regarding alleged leakage of the Railway Budget presented to the House on 19th February, 1981 and withheld his consent to the raising of the question of privilege.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Reports (Hindi** version) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

**English version of the Reports and Hindi and English versions of the Review by Government were laid on the Table on the 15th December, 1980.

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- (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the 'Economic Survey, 1980-81' (Hindi and English versions).
- (3) A copy of the Annual Report (Hindi* version) of the Indian Institute of Technology, Kharagpur, for the year 1979-80.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1979-80 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1979-80.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Bhopal, for the year 1979-80.
- (6) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Accounts of the Institute.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1979-80 along with Audit Report thereon.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1979-80 within the prescribed period of nine months after the close of the Accounting year.

*English version was laid on the Table on the 23rd December, 1980.

- (9) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1979-80 along with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institutes of Technology Act, 1961.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti Samiti, New Delhi, for the year 1979-80 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti Samiti, New Delhi, for the year 1979-80.
- (11) A copy of the Delhi Development (Grant of allowance to non-official members of the Advisory Council) (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 98 in Gazette of India dated the 24th January, 1981, under section 58 of the Delhi Development Act, 1957.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
(i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1979-80
(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
(i) Statement No. XXII—Fourth Session, 1978.
(ii) Statement No. XVI—Fifth Session, 1978.
(iii) Statement No. XIV—Sixth Session, 1978.
(iv) Statement No. XVII—Seventh Session, 1979.
(v) Statement No. VIII—Eighth Session, 1979.

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- (vi) Statement No. V—First Session, 1980.
- (vii) Statement No. V—Second Session, 1980.
- (viii) Statement No. VII—Third Session, 1980.
- (ix) Statement No. VIII—Third Session, 1980.
- (x) Statement No. IX—Third Session, 1980.
- (xi) Statement No. I—Fourth Session, 1980.

} Seventh
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(14) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1978-79.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1979-80.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1979-80.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the School of Buddhist Philosophy, Choglamsar, Leh-Ladakh, for the year 1979-80.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Buddhist Philosophy, Choglamsar, Leh-Ladakh, for the year 1979-80.
- (19) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1977-78.
- (ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Bonus and Dearness Allowance) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 2nd February, 1981, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 as amended by the Life Insurance Corporation (Amendment) Ordinance, 1981 (Ordinance No. 3 of 1981).
- (22) A copy each of the following Reports (Hindi and English versions):—
- (i) Annual Report of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) Annual Report of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1979-80 along with Audited Accounts.
- (iii) Annual Report of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1979-80 along with Audited Accounts.

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- (iv) Annual Report of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1979-80 along with Audited Accounts.
- (v) Annual Report of the Foodcraft Institute, Chandigarh, for the year 1979-80 along with Audited Accounts.
- (vi) Annual Report of the Foodcraft Institute, Jaipur, for the year 1979-80 along with Audited Accounts.
- (vii) Annual Report of the Foodcraft Institute, Bhopal, for the year 1979-80 along with Audited Accounts.
- (viii) Annual Report of the Foodcraft Institute, Cochin, for the year 1979-80 along with Audited Accounts.
- (ix) Annual Report of the Foodcraft Institute, Bangalore, for the year 1979-80 along with Audited Accounts.
- (x) Annual Report of the Foodcraft Institute, Hyderabad, for the year 1979-80 along with Audited Accounts.
- (23) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes mentioned against item (22) above for the year 1979-80.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (25) A copy of Notification No. G.S.R. 64(E) (Hindi and English versions) published in Gazette of India dated the 13th February, 1981 together with an explanatory Note regarding increase in the effective rate of basic excise duty on steel ingots|products produced with the aid of electric furnace (mini steel plants) by one hundred rupees per metric tonne, issued under the Central Excise Rules, 1944.

5. Calling Attention

Shri Zainul Basher called the attention of the Minister of Education and Social Welfare to the situation arising out of indefinite closure of Aligarh Muslim University.

The Minister of Education and Social Welfare made a statement in regard thereto.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.08 P.M.)

6. Government Bill—Introduced

THE LIFE INSURANCE CORPORATION (AMENDMENT) BILL, 1981

The motion for leave to introduce the Bill moved by Shri Maganbhai Barot was opposed. On the motion the House divided, Ayes *92; Noes *48. The motion was accordingly adopted and the Bill was introduced.

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Life Insurance Corporation (Amendment) Ordinance, 1981, was laid on the Table.

8. Matters under Rule 377

(1) Shri Madhavrao Scindia raised a matter regarding steps to contain incidents of dacoity.

(2) Shri Atal Behari Vajpayee raised a matter regarding Drinking water problem in Sector 'C' of Central Government employee quarters, Gole Market area, New Delhi.

*Subject to correction.

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(3) Shri Satya Sadhan Chakraborty raised a matter regarding increase in the West Bengal's cement quota.

(4) Shri Pius Tirkey raised a matter regarding alleged denial to Tribals to be enlisted as Tribals in the current Census operation in certain parts of the country.

(5) Shri Zainul Basher raised a matter regarding need to stop construction of the Dam in Ghazipur District of Uttar Pradesh.

(6) Shri Viridhi Chander Jain raised a matter regarding installation of a Radio Station in the border Districts of Barmer, Jaisalmer of Rajasthan.

(7) Shri Ram Vilas Paswan raised a matter regarding atrocities on prisoners with special reference to the recent incident in Central Jail, Samastipur.

(8) Shrimati Pramila Dandavate raised a matter regarding shortage of edible oil in Delhi.

(9) Shri Santosh Mohan Dev raised a matter regarding desertion by Indian Football Players from Asian Games Coaching Camp.

9. Motion of Thanks on the President's Address Discussion on the following motion moved by Shri V. N. Gadgil on the 19th February, 1981 and seconded by Shri Nawal Kishore Sharma and the amendments thereto moved on the 20th February, 1981, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 16th February, 1981.”

The following Members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri Chandra Shekhar Singh
- (3) Shri Arif Mohammad Khan
- (4) Shri Satyasadhan Chakraborty (Speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th February, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 24, 1981|Phalgunā 5, 1902 (Saka)

No. 105

11 A.M.

1. Starred Questions

Starred Questions Nos. 101—103 were orally answered. Replies to Starred Questions Nos. 104—106 and 108—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001, 1002, 1004—1045, 1047—1096, 1098—1118 and 1120—1200 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the period from 1st April, 1979 to 10th April, 1980.
 - (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the period from 1st April, 1979 to 10th April, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (b) (i) **Statement regarding Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1979-80.**
- (ii) **Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Statement regarding Review by the Government on the working of the Indian Motion Pictures Export Corporation Limited, Bombay, for the period from 1st April, 1979 to 10th April, 1980.**
- (ii) **Annual Report of the Indian Motion Pictures Export Corporation Limited, Bombay for the period from 1st April, 1979 to 10th April, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (2) **Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.**
- (3) **A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Accounts of the Bongaigaon Refinery and Petrochemicals Limited for the year 1979-80 within the prescribed period of nine months after the close of the Accounting year.**
- (4) **A copy of Notification No. S.O. 991(E) (Hindi and English versions) published in Gazette of India dated the 30th December, 1980 regarding exceptions, restrictions and limitations subject to which the Companies Act, 1956 shall continue to apply to the Parel Investments and Trading Private Limited and the Domestic Gas Private Limited, under sub-section (2) of section 16 of the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Act, 1979.**

- (5) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1979-80 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1979, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1979-80 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1979.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
- (i) G.S.R. 1289 published in Gazette of India dated the 20th December, 1980 containing Corrigendum to Notification No. G.S.R. 448(E) dated the 25th July, 1980.
- (ii) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members and Staff) Third Amendment Rules, 1980, published in Notification No. G.S.R. 3 in Gazette of India dated the 3rd January, 1981.
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1979-80 along with Audited Accounts.

4. Matters under Rule 377

(1) Dr. Saradish Roy raised a matter regarding amalgamation of Chittaranjan National Cancer Research Centre and Chittaranjan Cancer Hospital, Calcutta.

(2) Prof. K. K. Tewari raised a matter regarding dispute between the States of U. P. and Bihar regarding forcible occupation of land.

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(3) Shri N. Dennis raised a matter regarding development of Colochel Port in Tamil Nadu.

(4) Shri Krishan Datt Sultanpuri raised a matter regarding development of certain cantonment areas in Himachal Pradesh.

(5) Shri Mani Ram Bagri raised a matter regarding inadequate power supply and increase in rates of power supply to farmers with special reference to agitation in Haryana.

5. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil on the 19th February, 1981 and seconded by Shri Nawal Kishore Sharma and the amendments thereto moved on the 20th February, 1981, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 16th February, 1981.’ ”

The following Members took part in the debate:

(1) Shri Satyasadhan Chakraborty

(2) Shri Ashoke Sen

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.05 P.M.)

(3) Shri Amrit Patel

(4) Dr. Subramaniam Swamy

(5) Shri Sontosh Mohan Dev

(6) Shri B. V. Desai

(7) Dr. Karan Singh

(8) Shri Jamilur Rahman

(9) Shri Zainul Basher

(10) Shri Ram Jethmalani

(11) Shri A. C. Das

(12) Shri Virdhi Chander Jain

(13) Shri A. Neelalohithadasan Nadar

The discussion was not concluded.

***6. Statement by Minister**

The Minister of State for Home Affairs made a statement regarding the law and order situation in Gujarat.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th February, 1981).

AVTAR SINGH RIKHY,
Secretary.

*At 3.30 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 25, 1981/Phalgun 6, 1902 (Saka)

No. 106

11 A. M.

1. Starred Questions

Starred Questions Nos. 121—124, 126, 127 and 129 were orally answered. Starred Question No. 125 was held over. Replies to Starred Questions Nos. 128, 131—138 and 140—144 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1244, 1246—1347, 1349—1354, 1356—1373 and 1375—1400 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1979-80.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1979-80.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 900(E) published in Gazette of India dated the 21st November, 1980 regarding continuance of

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management of Messrs India Machinery Company Limited, Howrah, for a further period upto and inclusive of the 24th November, 1981.

- (ii) S.O. 926(E) published in Gazette of India dated the 28th November, 1980 regarding continuance of management of Messrs containers and closures Limited, Calcutta, for a further period of six months upto and inclusive of the 28th May, 1981.
- (4) S.O. 873(E) published in Gazette of India dated the 1st November, 1980 regarding continuance of management of Messrs Ganesh Flour Mills Company Limited, Delhi, for a further period upto and inclusive of the 2nd day of May, 1981, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1979-80 along with Audited Accounts.
- (ii) A statement regarding Review by the Government on the working of the Small Industry Extension Training Institute, Hyderabad, for the year 1979-80.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam (Karnataka), for the year 1979-80.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam (Karnataka), for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1979-80.
- (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the period from 1st November, 1978 to 31st March, 1980.
- (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the period from 1st November, 1978 to 31st March, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1979-80.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1979-80.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item 6(g) above.
- (8) A copy of the Imported Cement Control (Fifth Amendment) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 993(E) in Gazette of India dated the 31st December, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
- (i) The Employees' Provident Funds (First Amendment) Scheme, 1981, published in Notification No. G.S.R. 103 in Gazette of India dated the 24th January, 1981.
- (ii) The Employees' Provident Funds (Second Amendment) Scheme, 1981, published in Notification No. G.S.R. 130 in Gazette of India dated the 31st January, 1981.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1980, published in Notification No. G.S.R. 693(E) in Gazette of India dated the 12th December, 1980.
- (ii) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1980, published in Notification No. G.S.R. 694(E) in Gazette of India dated the 15th December, 1980.
- (iii) The Indian Administrative Service (Appointment by Promotion) Sixth Amendment Regulations, 1980, published in Notification No. G.S.R. 696(E) in Gazette of India dated the 16th December, 1980.
- (iv) The Indian Administrative Service (Appointment by Promotion) Seventh Amendment Regulations, 1980, published in Notification No. G.S.R. 720(E) in Gazette of India dated the 27th December, 1980.

- (11) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
- (i) The Delhi Sales Tax (First Amendment) Rules, 1981, published in Notification No. F.4(40) 80-Fin. (G) in Delhi Gazette dated the 12th January, 1981.
 - (ii) The Delhi Sales Tax (Amendment) Rules, 1981, published in Notification No. F. 4(17)/80-Fin. (G) in Delhi Gazette dated the 31st January, 1981.
- (12) A copy of Notification No. G.S.R. 157 (Hindi and English versions) published in Gazette of India dated the 14th February, 1981 together with an explanatory memorandum empowering certain categories of officers of the Coast Guard to perform the functions of an officer of customs to board conveyances carrying imported or export goods to require production of documents and ask questions from the persons incharge of such conveyance and of search, seizure and arrest, under section 159 of the Customs Act, 1962.
- (13) A copy of Notification No. G.S.R. 62(E) (Hindi and English versions) published in Gazette of India dated the 12th February, 1981 together with an explanatory memorandum regarding exemption of goods meant for use in connection with manufacture of goods solely meant for export in the Kandla Free Trade Zone from Central Excise, issued under the Central Excise Rules, 1944.
- (14) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1979-80 along with Audited Accounts.
- (15) A copy of the Employees' Family Pension (Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 129 in Gazette of India dated the 31st January, 1981, under subsection (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

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4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

5. Report of Railway Convention Committee

Shri D. L. Baitha presented the First Report (Hindi and English versions) of the Railway Convention Committee on "Rate of Dividend for 1980-81 and 1981-82 and other Ancillary Matters."

6. Matters under Rule 377

(1) Shri B. D. Singh raised a matter regarding need for remunerative prices for potato growers of Uttar Pradesh.

(2) Dr. Vasant Kumar Pandit raised a matter regarding shortage of edible oils and vanaspati in the country.

(3) Shri Uttam Rathod raised a matter regarding welfare measures for tribals with special reference to Kinwat Sanatorium Society hospital in Kinwat, district Nanded (Maharashtra).

(4) Shri Mahavir Prasad raised a matter regarding upgradation of Madan Mohan Malviya Graduate Engineering College at Gorakhpur into a Post-Graduate Engineering College.

(5) Shri Mool Chand Daga raised a matter regarding need to give relief for the drought affected Pali district of Rajasthan.

(6) Shri Krishna Chandra Halder raised a matter regarding lock-out in Hindustan Pilkington Glass Works of Asansol.

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil on the 19th February, 1981 and seconded by Shri Nawal Kishore Sharma and the amendments thereto moved on the 20th February, 1981, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 16th February, 1981.' "

The following Members took part in the debate:—

- (1) Shri Jagjivan Ram
 - (2) Shri Mohan Lal Sukhadia
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*
- (3) Shrimati Sanyogita Rane
 - (4) Shri Mani Ram Bagri
 - (5) Shri C. T. Dhandapani
 - (6) Dr. Golam Yazdani
 - (7) Shri P. Rajagopal Naidu
 - (8) Shri Pius Tirkey
 - (9) Shri Chintamani Panigrahi
 - (10) Shri Mahavir Prasad
 - (11) Shri Indrajit Gupta
 - (12) Shri C. M. Stephen
 - (13) Shri Chitta Basu
 - (14) Shri Ram Swarup Ram
 - (15) Shri P. Namgyal
 - (16) Shri G. M. Banatwalla

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri P. Venkatasubbaiah presented the Twelfth Report of Business Advisory Committee.

9. Half-An-Hour Discussion

Shrimati Krishna Sahi raised a half-an-hour discussion on points arising out of the answer given on 17th February, 1981 to Starred Question No. 4 regarding supply of power from D.V.C. to Calcutta.

Shri A. B. A. Ghani Khan Chaudhuri replied to the discussion.

6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th February, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 26, 1981|Phalguna 7, 1902 (Saka)

No. 107

11 A.M.

1. Starred Questions

Starred Questions Nos. 145—147, 149—152, 154 and 156 were orally answered. Starred Question No. 165 had been postponed to 5 March, 1981. Replies to Starred Questions Nos. 153, 155 and 157—164 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1459 and 1461—1600 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Bombay Port Trust for the year 1979-80 and the Audit Report thereon.
 - (ii) Annual Accounts of the Kandla Port Trust for the year 1979-80 and the Audit Report thereon.
 - (iii) Annual Accounts of the Madras Port Trust for the year 1979-80 and the Audit Report thereon.

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- (iv) Annual Accounts of the Visakhapatnam Port Trust for the year 1979-80 and the Audit Report thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1979-80.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966.
- (4) A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 652(E) in Gazette of India dated the 14th November, 1980, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (5) A copy of the Drugs and Cosmetics (Fifth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 681(E) in Gazette of India dated the 5th December, 1980, under section 38 of the Drugs and Cosmetics Act, 1940.
- (6) A copy of the Twenty-ninth Report (Hindi and English versions) of the Union Public Service Commission for the period 1st April, 1978 to 31st March, 1979, under article 323(1) of the Constitution.
- (7) A copy of the Appointment of Railway Tourist Agent Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 113 in Gazette of India dated the 10th January, 1981, issued under section 47 of the Indian Railways Act, 1890.

- * (8) A copy each of Notification No. 19-Customs [G.S.R. 80(E)] and 20-Customs [G.S.R. 81(E)] (Hindi and English versions) published in Gazette of India dated the 26th February, 1981 together with an explanatory memorandum regarding exemption to Ethylene Dichloride imported for the manufacture of Polyvinyl chloride Resins from the whole of the basic, additional and auxiliary duties of customs leviable thereon, under section 159 of the Customs Act, 1962.

4. Minutes of Committee on Papers Laid on the Table—Laid on the Table

Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Third Report, were laid on the Table.

5. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil on the 19th February, 1981 and seconded by Shri Nawal Kishore Sharma and the amendments thereto moved on the 20th February, 1981, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 16th February, 1981.’ ”

Shrimati Indira Gandhi replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

6. Report of Committee on Papers Laid on the Table

Shri G. S. Nihalsinghwalā presented the Third Report (Hindi and English versions) of the Committee on Papers laid on the Table.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.08 P.M.)

*At 6 P.M.

[P.T.O.]

7. Calling Attention

Shri K. M. Madhukar called the attention of the Minister of Commerce and Steel and Mines to the reported hike in the prices of coal, pig iron and steel, resulting in difficulties to industries and common man.

The Minister of Commerce and Steel and Mines made a statement in regard thereto.

8. Motion regarding Twelfth Report of Business Advisory Committee

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 25th February, 1981.”

An amendment moved by Shri George Fernandes was withdrawn by leave of the House.

The motion was adopted.

9. Matters under Rule 377

(1) Shri Satyanarayan Jatiya raised a matter regarding need to gear-up ‘Food for work’ programme and other developmental works in Madhya Pradesh under Integrated Rural Development Programme.

(2) Shri V. S. Vijayaraghavan raised a matter regarding inquiry into the alleged spirit scandal involving States of Kerala and Tamil Nadu.

(3) Shri Ramavatar Shastri raised a matter regarding contract labour strike in TISCO.

(4) Shri P. Rajagopal Naidu raised a matter regarding need for relief measures for drought affected areas in Andhra Pradesh.

(5) Prof. Madhu Dandavate raised a matter regarding reported racket involving sale of free Indian Air Lines tickets.

10. Statutory Resolution—Adopted

Shri Maganbhai Barot moved the following Resolution:—

“That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7 of the Customs Tariff Act, 1975 (51 of 1975), this House approves the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. G.S.R. 11(E) dated the 9th January, 1981, increasing the export duty on groundnut kernel from Rs. 1500 per tonne to Rs. 3000 per tonne and on groundnut in shell from Rs. 1125 per tonne to Rs. 2250 per tonne, from the date of the notification aforesaid.”

A Substitute Motion was moved by Shri N. K. Shejwalkar.

Three amendments were moved by Sarvashri Bapusaheb Parulekar and T. R. Shamanna.

The following Members took part in the debate:—

- (1) Shri N. K. Shejwalkar
- (2) Shri Bhim Singh
- (3) Shri Xavier Arakal
- (4) Shri C. T. Dhandapani
- (5) Shri P. Rajagopal Naidu
- (6) Shri Ramavatar Shastri
- (7) Shri Mool Chand Daga
- (8) Shri Jaipal Singh Kashyap
- (9) Shri Bapusaheb Parulekar
- (10) Shri T. R. Shamanna
- (11) Shri S. B. Sidnal
- (12) Shri M. Ramgopal Reddy

Shri Maganbhai Barot replied to the debate.,

The Substitute Motion and amendments moved were negatived.

The Resolution was adopted.

11. The Budget (Railways)—1981-82

General Discussion on the Budget (Railways) for 1981-82 commenced.

The following Members took part in the debate:—

- (1) Prof. Madhu Dandavate
- (2) Prof. Narain Chand Parashar (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th February, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 27, 1981|Phalguna 8, 1902 (Saka)

No. 108

11 A.M.

1. Starred Questions

Starred Questions Nos. 166, 167 and 170—174 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1657, 1659—1689 and 1691—1800 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A 'Corrigendum' (Hindi and English versions) to the Review by the Government on the Annual Report of the Steel Authority of India Limited, for the year 1978-79.
- (2) A copy of Notification No. S.O. 213 (Hindi and English versions) published in Gazette of India dated the 17th January, 1981 specifying the date within which all mining leases granted before the commencement of the Mines and Minerals (Regulation and Development) Amendment Act, 1972, if in force at such commencement, shall be brought into conformity with the provisions of the said Act and the rules made thereunder, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[P.T.O.]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association Calcutta, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1979-80.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1979-80.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1978-79 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Central Excise (Fourth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 133 in Gazette of India dated the 7th February, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 68(E) published in Gazette of India dated the 17th February, 1981 together with an explanatory memorandum authorising Industrial Adviser or Additional Industrial Adviser of D.G.T.D. as one of the specified authority competent to issue essentiality certificate in place of Director General, Technical Development in terms of notification No. 179-Customs dated the 4th September, 1980.
 - (ii) G.S.R. 69(E) published in Gazette of India dated the 17th February, 1981 together with an explanatory memorandum authorising Industrial Adviser or Additional Industrial Adviser of D.G.T.D. as the specified authority competent to issue essentiality certificate in place of Director General, Technical Development in terms of Notification No. 231-Customs dated the 27th November, 1980.
 - (iii) G.S.R. 74(E) published in Gazette of India dated the 20th February, 1981 together with an explanatory memorandum regarding extension of benefit of the concessional customs duty to the recipients of the medals and trophies in Philatelic Exhibitions.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 60(E) published in Gazette of India dated the 12th February, 1981 together with an explanatory memorandum regarding exemption from the whole of the duty of excise leviable on 'sterilised miltone' also.
 - (ii) G.S.R. 67(E) published in Gazette of India dated the 16th February, 1981 together with an explanatory memorandum regarding exemption from the whole of excise duty leviable on cinematograph films when cleared direct from the laboratory for use only for restricted archival study or record and reference purposes.

[P.T.O.]

- (11) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1979-80 (Volumes I to III).

4. Messages from Rajya Sabha

The Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th February, 1981, Rajya Sabha passed the Air (Prevention and Control of Pollution) Bill, 1981, passed by Lok Sabha on the 23rd December, 1980, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 25th February, 1981, Rajya Sabha passed the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1981.

5. Bill as Amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table The Air (Prevention and Control of Pollution) Bill, 1981, which has been returned by Rajya Sabha with amendments.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table The Salary, Allowances, and Pension of Members of Parliament (Amendment) Bill, 1981, as passed by Rajya Sabha.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

Shri R. R. Bhole presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Fourth Report—Action taken by Government on the recommendations contained in the Thirty-third Report of the Committee (Sixth Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Bank of India.
- (2) Fifth Report—Action taken by Government on the recommendations contained in the Fortieth Report of the Committee (Sixth Lok Sabha) on the Ministry

of Petroleum, Chemicals and Fertilizers (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Refineries & Pipelines Division).

- (3) Sixth Report—Action taken by Government on the recommendations contained in the Forty-first Report of the Committee (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in North Eastern Railway and award of petty contracts to Scheduled Castes and Scheduled Tribes in North Eastern Railway.

8. Calling Attention

Shri Krishna Chandra Halder called the attention of the Minister of Civil Supplies to the serious situation arising out of reported non-availability of sugar, wheat, edible oils and other essential commodities at Fair Price Shops in Delhi and other parts of the country.

The Minister of Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

9. Government Bills—Introduced

- (1) The Marriage Laws (Amendment) Bill, 1981. ✓
- (2) The Food Corporations (Amendment) Bill, 1981.

10. Matters under Rule 377

(1) Shri K. A. Rajan raised a matter regarding need for enhancement of cement allocation to Kerala.

(2) Shri D. S. A. Sivaprakasham raised a matter regarding collection and return of application fee for jobs by Tuticorin Port Trust.

(3) Prof. Nirmala Kumari Shaktawat raised a matter regarding problems of residents of Chittorgarh (Rajasthan) due to location of Birla Cement Factory in the residential area.

(4) Shri Somnath Chatterjee raised a matter regarding re-opening of Mohini Cotton and Textile Mills in West Bengal.

[P.T.O.]

(5) Shri A. Neelalohithadasan Nadar raised a matter regarding need of recognition by the Central Government of the 'Seaman Training Course' conducted by Kerala Institute of Nautical studies at Kovalam.

(6) Shri Harish Chandra Singh Rawat raised a matter regarding need for steps to increase supply of kerosene, diesel and bituman to hilly districts of U.P.

(7) Shrimati Usha Prakash Choudhari raised a matter regarding need to control pest infection of oranges in Nagpur and Amravati districts of Maharashtra.

11. The Budget (Railways)—1981-82

General Discussion on the Budget (Railways) for 1981-82 continued.

Prof. Narain Chand Parashar took part in the debate. His speech was not concluded.

The discussion was not concluded.

12. Motion Regarding Fifteenth Report of Committee on Private Members' Bills and Resolutions

Shri T. R. Shamanna moved the following motion:—

"That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 25th February, 1981."

The motion was adopted.

13. Private Members' Resolutions—Negatived

Further discussion on the following Resolution moved by Shri Giridhar Gomango and the amendments thereto moved on the 1st August, 1980, continued:—

"This House urges upon the Government to take immediate steps to implement the policies and programmes adopted in Sub-plan for tribal areas and the Component plan for Scheduled Castes of the country for socio-economic upliftment of the people and also to ask the States and Union Territories to execute the same vigorously so that the growing unrest and discontentment among the Adivasis due to the exploitation by the vested interests and the atrocities committed on Harijans is checked and their interests are protected in the larger interests of the nation as a whole."

The following Members took part in the debate:—

- (1) Shri Xavier Arakal
- (2) Shri Yogendra Makwana

The amendments moved by Sarvashri Ramavatar Shastri, Mool Chand Daga and Bapusaheb Parulekar were withdrawn by leave of the House.

The amendments moved by Sarvashri Bheekhabhai and Giridhar Gomango were negatived.

The Resolution was negatived.

14. Private Member's Resolution under consideration

Prof. Satya Deo Sinha moved the following Resolution:—

“In view of the fact that about three-fourth of the population of the country is dependent on agriculture and has a vital role in the economy of the country, this House recommends to the Government to give proper incentives to the farmers by reducing the prices of fertilizers, seeds and farm implements, providing irrigation facilities, acquainting them with latest farming techniques, ensuring remunerative prices of their produce and introducing crop and cattle insurance schemes so that food production may increase.”

Two amendments were moved by Sarvashri R. K. Mhalgi and Bapusaheb Parulekar.

The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri Bapusaheb Parulekar
- (3) Shri A. T. Patil
- (4) Shri R. K. Mhalgi
- (5) Shri Viridhi Chander Jain
- (6) Shri Mukunda Mandal
- (7) Shri Girdhari Lal Vyas
- (8) Shri Ramavatar Shastri

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 28th February, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Saturday, February 28, 1981|Phalguna 9, 1902 (Saka)

No. 109

11.02 A.M.

1. Calling Attention

Shri Dharam Bir Sinha called the attention of the Minister of Defence to the reported collision of a Pushpak Aircraft and an Indian Air Force helicopter at Patiala in Punjab on 20 February, 1981 resulting in the death of some persons and injuries to others.

The Minister of State for Defence made a statement in regard thereto.

2. Announcement by Speaker

The Speaker announced that as was customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

*3. President's Message

The Speaker communicated to Lok Sabha the following message dated the 26th February, 1981 from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both House of Parliament assembled together on 16th February, 1981.”

4. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd March, 1981.

*At 1.02 P.M.

[P.T.O.]

5. The Budget (Railways)—1981-82

General Discussion on the Budget (Railways) for 1981-82 continued.

The following Members took part in the debate:—

- (1) Prof. Narain Chand Parashar
- (2) Shri Gulsher Ahmed
- (3) Shri Basudeb Acharya
- (4) Shri K. T. Kosalram

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.06 P.M.)

- (5) Shri G. L. Dogra
- (6) Shri Raghunath Singh Verma
- (7) Prof. Satya Deo Sinha
- (8) Shri S. Murugain
- (9) Shri Nandi Yellaiah
- (10) Shri R. K. Mhalgi
- (11) Shri Dalbir Singh
- (12) Shrimati Vidyavati Chaturvedi
- (13) Shri Krishna Chandra Halder.

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

6. The Budget (General)—1981-82

Shri R. Venkataraman presented a statement of the estimate of receipts and expenditure of the Government of India for the year 1981-82.

7. Government Bill—Introduced

The Finance Bill, 1981.

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday,
the 2nd March, 1981)

AVTAR SINGH RIKHY,
Secretary.

GMGIPMND—LS I—3684 LS—28-2-81—725.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 2, 1981/Phalguna 11, 1902 (Saka)

No. 110

11.02 A. M.

1. Starred Questions

Starred Questions Nos. 186—189, 191 and 193 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1801—1934, 1936—1982 and 1984—2000 were laid on the Table.

A statement by the Minister of Education and Social Welfare correcting the reply given to Unstarred Question No. 3776 on 15th December, 1980 regarding Adult Education centres in Karnataka was also laid on the Table.

3. Question of Privilege

The Speaker gave his ruling in regard to the question of Privilege given notice of by Shri Jyotirmoy Bosu against the Minister of Energy, Shri A. B. A. Ghani Khan Chaudhuri, for giving misleading information regarding his personal bio-data published in "Seventh Lok Sabha Who's Who", and withheld his consent to the raising of the question of privilege.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Eastern Region, Calcutta, for the year 1978-79 along with Audit Report thereon.

[P.T.O.]

reasons for delay in laying the papers mentioned at (i) above.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1979-80 along with Audit Report thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Western Region, Bombay, for the year 1979-80.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, Western Region, Bombay, for the year 1979-80.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1979-80.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1979-80.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1978-79.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1978-79.
- (6) A copy of the Water (Prevention and Control of Pollution) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 36(E) in Gazette of India dated the 29th January, 1981, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1979-80, under sub-section (1) of section 39 of the Water (Prevention and Control) of Pollution Act, 1974.

- (8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Andhra Pradesh Forest Development Corporation Limited, Hyderabad, for the year 1978-79.
 - (ii) Annual Report of the Andhra Pradesh Forest Development Corporation Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1977-78.
 - (ii) Annual Report of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year @1978-79 along with the Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (11) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1979-80 together with Audited Accounts.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

@A statement explaining reasons for not laying the Annual Report within the stipulated period of nine months after the close of the accounting year was laid on the 1st February, 1980.

[P.T.O.]

- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1978-79 along with the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1978-79.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Sugar (Price Determination for 1980-81 Production) Amendment Order, 1981, published in Notification No. G.S.R. 18(E) in Gazette of India dated the 13th January, 1981.
- (ii) G.S.R. 35(E) published in Gazette of India dated the 28th January, 1981 containing corrigenda to Notification No. G.S.R. 650(E) dated the 13th November, 1980.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1978-79
- (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Income-tax (Third Amendment. Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 118(E) in Gazette of India dated the 20th February, 1981, under section 296 of the Income-tax Act, 1961.

- (19) A copy of the Wealth-tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 119(E) in Gazette of India dated the 20th February, 1981, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (20) (i) A copy of the Proclamation (Hindi and English versions) dated the 28th February, 1981 issued by the President under article 356 of the Constitution in relation to the State of Manipur published in Notification No. G.S.R. 85(E) in Gazette of India dated the 28th February, 1981 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 28th February, 1981, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 86(E) in Gazette of India dated the 28th February, 1981.
- (21) A copy of the Report dated the 27th February, 1981 of the Governor of Manipur to the President (Hindi and English versions).

5. Intimation Regarding Arrest of Member

The Speaker informed the House that he had received the following communication dated 1st March, 1981 from the Judicial II Class Magistrate, Nagapattinam:—

“I have the honour to inform you that I have found it my duty in the exercise of my powers under section 167(2) of Code of Criminal Procedure, 1973, to direct that Shri Thazhai M. Karunanithi, Member of the Lok Sabha be detained for being member of an unlawful assembly disobeying the order lawfully promulgated by a public servant dealing with fire so as not to endanger human life with burning a matter punishable under Section 143/188/285 of Indian Penal Code and 74 of Tamil Nadu City Police Act. Shri Thazhai M. Karunanithi, MP, was accordingly taken into custody at 12 mid-night on 1-3-1981 and is at present lodged in the sub-Jail, Nagapattinam.”

[P.T.O.]

6. Calling Attention

The Speaker agreed that Calling Attention regarding incidence of robberies and dacoities might be confined to the Union Territory of Delhi only and taken up on 3 March, 1981.

7. Government Bill—Introduced

THE SPECIAL BEARER BONDS (IMMUNITIES AND EXEMPTIONS) BILL, 1981

The motion for leave to introduce the Bill moved by Shri R. Venkataraman was opposed.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.05 P.M.)

On the motion the House divided, Ayes *110; Noes *40. The motion was accordingly adopted and the Bill was introduced.

8. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Special Bearer Bonds (Immunities and Exemptions) Ordinance, 1981, was laid on the Table.

9. Matters under Rule 377

†(1) Shri Rashid Masood raised a matter regarding alleged non-writing of mother-tongue in the Census operations in Saharanpur and other places.

(2) Shri Rasa Behari Behra raised a matter regarding programme for improvement in the field of games and sports.

(3) Shri P. Rajagopal Naidu raised a matter regarding use of power alcohol as a substitute for diesel oil for transport vehicles.

(4) Shri Viridhi Chander Jain raised a matter regarding need to gear-up public distribution system in Rajasthan.

(5) Shri Mukunda Mandal raised a matter regarding repair of the fault in telephone line between Baruipur and other areas of West Bengal.

*Subject to correction.

†At 12.20 P.M.

General Discussion on the Budget (Railways) for 1981-82
continued.

The following Members took part in the debates:—

- (1) Shri Ram Nagina Misra
- (2) Shri Shiv Prasad Sahu
- (3) Shri Ramavatar Shastri
- (4) Prof. Nirmala Kumari Shaktawat
- (5) Shri Chiranji Lal Sharma
- (6) Shri Harikesh Bahadur
- (7) Shri Tariq Anwar

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd March,
1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 3, 1981|Phalguna 12, 1902 (Saka)

No. 111

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 207, 211, 213, 214, and 216—218 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2001—2058, 2060—2073 and 2075—2200 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 732(E) in Gazette of India dated the 31st December, 1980, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (2) A copy of the Insurance Claims Board (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 193 in Gazette of India dated the 14th February, 1981, issued under section 57 of the Displaced Persons (Debt Adjustment) Act, 1951.

[P.T.O.]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1979-80.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Part I) (Hindi and English versions) of the Registrar of Newspapers for India on 'Press in India, 1979'.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Sixteenth Report of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention

Shri Nawal Kishore Sharma called the attention of the Minister of Home Affairs to the increasing incidence of robberies and dacoities in the Union Territory of Delhi.

The Minister of State for Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Government Bill—Introduced

THE OIL AND NATURAL GAS COMMISSION (AMENDMENT) BILL, 1981

The motion for leave to introduce the Bill moved by Shri P.C. Sethi was opposed. The motion was adopted and the Bill was introduced.

7. Matters under Rule 377

(1) Shri V. N. Gadgil raised a matter regarding refusal to implement Palekar Award by Sakal Papers Private Limited (Maharashtra).

(2) Shri V. S. Vijayaraghavan raised a matter regarding problems of handloom industry in Kerala.

(3) Shri Ram Singh Yadav raised a matter regarding steps for improving power supply in Rajasthan.

(4) Shri Niren Ghosh raised a matter regarding reported decision for allowing import of pre-partially oriented yarn for actual users hitting the small weavers' interests.

(5) Shri K. A. Rajan raised a matter regarding steps for sanctioning of new hydro-electric schemes of Kerala.

(6) Shri Suraj Bhan raised a matter regarding reported killing of a person by Meerut Police.

The Minister of Home Affairs replied.

(7) Shri Rajesh Pilot raised a matter regarding reported terror in three Tehsils of Bharatpur district unleashed by a particular gang of dacoits.

8. The Budget (Railways)—1981-82

General Discussion on the Budget (Railways) for 1981-82—continued.

The following Members took part in the debate:—

- (1) Shri Nitvananda Misra
- (2) Shri R. P. Yadav
- (3) Shri J. C. Barve
- (4) Shri Rana Vir Singh
- (5) Shri A. K. Roy
- (6) Shri Ram Singh Yadav
- (7) Dr. B. N. Singh
- (8) Shri Atal Bihari Vajpayee
- (9) Shri Kamal Nath Jha
- (10) Shrimati Krishna Sahi
- (11) Shri Pius Tirkey
- (12) Shri Pratap Bhanu Sharma
- (13) Shri Ranjit Singh
- (14) Chaudhary Multan Singh

- (15) Shri Mallikarjun
- (16) Shri Ghulam Rasool Kochack
- (17) Shri Krishan Dutt Sultanpuri
- (18) Shri Shivkumar Singh
- (19) Shri Chandradeo Prasad Verma
- (20) Shri Kusuma Krishna Murthy
- (21) Smt. Suseela Gopalan
- (22) Shri Girdhari Lal Vyas
- (23) Shri K. Mayathevar
- (24) Shri Krishan Pratap Singh
- (25) Shri K. M. Madhukar
- (26) Shri Era Anbarasu
- (27) Shri Tapeswar Singh
- (28) Shri Rameshwar Neekhra
- (29) Shri Mundar Sharma
- (30) Shri Harish Chandra Singh Rawat
- (31) Shri Bhola Raut
- (32) Shri Shantubhai Patel
- (33) Shri K. C. Sharma
- (34) Shri Uttam Rathod
- (35) Dr. Golam Yazdani

The discussion was not concluded.

9.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th March, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 5, 1981/Phalguna 14, 1902 (Saka)

No. 112

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 227—232 and 234 were orally answered. Replies to Starred Questions Nos. 233, 235—246 and 165 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201—2359 and 2361—2400 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Passports Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 691(E) in Gazette of India dated the 11th December, 1980 together with a Corrigendum thereto published in Notification No. G.S.R. 50(E) in Gazette of India dated the 7th February, 1981, under sub-section (3) of section 24 of the Passports Act, 1967.
- (2) A copy of the Bombay Dock Workers (Regulation of Employment) Amendment Scheme, 1981 (Hindi and English versions) published in Notification No. S.O. 384 in Gazette of India dated the 31st January, 1981, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.

[P.T.O.]

- (3) A copy of the Shipping Development Fund (Loans and Other Financial Assistance) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 44(E) in Gazette of India dated the 3rd February, 1981, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) A copy of the National Highways (Fees for use of Permanent Bridges) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 11(E) in Gazette of India dated the 5th January, 1981, under sub-section (3) of section 9 of the National Highways Act, 1956.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Fifth Amendment) Rules, 1981, published in Notification No. G.S.R. 206 in Gazette of India dated the 21st February, 1981.
 - (ii) The Central Excise (Sixth Amendment) Rules, 1981, published in Notification No. G.S.R. 207 in Gazette of India dated the 21st February, 1981.
- (6) A copy of Notification No. G.S.R. 79(E) (Hindi and English versions) published in Gazette of India dated the 26th February, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice versa in supersession to Notification No. 224-Customs dated the 13th November, 1980, under section 159 of the Customs Act, 1962.
- (7) A copy of the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1177 in Gazette of India dated the 15th November, 1980, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (7) above.
- (9) A copy each of Notification Nos. G.S.R. 91(E) to 128(E) and G.S.R. 130(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1981 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1981, issued under the Central Excise Rules, 1944.
- (10) A copy each of Notification Nos. G.S.R. 131(E) to 166(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1981 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1981, under section 159 of the Customs Act, 1962.
- (11) A copy of the Central Excise (Seventh Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 129(E) in Gazette of India dated the 1st March, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (12) A copy of the Medicinal and Toilet Preparations (Excise Duties) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 167(E) in Gazette of India dated the 1st March, 1981, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (13) A copy of Government Resolution No. 6/3/1/81-Cab. dated the 5th March, 1981 (Hindi and English versions) regarding constitution of an Economic Administration Reforms Commission.

[P.T.O.]

- * (14) A copy of Notification No. 22-Customs [G.S.R. 169 (E)] (Hindi and English versions) published in Gazette of India dated the 5th March, 1981 together with an explanatory memorandum regarding exemption to deadburnt magnesite from basic customs duty in excess of 40 per cent *ad valorem*, under section 159 of the Customs Act, 1962.

4. Statement Under Direction 115

Prof. Madhu Dandavate made a statement regarding certain information given by the Minister of Finance on 23 February, 1981 while replying to the Members who opposed the motion for leave to introduce the Life Insurance Corporation (Amendment) Bill, 1981.

The Minister of Finance made a statement in reply thereto.

5. Supplementary Demands for Grants (General)—1980-81

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1980-81.

6. Demands for Excess Grants (General)

(1) Shri R. Venkataraman presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1977-78.

(2) Shri R. Venkataraman presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1978-79.

7. Matters under Rule 377

(1) Shri Satyanarayan Jatiya raised a matter regarding payment of arrears to farmers by Sugar factories of Jawra and Mahendrapur Road in Madhya Pradesh.

(2) Shri Satyagopal Misra raised a matter regarding shortage of postal articles in West Bengal.

(3) Shrimati Usha Prakash Choudhari raised a matter regarding need to set up small scale industries in hilly and backward areas of Maharashtra.

*At 6 P.M.

(4) Shri Chintamani Panigrahi raised a matter regarding need for extra allotment of cement to Orissa for works to control floods.

(5) Shri Ramavatar Shastri raised a matter regarding drinking water problems of Patna City.

(6) Shri Ashok Gehlot raised a matter regarding need for steps for implementation of Palekar Award.

(7) Shri Shivkumar Singh raised a matter regarding steps to release tax mark permit (powerloom) to powerloom weavers of Burhanpur in Madhya Pradesh.

(8) Shri Bheekhabhai raised a matter regarding need for early decision about setting up of a regional rural bank in Sagwara Town in Rajasthan.

(9) Shri Rajesh Kumar Singh raised a matter regarding alleged recovery of defence armaments in Agra.

(10) Shri Ram Vilas Paswan raised a matter regarding need for steps to avoid strike by Junior doctors of Delhi.

(11) Shri K. Mayathevar raised a matter regarding treatment meted out to Shri Thazhai M. Karunanithi, M.P. in Jail after his recent arrest.

(12) Shri Harikesh Bahadur raised a matter regarding reported agitation by workers of Katihar Jute Mills.

8. The Budget (Railways)—1981-82

Shri Kedar Pandey replied to the General Discussion on the Budget (Railways) for 1981-82.

The discussion was concluded.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.45 P.M.)

***9. Statutory Resolution—Under consideration**

Shri Indrajit Gupta moved the following Resolution:—

“This House disapproves of the Life Insurance Corporation (Amendment) Ordinance, 1981 (Ordinance No. 3 of 1981) promulgated by the President on the 31st January, 1981.”

*Discussed together.

[P.T.O.]

***10. Government Bill—Under consideration**

**THE LIFE INSURANCE CORPORATION (AMENDMENT)
BILL, 1981**

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Somnath Chatterjee and Ramavatar Shastr.

The following Members took part in the combined debate on the Resolution (*vide para 9* above) and the motion for consideration of the Bill:—

- (1) Shri Sunil Maitra
- (2) Shri Mool Chand Daga
- (3) Shri George Fernandes
- (4) Prof. Madhu Dandavate
- (5) Shri Xavier Arakal
- (6) Shri Harikesh Bahadur
- (7) Shri Shivkumar Singh
- (8) Shri Chitta Basu
- (9) Shri C. T. Dhandapani

Shri R. Venkataraman replied to the debate.

Shri Indrajit Gupta spoke (by way of reply to the Statutory Resolution) and his speech was not concluded.

The discussion was not concluded.

11. Discussion Under Rule 193

Shri Ratansinh Rajda raised a discussion on the statement made by the Minister of State in the Ministry of Home Affairs in the House on 24 February, 1981 regarding law and order situation in Gujarat.

The following Members took part in the debate:—

- (1) Shri Mohan Lal Sukhadia
- (2) Shri Somnath Chatterjee

*Discussed together.

- (3) Shri Uttambhai H. Patel
- (4) Shri Ram Vilas Paswan
- (5) Shri Harish Chandra Singh Rawat
- (6) Shri C. T. Dhandapani
- (7) Shri Jaideep Singh
- (8) Shri Suraj Bhan
- (9) Shri Ram Swarup Ram
- (10) Shri Jagjivan Ram
- (11) Shri Jharkhande Rai
- (12) Prof. Madhu Dandavate
- (13) Shri Mani Ram Bagri
- (14) Shri Chitta Basu
- (15) Shri R. N. Rakesh
- (16) Shri Hiralal R. Parmar
- (17) Shri Yogendra Makwana

Giani Zail Singh replied to the discussion.

The discussion was concluded.

10.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th March, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 6, 1981 | Phalguna 15, 1902 (Saka)

No. 113

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 247—249, 251, 252, 254 and 258 were orally answered. Replies to Starred Questions Nos. 250, 253, 255—257, 259 and 261—267 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2401—2440, 2442—2472, 2474—2486 and 2488—2600 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1979-80 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1979-80.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1979-80 along with Audited Accounts, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1979-80.

4. Minutes of Committee on Papers Laid on the Table—Laid on the Table

Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Fourth Report, were laid on the Table.

5. Report of Committee on Papers Laid on the Table

Dr. Rajendra Kumari Bajpai presented the Fourth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

6. Calling Attention

Shri Ram Singh Yadav called the attention of the Minister of Finance to the reported operation of a rupees one crore foreign exchange racket from Delhi with contacts in Hong Kong and U.S.A. and the action taken by the Government in the matter.

The Minister of Finance made a statement in regard thereto.

7. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th March, 1981.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

8. Supplementary Demands for Grants (Railways)—1980-81

Shri Kedar Pandey presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1980-81.

9. Demands for Excess Grants (Railways)

(1) Shri Kedar Pandey presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1977-78.

(2) Shri Kedar Pandey presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1978-79.

***10. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 5th March, 1981, continued:—

“This House disapproves of the Life Insurance Corporation (Amendment) Ordinance, 1981 (Ordinance No 3 of 1981) promulgated by the President on the 31st January, 1981.”

After discussion as indicated in para 11 below, on the Resolution the House divided: Aves **27; Noes **91. The Resolution was accordingly negatived.

***11 Government Bill—Under Consideration**

THE LIFE INSURANCE CORPORATION (AMENDMENT) BILL, 1981

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 5th March, 1981, and the Resolution (*vide* para 10 above) continued.

*Discussed together.

**Subject to correction.

Shri Indrajit Gupta concluded his speech (by way of reply to his Statutory Resolution).

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Somnath Chatterjee, the House divided: Ayes **26; Noes. **95. The amendment was accordingly negatived.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Ramavata Shastri, the House divided: Ayes **30; Noes. **95. The amendment was accordingly negatived.

On the motion for consideration of the Bill, the House divided: Ayes **94; Noes. **30. The motion was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion was not concluded.

12. Motion Regarding Sixteenth Report of Committee on Private Members' Bills and Resolutions

Shri Doongar Singh moved the following motion:—

“That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1981”.

The motion was adopted.

13. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1981 (*Amendment of articles 324, 325, etc.*) by Shri G. Narsimha Reddy.

(2) The Constitution (Amendment) Bill, 1980, (*Amendment of article 171*) by Shri Era Anbarasu.

(3) The Blind Persons (Employment) Bill, 1981 by Shri Atal Behari Vajpayee.

(4) The Prevention of Food Adulteration (Amendment) Bill, 1981, (*Amendment of section 16, etc.*) by Dr. Vasant Kumar Pandit.

**Subject to correction.

(5) The universalisation of Elementary Education Bill, 1981, by Dr. Vasant Kumar Pandit.

(6) The Regional Rural Banks (Amendment) Bill, 1981, (Amendment of section 17) by Prof. Madhu Dandavate.

14. Private Members' Bill—Withdrawn

THE COUNTRY FISHING BOATS PROTECTION BILL, 1980
BY Shri R. K. Mhalgi.

Discussion on the motion for consideration of the Bill moved by Shri R. K. Mhalgi on the 19th December, 1980 and an amendment thereto moved on 20th February, 1981 continued.

The following Members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Shri R. V. Swaminathan

Shri R. K. Mhalgi replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Bapushaheb Parulekar was negatived.

The Bill was withdrawn by leave of the House.

15. Private Members' Bill—Negatived

THE CONSTITUTION (AMENDMENT) BILL, 1980 (AMENDMENT OF ARTICLE 15, ETC.)
BY Shri Bhogendra Jha

The motion for consideration of the Bill was moved by Shri Bhogendra Jha.

The following Members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Prof. Madhu Dandavate
- (3) Shri Mool Chand Daga
- (4) Shri Shiv Shankar

Shri Bhogendra Jha replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes *3; Noes *52.

*Subject to correction.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the provisions of the Constitution.

16. Private Members' Bill—Under Consideration

THE BLIND PERSONS (EMPLOYMENT) BILL, 1980
BY Prof. Madhu Dandavate

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Mool Chand Daga.

Shri Mool Chand Daga took part in the debate and his speech was not concluded.

The discussion was not concluded.

***17. Intimation Regarding Arrest of Members**

The Chairman informed the House that the following communication dated 6th March, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi, addressed to the Speaker, Lok Sabha, had been received:—

"I have the honour to inform you that I have found it my duty, in the exercise of my powers under Section 188 of the Indian Penal Code, to direct that Shri Mani Ram Bagri, Ch. Multan Singh and Shri Jaipal Singh Kashyap, Hon'ble Members of the Lok Sabha who voluntarily courted arrests by contravening the Prohibitory Orders promulgated u/s 144 Cr. P. C. have been taken into custody at about 2.45 P.M. on 6-3-81 from Rajpath/Rafi Marg crossing in case FIR No. 102 PS Parliament Street.

They are at present being kept at Dr. Ambedkar Stadium, Delhi Gate, Delhi and will be produced before the Metropolitan Magistrate, New Delhi, shortly."

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

*At 5.50 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 9, 1981|Phalguna 18, 1902 (Saka)

No. 114

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 269—271 and 274—278 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2601—2800 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Suppression of Immoral Traffic in Women and Girls (Delhi) (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F. 42(SIT)/79-DSW-ICW in Delhi Gazette dated the 4th November, 1980, under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Regional Engineering Colleges for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.

[P.T.O.]

- (4) A copy of the Antiquities and Art Treasures (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 56(E), in Gazette of India dated the 10th February, 1981, under sub-section (3) of section 31 of the Antiquities and Art Treasures Act, 1972.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution together with Audit Report thereon, for the year 1979-80, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 39(E) published in Gazette of India dated the 31st January, 1981 making certain amendment to Notification No. G.S.R. 627(E) dated the 16th November, 1979.
 - (ii) G.S.R. 58(E) published in Gazette of India dated the 11th February, 1981 rescinding notification No. G.S.R. 865(E) dated the 2nd November, 1976.
 - (iii) The Fertiliser (Movement Control) Amendment Order, 1981, published in Notification No. G.S.R. 71(E) in Gazette of India dated the 18th February, 1981.
 - (iv) The Fertiliser (Control) Amendment Order, 1981, published in Notification No. G.S.R. 72(E) in Gazette of India dated the 18th February, 1981.
- (7) A copy of Notification No. S.O. 7(E) (Hindi and English versions) published in Gazette of India dated the 3rd January, 1981 containing corrigendum to Notification No. S.O. 218(E) dated the 28th March, 1980, under section 21 of the Sugar Undertakings (Taking Over of Management) Act, 1978.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1978-79.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1979-80.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1979-80.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (10) above.
- (12) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Centre for Cultural Resources and Training, New Delhi, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.
- (13) A copy of the Sugar (Price Determination for 1980-81 Production) (Second Amendment) Order, 1981 (Hindi and English versions) published in Notification No. G.S.R. 78(E) in Gazette of India dated the 25th February, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

- (14) A copy of the Income-tax (Fourth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 139(E) in Gazette of India dated the 28th February, 1981, under section 296 of the Income-tax Act, 1961.
- (15) A copy of Notification No. G.S.R. 82(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1981, together with an explanatory memorandum making certain amendment to Notification No. 342-Customs dated the 2nd August, 1976 so as to delete Greece from the list of countries which are eligible for tariff preference, under section 159 of the Customs Act, 1962.
- (16) A copy of Notification No. G.S.R. 231 (Hindi and English versions) published in Gazette of India dated the 28th February, 1981 together with an explanatory memorandum containing clarification that refinery gas is exempt from the whole of excise duty when used as fuel or as raw material for the production of refinery products, issued under the Central Excise Rules, 1944.
- (17) A statement (Hindi and English versions) on Textile Policy.

4. Calling Attention

Shrimati Pramila Dandavate called the attention of the Minister of Defence to the reported explosion in Agra pointing to a country wide racket in stealing of sophisticated arms and suspicion of a network of ammunition thieves operating with the help of connections in Army depots.

The Minister of State for Defence made a statement in regard thereto.

5. Presentation of Petition

Shrimati Geeta Mukherjee presented a petition signed by Shrimati Vinla Farooqui and others regarding take over of wholesale foodgrains trade, strengthening of public distribution system, remunerative prices for agricultural produce and nationalisation of sugar, cotton, textiles and drugs industries.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.15 P.M.)

6. Matters Under Rule 377

(1) Dr. Subramaniam Swami raised a matter regarding arrest of students under the National Security Act.

(2) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to increase the amount of subsidy for bio-gas (Gobar gas) plants in the rural areas.

(3) Shri P. Rajagopal Naidu raised a matter regarding ineffectiveness of rinderpest vaccine produced at Hyderabad.

(4) Shri Harikesh Bahadur raised a matter regarding alleged attack on the editor of 'Jan Varta'.

(5) Shri Ajit Kumar Saha raised a matter regarding need to impose excise duty on tobacco instead of beedies.

(6) Shri Ram Vilas Paswan raised a matter regarding alleged carelessness by the head of the Surgery Department of Sarojini Naidu Hospital, Agra.

(7) Shri Atal Bihari Vajpayee raised a matter regarding need of a judicial enquiry into the incident regarding Atama Ram Sanatan Dharam College, New Delhi, leading to lathi-charge by the police.

(8) Shri Rasa Behari Behra raised a matter regarding protection of fishermen in the coastal belt of Orissa.

7. Government Bill—Passed

THE LIFE INSURANCE CORPORATION (AMENDMENT) BILL, 1981.

Clause-by-clause consideration of the Bill continued.

On Clause 2, the House divided: Ayes *117; Noes *40; Clause 2 was accordingly adopted.

On Clause 3, the House divided: Ayes *116; Noes *37; Clause 3 was accordingly adopted.

On Clause 4, the House divided: Ayes *116; Noes *34; Clause 4 was accordingly adopted.

*Subject to correction.

[P.T.O.]

Clause 1, Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Sunil Maitra
- (2) Shri Subodh Sen
- (3) Shri Ajoy Biswas
- (4) Shri R. L. P. Verma
- (5) Shri Niren Ghosh
- (6) Shri Ramavatar Shastri
- (7) Shri Girdhari Lal Vyas
- (8) Shri George Fernandes
- (9) Shri R. Venkataraman

On the motion the House divided: Ayes **116; Noes **32

The motion was adopted and the Bill was accordingly passed.

8. The Budget (General)—1981-82

General Discussion on the Budget (General) for 1981-82, commenced.

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri K. Brahmanand Reddy

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri Bhisma Narain Singh presented the Thirteenth Report of Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th March, 1981).

AVTAR SINGH RIKHY,
.. Secretary.

**Subject to correction.

CORRIGENDA

Bulletin—Part I, dated March 6, 1981.

Page 5, item 15—

- (i) After “The Motion for consideration of the Bill was moved by Shri Bhogendra Jha”, *insert* the following—

“An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Mool Chand Daga.”

- (ii) After “Shri Bhogendra Jha replied to the debate” *insert*—

“The amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.”

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 10, 1981 | Phalguna 19, 1902 (Saka)

No. 115

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 289, 290, 292, 295, 296, 298, 299, 302 and 303 were orally answered. Replies to Starred Questions Nos. 291, 293, 294, 297, 300, 301, 304—308 and 107 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2801—2818, 2820—2873, 2875—2927, 2929—2967 and 2969—3000 were laid on the Table.

3. Calling Attention

Shri Ram Swarup Ram called the attention of the Minister of Energy to the reported displacement of Harijans and Tribals, having less than 3 acres of land, as a result of acquisition of their lands for various coal projects in Ranchi, Dhanbad, Palamau and Hazaribagh districts of Bihar.

The Minister of State for Energy made a statement in regard thereto.

4. Motion for Election to Committee

Rao Birendra Singh moved the following motion:—

“That in pursuance of sub-section (4)(e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such

[P.T.O.]

manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

The motion was adopted.

5. Motion regarding Thirteenth Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 9th March, 1981."

The motion was adopted.

6. Matters Under Rule 377

(1) Shri Krishna Kumar Goyal raised a matter regarding release of water from Gandhi Sagar Dam to Kota-Barrage, Rajasthan by Madhya Pradesh Government.

(2) Shri R. P. Das raised a matter regarding steps for expansion and efficient running of Durgapur Steel Plant.

(3) Shri Madhavrao Scindia raised a matter regarding steps for movement of grain stocks from FCI depots to Tehsils in Bhind district.

(4) Shrimati Geeta Mukherjee raised a matter regarding reported gang raping of an Adivasi woman in a village of Madhya Pradesh.

(5) Shri Ram Singh Yadav raised a matter regarding installation of Ashoka Leyland Truck Engines manufacturing industry at Alwar, Rajasthan.

(6) Shri Arif Mohammad Khan raised a matter regarding increasing incidence of T. B. in Kanpur, U. P. despite advancement in medical research and treatment.

(7) Dr. A. Kalanidhi raised a matter regarding out-break of poliomyelitis in epidemic form in Madras city.

(8) Shri P. Namgyal raised a matter regarding need to grant full ownership right and citizenship to the refugees from Pakistan occupied Kashmir who crossed over to India in 1947.

7. The Budget (General)—1981-82

General Discussion on the Budget (General) for 1981-82, continued.

The following Members took part in the debate:—

- (1) Shri Biju Patnaik
- (2) Shri Kamal Nath
- (3) Shri V. S. Vijayaraghavan
- (4) Shri B. R. Bhagat
- (5) Prof. N. G. Ranga
- (6) Shri R. L. Bhatia
- (7) Shri N. Selvaraju
- (8) Shri Virbhadra Singh
- (9) Shri Ramnath Dubey
- (10) Dr. A. Kalanidhi
- (11) Shri Y. S. Mahajan
- (12) Shri Dileep Singh Bhuria
- (13) Chaudhary Multan Singh
- (14) Shri Bheravadan K. Gadhavi
- (15) Shri Chakra Dhari Singh
- (16) Shri Krishan Datt Sultanpuri
- (17) Shri Sunder Singh
- (18) Shri Babu Lal Solanki

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

Bulletin—Part I, dated March 2, 1981.

Page 5, Item 5—

for "12 mid-night", read "1900 hours".

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 11, 1981/Phalguna 20, 1902 (Saka)

No. 116

11 A.M.

1. Starred Questions

Starred Questions Nos. 309 and 312—316 were orally answered. Replies to Starred Questions Nos. 310 and 317—329 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3001—3007, 3010—3030, 3032—3035, 3037—3060, 3062—3075, 3077—3166, 3168 and 3170—3200 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 87(E) published in Gazette of India dated the 3rd February, 1981 making certain amendment to Notification No. S.O. 862(E) dated the 27th October, 1980.
 - (ii) The Paper and Paper Board Cess Rules, 1981, published in Notification No. G.S.R. 66(E) in Gazette of India dated the 16th February, 1981.

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- (2) A copy of the Half-yearly Report for the period from 1st April, 1979 to 30th September, 1979 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (3) A copy of the Annual Report for the year 1979-80 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (4) A statement regarding Review by the Government on the working of the Coir Board for the year 1979-80.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1979-80.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1979-80.
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government on the working of the Burn Standard Company Limited, Calcutta, for the year 1979-80.
 - (ii) Annual Report of the Burn Standard Company Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item 5(a) above.
- (7) A copy of the Cement Control (Regulation of Production) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 129(E) in Gazette of India dated the 24th February, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A statement (Hindi and English versions) regarding Review by the Government on the working of the National@ Small Industries Corporation Limited, New Delhi, for the year 1979-80.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Family Pension (Amendment) Scheme, 1981, published in Notification No. G.S.R. 66 in Gazette of India dated the 17th January, 1981.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1981, published in Notification No. G.S.R. 112 in Gazette of India dated the 23rd January, 1981.
 - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1981, published in Notification No. G.S.R. 113 in Gazette of India dated the 23rd January, 1981.
 - (iv) The Coal Mines Provident Fund (Amendment) Scheme, 1981, published in Notification No. G.S.R. 136 in Gazette of India dated the 7th February, 1981.
 - (v) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1981, published in Notification No. G.S.R. 137 in Gazette of India dated the 7th February, 1981.

@Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1979-80, was laid on the Table on the 25th February, 1981.

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- (vi) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1981, published in Notification No. G.S.R. 138 in Gazette of India dated the 7th February, 1981.
- (10) (i) A copy of the Brief Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (i) Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1979-80 and (ii) delay in laying the Report.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (i) Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1979-80 and (ii) delay in laying the Report.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1979-80 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (i) Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1979-80 and (ii) delay in laying the Report.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1979-80.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda Mines, Singhbhum, for the year 1979-80.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda Mines, Singhbhum, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A copy of the Apprenticeship (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 51 in Gazette of India dated the 10th January, 1981, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (15) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the National Council for Safety in Mines, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 83(E) in Gazette of India dated the 27th February, 1981.
- (ii) The Indian Forest Service (Pay) Third Amendment Rules, 1981, published in Notification No. G.S.R. 84(E) in Gazette of India, dated the 27th February, 1981.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1981, published in Notification No. G.S.R. 229 in Gazette of India dated the 28th February, 1981.
- (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 1981, published in Notification No. G.S.R. 230 in Gazette of India dated the 28th February, 1981.

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(17) A copy of the Regulations for keeping places of public Entertainment in the Union territory of Delhi (Hindi and English versions) published in Notification No. 4453/Spl. Cell in Delhi Gazette dated the 19th December, 1980, under sub-section (2) of section 148 of the Delhi Police Act, 1978.

(18) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1979-80.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Petitions

Shri R. L. Bhatia presented the Second Report (Hindi and English versions) of the Committee on Petitions.

6. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Energy to the reported acute power shortage and increase in electricity rates in Haryana and other parts of the country causing resentment among the farmers and consequent loss to crops and fall in output.

The Minister of State for Energy made a statement in regard thereto.

7. Motion for Election to Committee

Shri P. Venkatasubbaiah moved the following motion:—

“That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government.”

The motion was adopted.

8. Matters under Rule 377

(1) Shri Manphool Singh Chaudhary raised a matter regarding problem created by accumulation of water in depressions of Rajasthan canal in Suratgarh tehsil.

(2) Shri Virdhi Chander Jain raised a matter regarding need to increase the quantity of drinking water supplies to villages in Western region of Rajasthan.

(3) Shri V. S. Vijayaraghavan raised a matter regarding need to set up the Aromatic complex in Kerala.

(4) Shri H. K. L. Bhagat raised a matter regarding reported demolitions by D.D.A. in West Vinod Nagar in the trans-Yamuna area.

(5) Shri A. Neelalohithadasan Nadar raised a matter regarding need to accord clearance to the 2nd and 3rd stages of the Vizhinjam fishery harbour project.

(6) Shri Niren Ghosh raised a matter regarding extension of terms of Chairmen of nationalised banks.

(7) Shri Satyanarayan Jatiya raised a matter regarding alleged rape of two Adivasi girls in Bhabri village of Jhabua district, Madhya Pradesh.

9. The Budget (General)—1981-82

General Discussion on the Budget (General) for 1981-82, continued.

The following Members took part in the debate:—

- (1) Shri Ravindra Varma
- (2) Shri Maganbhai Barot
- (3) Shri Ananda Gopal Mukhopadhyay
- (4) Shri T. S. Negi
- (5) Dr. Rajendra Kumari Bajpai
- (6) Shri Mool Chand Daga
- (7) Shri Digambar Singh
- (8) Shri R. S. Sparrow
- (9) Shri Indrajit Gupta
- (10) Shri Kamaluddin Ahmed
- (11) Shri T. R. Shamanna
- (12) Shri R. R. Bhole
- (13) Dr. Krupasindhu Bhoi
- (14) Shri Ghulam Rasool Kochack
- (15) Shri P. V. G. Raju (*Speech unfinished*)

The discussion was not concluded.

[P.T.O.]

10. Half-An-Hour Discussion

Shri Dileep Singh Bhuria raised a half-an-hour discussion on the points arising out of the answer given on 18th February, 1981 to Unstarred Question No. 283 regarding cash deposit for booking of Tata Truck and Bus Chassis.

Shri Charanjit Chanana replied to the discussion.

6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 12, 1981|Phalguna 21, 1902 (Saka)

No. 117

11 A.M.

1. Starred Questions

Starred Questions Nos. 331—334, 337, 339 and 346 were orally answered. Replies to Starred Question Nos. 330, 335, 336, 338, 340—344 and 347—351 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3201—3224, 3226—3276 and 3279—3369 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1979-80.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1979-80.
 - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Tuticorin Port Trust, for the year 1979-80 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Shipping Development Fund Committee (Chief Accounts Officer and Cost Accounts Officer) Recruitment Rules, 1981, published in Notification No. G.S.R. 177 in Gazette of India dated the 14th February, 1981.
 - (ii) The Shipping Development Fund Committee (Solicitor) Recruitment Rules, 1981, published in Notification No. G.S.R. 178 in Gazette of India dated the 14th February, 1981.
 - (iii) The Shipping Development Fund Committee (Accountants) Recruitment (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 179 in Gazette of India dated the 14th February, 1981.
 - (iv) The Shipping Development Fund Committee (Assistant) Recruitment Rules, 1981, published in Notification No. G.S.R. 180 in Gazette of India dated the 14th February, 1981.
- (4) A copy of the Drugs and Cosmetics (Fourth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 680(E) in Gazette of India dated the 5th December, 1980, under section 38 of the Drugs and Cosmetics Act, 1940.
- (5) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Advance Report of the Comptroller and Auditor General of India for the year 1979-80—Union Government (Railways).
 - (ii) Advance Report of the Comptroller and Auditor General of India for the year 1979-80—Union Government, (Civil).

- (iii) Report of the Comptroller and Auditor General of India for the year 1980—Union Government (Commercial) Part II—The Fertilizer Corporation of India Limited (Durgapur Unit).
- (iv) Report of the Comptroller and Auditor General of India for the year 1980—Union Government (Commercial) Part III—The Fertilizer Corporation of India Limited (A macro view of overall performance including marketing, manpower and internal audit).
- * (6) A copy of Government Resolution No. F.64|1|1|80-Cab. dated the 12th March, 1981 setting up the Commission for Additional Sources of Energy.
- * (7) A copy of Government Resolution No. F. 20019|1|81-ADM.—I dated the 12th March, 1981 setting up the Science Advisory Committee to the Cabinet.

4. Minutes of Committee on Papers Laid on the Table—Laid on the Table

Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Fifth Report, were laid on the Table.

5. Report of Committee on Papers Laid on the Table

Dr. Rajendra Kumari Bajpai presented the Fifth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

6. Matters under Rule 377

(1) Shri Satyagopal Misra raised a matter regarding need for the issuance of a licence to set up a Petro-Chemical complex at Haldia.

(2) Shri Dileep Singh Bhuria raised a matter regarding need for setting up of a Petro-Chemical industry based on Bombay High Gas in Ratlam, Madhya Pradesh.

(3) Shri Harish Chandra Singh Rawat raised a matter regarding need for relief to the victims of bus accident in Almora and Pithoragarh districts of U.P.

(4) Shri Mahavir Prasad raised a matter regarding need for a daily Indian Airlines' service to Gorakhpur.

*At 6.03 P.M.

[P.T.O.]

(5) Shri George Fernandes raised a matter regarding need for setting up of a Bench of Allahabad High Court at Meerut.

(6) Shri R. N. Rakesh raised a matter regarding non-implementation of Palekar Award by the management of a U.P. Hindi daily.

(7) Prof. Madhu Dandavate raised a matter regarding the reported discussions by World Bank team about import of high power locomotives.

(8) Shri Ananda Gopal Mukhopadhyay raised a matter regarding difficulties of roller flour mills in West Bengal.

7. The Budget (General)—1981-82

General Discussion on the Budget (General) for 1981-82, continued.

The following Members took part in the debate:—

- (1) Shri P. V. G. Raju
- (2) Shri Ram Jethamalani
- (3) Shri Mohan Lal Sukhadia
- (4) Shrimati Chennupati Vidya
- (5) Shri Sunil Maitra
- (6) Shri K. Lakkappa
- (7) Shri Xavier Arakal
- (8) Shri Chhangur Ram
- (9) Shri B. R. Nahata
- (10) Shri Jalil Abbasi
- (11) Shri Rajesh Kumar Singh
- (12) Prof. Nirmala Kumari Shaktawat
- (13) Shri Digvijay Singh
- (14) Shri G. M. Baniatwalla
- (15) Shri N. Dennis
- (16) Shri Ram Pyare Panika
- (17) Shri N. Soundarajan
- (18) Shri Sontosh Mohan Dev
- (19) Shri Balasaheb Vikhe Patil
- (20) Shri Lakshman Mallick
- (21) Acharya Bhagwan Dev
- (22) Shri Uttambhai H. Patel

- (23) Shrimati Usha Verma
- (24) Shri R. N. Rakesh
- (25) Shri Laxman Karma
- (26) Shri Jairam Varma
- (27) Shri Saminuddin
- (28) Shri Girdhari Lal Vyas
- (29) Shri S. B. Sidnal ←
- (30) Shri Jaipal Singh Kashyap
- (31) Shri Oscar Fernandes
- (32) Shri R. L. P. Verma
- (33) Shri P. Namgyal

The discussion was not concluded.

***8. Announcement by Deputy Speaker**

The Deputy Speaker announced that reply by the Finance Minister to the general discussion on the General Budget, submission to the vote of the House of the Demands for Grants on Account (General Budget) and the introduction, consideration and passing of the Appropriation (Vote on Account) Bill would be taken up on 13 March, 1981 immediately after the Question Hour and formal items, like Papers to be Laid on the Table.

8.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th March, 1981).

AVTAR SINGH RIKHY.

Secretary.

*At 5.04 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 13, 1981/Phalguna 22, 1902 (Saka)

No. 118

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 353—355, 358—360 and 363—366 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3370—3386, 3388—3393, 3395—3452, 3454—3462, 3464—3469, 3471—3513, 3515—3522, 3524—3526 and 3528—3569 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1978-79.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Processed Foods Export Promotion Council, New Delhi, for the year 1979-80 along with Audited Accounts.

[P.T.O.]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Processed Foods Export Promotion Council, New Delhi, for the year 1979-80.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1979-80.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export Inspection Council Contributory Provident Fund (Amendment) Rules, 1981, published in Notification No. S.O. 688 in Gazette of India dated the 28th February, 1981.
 - (ii) The Export Inspection Agency Contributory Provident Fund (Amendment) Rules, 1981, published in Notification No. S.O. 689 in Gazette of India dated the 28th February, 1981.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1979-80 along with the Accounts and the Audit Report thereon, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1979-80.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ended 31st December, 1979.

- (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 8(a) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1979-80 published in Notification No. F.6/79-Fin. (G) in Delhi Gazette dated the 2nd December, 1980, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1980 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India, for the year ended the 30th June, 1980.
- (12) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year ended the 30th June, 1979.

[P.T.O.]

(13) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement (Hindi and English versions) regarding Review by the Government on the working of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1979.

(ii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(14) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (13) (ii) above.

4. The Budget (General) 1981-82

General Discussion on the Budget (General) for 1981-82, continued.

Shri R. Venkataraman replied to the debate
The discussion was concluded.

5. The Budget (General) 1981-82—Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 107 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1981-82 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1981-82, were voted in full.

6. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1981.

7. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1981.

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

Shri Jyotirmoy Bosu took part in the debate.

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

***8. Calling Attention**

Prof. P. J. Kurien called the attention of the Minister of Home Affairs to the reports of anti-Malayalee and anti-Tamilian posters appearing in Bangalore as also the alleged rampage against South Indian hotels in Bombay causing damage to properties.

The Minister of State for Home Affairs made a statement in regard thereto.

9. Motion Regarding Seventeenth Report of the Committee on Private Members' Bills and Resolutions

Shri Chintamani Panigrahi moved the following motion:—

“That this House do agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th March, 1981.”

The motion was adopted.

10. Private Members' Resolution—Negatived

Further discussion on the following Resolution moved by Prof. Satya Deb Sinha and the amendments thereto moved on the 27th February, 1981, continued:—

“In view of the fact that about three-fourth of the population of the country is dependent on agriculture and has a vital role in the economy of the country, this House recommends to the Government to give proper incentives to the farmers by reducing the prices of fertilizers, seeds and farm implements, providing irrigation facilities, acquainting them with latest farming techniques, ensuring remunerative prices of their produce and introducing crop and cattle insurance schemes so that food production may increase.”

The following Members took part in the debate:—

- (1) Shri Uttam Rathod
- (2) Rao Birendra Singh.

*From 2.58 p.m. to 3.30 P.M. and 6 P.M. to 6.39 P.M.

[P.T.O.]

The amendments moved by Sarvashri R. K. Mhalgi and Bapu-saheb Parulekar were negatived.

The Resolution was negatived.

11. Private Members' Resolution—Under consideration.

Shri Phool Chand Verma moved the following Resolution:—

“In view of the fact that the present educational system does not equip and prepare the youth for meeting the challenges of life, the whole planning process has failed to channelise our youth power into productive channels, and there is lack of direction in providing employment to the educated youth during the Sixth Plan period; this House urges upon the Government to constitute a National Youth Commission immediately to examine and suggest, within a period of six months, appropriate measures for solving the problem of unemployment amongst the educated youth.”

Two amendments were moved by Sarvashri Mool Chand Daga and Mukunda Mandal.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Harish Chandra Singh Rawat
- (3) Shri Mukunda Mandal
- (4) Shri Girdhari Lal Vyas
- (5) Shri Krishan Datt Sultanpuri
- (6) Shri Hannan Mollah
- (7) Shri P. Namgyal
- (8) Shri Nawal Kishore Sharma (*Speech unfinished*).

The discussion was not concluded.

12. Statement by Minister

Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th March, 1981.

7.08 P.M.

(Lok Sabha adjourned for want of quorum, till 11 A.M. on Monday, the 16th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 16, 1981/Phalguna 25, 1902 (Saka)

No. 119

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 372—378 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3570—3597, 3599—3659, 3661—3728, 3730—3754 and 3756—3769 were laid on the Table.

A statement by the Minister of Irrigation correcting the reply given to Unstarred Question No. 1003 on 24th November, 1980 regarding Central assistance to Maharashtra Government for constructing stone Bunds was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1979-80.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1979-80 together with Audit Report thereon.

[P.T.O.]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1979-80 together with Audit Report thereon.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1979-80 together with Audit Report thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat (Gujarat) for the year 1979-80.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat (Gujarat) for the year 1979-80.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1979-80.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1979-80.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1979-80 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Accounts of the Board of Practical Training (Eastern Region) Calcutta and Board of Apprenticeship Training, (Northern Region) Kanpur, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1979-80, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1979-80.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1979-80.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1979-80.
- (12) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the National Book Trust, India, New Delhi, for the year 1979-80 along with the Annual Report.
- (13) A copy of the Coconut Development Board Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 34(E) in Gazette of India dated the 28th January, 1981, under section 21 of the Coconut Development Board Act, 1979.

4.. Report of Committee on Public Undertakings

Shri Bansi Lal presented the Tenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the

[P.T.O.]

Twenty-eighth Report of Committee on Public Undertakings (Sixth Lok Sabha) on "Public Undertakings—Delays in commencement of Production|Business, Under-utilisation of capacity and related matters."

5. Calling Attention

Shri R. K. Mhalgi called the attention of the Minister of Commerce and Steel and Mines to the reported explosion in Bokaro Steel Plant on 11 March, 1981 causing death of several persons and injuries to many others.

The Minister of Commerce and Steel and Mines made a statement in regard thereto.

6. Statement by Minister

The Minister of Railways made a statement regarding the intensive ticket checking drive recently launched on the Northern Railway.

7. The Manipur Budget—1981-82

Shri Sawai Singh Sisodia presented a statement of estimated receipts and expenditure of the State of Manipur for the year 1981-82.

8. Supplementary Demands for Grants (Manipur)—1980-81

Shri Sawai Singh Sisodia presented a statement showing Supplementary Demands for Grants in respect of the State of Manipur for 1980-81.

9. Matters under Rule 377

(1) Shri Saifuddin Choudhary raised a matter regarding need to bring all exportable commodities under compulsory quality control and pre-shipment inspection.

(2) Shri Nawal Kishore Sharma raised a matter regarding dismissal of part-time correspondents by news-papers in violation of Palekar Award.

(3) Shri Rana Vir Singh raised a matter regarding need to construct a bridge over Ghaghra joining Barabunki and Bahraich districts, Uttar Pradesh.

(4) Shri V. S. Vijayaraghavan raised a matter regarding need to ascertain potentialities of exporting granite rocks from Palighat.

(5) Shri R. L. P. Verma raised a matter regarding difficulties being faced by the villages living on the border between Bihar and Uttar Pradesh.

(6) Shri Eduardo Faleiro raised a matter regarding demand for creation of "Vishal Gomantak".

***10. Supplementary Demands for Grants (General)—1980-81**

Supplementary Demands for Grants Nos. 1, 3, 6, 7, 8, 11, 12 to 14, 16, 19 to 24, 27, 30 to 32, 34, 36, 37, 39, 41 to 43, 45, 47 to 55, 58, 59, 61 to 64, 69, 70, 75 to 77 80, 81, 88 to 91, 93, 97 and 105 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1980-81 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1980-81, were voted in full.

***11. Demands for Excess Grants (General)—1977-78**

Demands for Excess Grants Nos. 9, 16, 26, 28, 34, 48, 54, 78 and 95 in respect of the Budget (General) for 1977-78, for the Amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1977-78 were voted in full.

***12 Demands for Excess Grants (General)—1978-79**

Demands for Excess Grants Nos. 19, 39, 43 and 90 in respect of the Budget (General) for 1978-79, for the amounts shown under column 3 of the Printed List of Demands for Excess Grants (General) for 1978-79 were voted in full.

13. Government Bill—Introduced

The Appropriation Bill, 1981

14. Government Bill—Passed

The Appropriation Bill, 1981

The motion for consideration of the Bill was moved by Shri Sawai Singh Sisodia.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3, and the Schedule were adopted.

*Discussed together.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sawai Singh Sisodia.

The motion was adopted and the Bill was passed.

15. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1981

16. Government Bill—Passed

The Appropriation (No. 2) Bill, 1981

The motion for consideration of the Bill was moved by Shri Sawai Singh Sisodia.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3, and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sawai Singh Sisodia.

The motion was adopted and the Bill was passed.

17. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1981

18. Government Bill—Passed

The Appropriation (No. 3) Bill, 1981

The motion for consideration of the Bill was moved by Shri Sawai Singh Sisodia.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3, and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sawai Singh Sisodia.

The motion was adopted and the Bill was passed.

***19. The Budget (Railways) Demands for Grants—1981-82—
Supplementary Demands for Grants (Railways)—1980-81
and Demands for Excess Grants (Railways)—1977-78 and
1978-79.**

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1981-82.
- (ii) Supplementary Demands for Grants Nos. 3 to 7, 9 to 13, and 16 in respect of the Budget (Railways) for 1980-81.
- (iii) Demands for Excess Grants Nos. 16 to 21 in respect of the Budget (Railways) for 1977-78.
- (iv) Demands for Excess Grants Nos. 14, and 16 to 18 in respect of the Budget (Railways) for 1978-79.

Five hundred and eighty cut motions to the Demands for Grants in respect of the Budget (Railways) for 1981-82 [53 to 62, 116 to 121, 124, 125, 149, 153 to 163, 169 to 181, 183, 186, 187, 271 to 321, 358 to 363, 366, 381 to 416, 437 to 452, 511 to 546, 662 to 669, 680, 681, 688 to 715, 722, 769 to 806, 810 to 818, 827 to 888, 907 to 971, 975, 976, 980 to 985, 1006 to 1042, 1059 to 1072, 1084, 1128 to 1148, 1159, 1168 to 1210, 1217 to 1238, 1247 to 1274] were moved.

***20. Resolution—Under Consideration . . .**

Shri Kedar Pandey moved the following Resolution—

“That this House approves the recommendations made in paragraphs 13 and 14 contained in the First Report of the Railway Convention Committee, 1980, appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance and general finance, which was presented to Parliament on the 25th February, 1981.”

*Discussed together.

The following Members took part in the combined debate on the Budget (Railways)—1981-82 and Supplementary Demands for Grants (Railways)—1980-81 and Demands for Excess Grants (Railways)—1977-78 and 1978-79 and the Resolution (vide paras 19 and 20 above):—

- (1) Shri Ravindra Varma
- (2) Shri Mool Chand Daga
- (3) Dr. Saradish Roy
- (4) Shri Jamilur Rahman
- (5) Shri D. P. Yadav
- (6) Shri V. S. Vijayaraghavan
- (7) Shri Jyotirmoy Bosu
- (8) Shri Xavier Arakal
- (9) Shri R. L. P. Verma
- (10) Shri P. Namgyal
- (11) Shri Narayan Choubey
- (12) Shri S. B. Sidnal (Speech Unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 17, 1981 | Phalguna 26, 1902 (Saka)

No. 120

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 392, 393, 395—397 and 399 were orally answered. Starred Question No. 398 had been postponed to 24-3-1981. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3770—3895, 3897—3960, 3962 and 3963 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) for the year 1979-80 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.
- (2) A copy each of Notification Nos. G.S.R. 418(E) published in Gazette of India dated the 16th July, 1980 (English version) and G.S.R. 515(E) published in Gazette of India dated the 5th September, 1980 (Hindi version) correcting G.S.R. number of the Companies (Acceptance of Deposits) Amendment Rules, 1978 published in Gazette of India dated the 30th March, 1978, under sub-section (3) of section 642 of the Companies Act, 1956.

%The Rules were laid on the Table on the 4th April, 1978.

[P.T.O.]

- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes, under article 151(1) of the Constitution

4. Report of Committee on Public Undertakings

Shri Bansi Lal presented the Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Forty-fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Tea Trading Corporation of India Ltd.—General Functioning and Internal Sales (Ministry of Commerce—Department of Commerce).

5. Matters under Rule 377

(1) Shri Rasa Behari Behra raised a matter regarding need for preserving the Jagannath temple of Puri and Sun temple of Konark which are on the verge of extinction due to lack of proper maintenance.

(2) Shri Zainul Basher raised a matter regarding need for development of Ghazipur district by providing funds for heavy and small cottage industries.

(3) Shri Chintamani Jena raised a matter regarding alleged recruitment of tribals of Orissa through unauthorised agents in other states.

(4) Shri Harikesh Bahadur raised a matter regarding need to improve working conditions of university teachers.

(5) Shri Krishna Chandra Halder raised a matter regarding need for better P&T services in Burdwan district of West Bengal.

(6) Shri Ramavatar Shastri raised a matter regarding reported demolition of 'Samadhi' of Shri Chander Shekher Azad in Allahabad on 10 March, 1981 and need to issue a postal stamp in the memory of Shri Azad.

(7) Shrimati Krishna Sahi raised a matter regarding steps for controlling soil erosion in the catchment area of river Ganga in Begusarai and Monghyr districts of Bihar.

***6. The Budget (Railways)—Demands for Grants—1981-82—
Supplementary Demands for Grants (Railways—1980-81
and Demands for Excess Grants (Railways)—1977-78 and
1978-79.**

The discussion on the following items of business continued:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1981-82.
- (ii) Supplementary Demands for Grants Nos. 3 to 7, 9 to 13, and 16 in respect of the Budget (Railways) for 1980-81.
- (iii) Demands for Excess Grants Nos. 16 to 21 in respect of the Budget (Railways) for 1977-78.
- (iv) Demands for Excess Grants Nos. 14 and 16 to 18 in respect of the Budget (Railways) for 1978-79.

***7. Resolution Adopted**

Discussion on the following Resolution moved by Shri Kedar Pandey on the 16th March, 1981, continued:—

“That this House approves the recommendations made in paragraphs 13 and 14 contained in the First Report of the Railway Convention Committee, 1980, appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance and general finance, which was presented to Parliament on the 25th February, 1981.”

The following Members took part in the combined debate on the Budget (Railways)—1981-82. Supplementary Demands for Grants (Railways)—1980-81 and Demands for Excess Grants (Railways)—1977-78 and 1978-79 and the Resolution (*vide paras 6 and 7 above*):—

- (1) Shri S. B. Sidnal
- (2) Shrimati Geeta Mukherjee
- (3) Shri K. P. Singh Deo

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

*Discussed together.

[P.T.O.]

- (4) Shri Chandra Pal Singh
- (5) Shri Krishan Pratap Singh
- (6) Shri George Joseph Mundackal
- (7) Shri Balasaheb Vikhe Patil
- (8) Shri Amar Roypradhan
- (9) Shri K. T. Kosalram
- (10) Shri G. M. Banatwalla
- (11) Shri Mohan Lal Sukhadia
- (12) Shri R. K. Mhalgi
- (13) Shri Chandra Shekhar Singh
- (14) Shri Motibhai R. Chaudhari
- (15) Shri Mahavir Prasad
- (16) Shri Jaipal Singh Kashyap
- (17) Shri Ranjit Singh
- (18) Shri Harish Kumar Gangwar
- (19) Shri T. R. Shamanna
- (20) Dr. A. U. Azami
- (21) Shri Chitta Basu
- (22) Shri Zainul Basher
- (23) Dr. Subramaniam Swamy

Shri Kedar Pandey replied to the debate.

Cut motion No. 53 was withdrawn by leave of the House.

On cut motions Nos. 437 to 452 moved by Dr. Saradish Roy to the Demands for Grants in respect of the Budget (Railways) for 1981-82, the House divided Ayes *36; Noes *129. The cut motions were accordingly negatived.

All other cut motions moved were also negatived.

On the motion in respect of Demands for Grants-Budget (Railways) for 1981-82, the House divided. Ayes *133; Noes *29.

The motion was accordingly adopted and all the Demands for Grants for the amounts shown under column 3 of the printed list of Demands for Grants (Railways) for 1981-82 were voted in full.

*Subject to correction.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 1980-81 were voted in full.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 1977-78 were voted in full.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 1978-79 were voted in full.

The Resolution (vide para 7 above) was also adopted.

8. Government Bills—Introduced

- (i) The Appropriation (Railways) Bill, 1981.
- (ii) The Appropriation (Railways) No. 2, Bill, 1981.
- (iii) The Appropriation (Railways) No. 3, Bill, 1981.
- (iv) The Appropriation (Railways) No. 4, Bill, 1981.

9. Government Bills—Passed

- (i) *The Appropriation (Railways) Bill, 1981*

The motion for consideration of the Bill was moved by Shri Kedar Pandey.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri K. A. Rajan
- (3) Shri Harikesh Bahadur
- (4) Shri Ramavatar Shastri
- (5) Shri M. M. Lawrence
- (6) Shri George Fernandes
- (7) Shri Jyotirmoy Bosu
- (8) Dr. Subramaniam Swamy

Shri Kedar Pandey replied to the debate.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pandey.

The motion was adopted and the Bill was passed.

(ii) *The Appropriation (Railways) No. 2, Bill, 1981*

The motion for consideration of the Bill was moved by Shri Kedar Pandey.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pandey.

The motion was adopted and the Bill was passed.

(i) *The Appropriation (Railways) No. 3 Bill, 1981*

The motion for consideration of the Bill was moved by Shri Kedar Pandey.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pandey.

The motion was adopted and the Bill was passed.

(iv) *The Appropriation (Railways) No. 4, Bill, 1981*

The motion for consideration of the Bill was moved by Shri Kedar Pandey.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pandey.

The motion was adopted and the Bill was passed.

10. Report of Business Advisory Committee

Shri Bishma Narain Singh presented the Fourteenth Report of the Business Advisory Committee.

6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 18, 1981|Phalguna 27, 1902 (Saka)

No. 121

11 A.M.

1. Starred Questions

Starred Questions Nos. 412, 414, 417—420 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3964—4000, 4002—4031 and 4033—4163 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. 896|DCP|Lic. (Hindi and English versions) published in Delhi Gazette dated the 24th January, 1981 making certain amendment to the ~~Delhi Eating Houses Registration Regulations, 1980~~, published in Notification No. 1864|Sp. Cell in Delhi Gazette dated the 28th June, 1980, under sub-section (2) of section 143 of the Delhi Police Act, 1978.
- (2) A copy of Notification No. G.S.R. 177(E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1981 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add five more products of Nepalese origin to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978, under section 159 of the Customs Act, 1962.

(3) A copy of Notification No. G.S.R. 178(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1981 together with an explanatory memorandum exempting smoking mixture known as Gudaku in the form of granules from so much of the duty of excise and additional duty of excise leviable thereon as is in excess of the duty leviable on hookah tobacco, issued under the Central Excise Rules, 1944.

(4) A statement (Hindi and English versions) regarding the provisional population totals of the 1981 census of India.

4. Messages from Rajya Sabha .

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 16th March, 1981, Rajya Sabha agreed without any amendment to the Life Insurance Corporation (Amendment) Bill, 1981, passed by Lok Sabha on the 9th March, 1981.

(ii) That at its sitting held on the 17th March, 1981, Rajya Sabha passed the Delhi Sikh Gurdwara (Amendment) Bill, 1981.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table. The Delhi Sikh Gurdwara (Amendment) Bill, 1981, as passed by Rajya Sabha.

6. Report of Committee on Private Members' Bills and Resolutions

Shrimati Krishna Sahi presented the Eighteenth Report of the Committee on Private Members' Bills and Resolutions

7. Motion regarding Fourteenth Report of the Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 17th March, 1981.”

The motion was adopted.

8. Statements by Ministers

(1) The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding increase in the rate of royalty on Crude oil.

* (2) The Minister of Agriculture and Rural Reconstruction and Irrigation made a statement regarding Price and Procurement Policy of Wheat and Barley.

****9. Statutory Resolution—Negatived**

Shri Jyotirmoy Bosu moved the following Resolution:—

“This House disapproves of the Special Bearer Bonds (Immunities and Exemptions) Ordinance, 1981. (Ordinance No. 1 of 1981) promulgated by the President on the 12th January, 1981”.

The Resolution was negatived after discussion as indicated under para 10 below.

****10. Government Bill—under consideration**

THE SPECIAL BEARER BONDS (IMMUNITIES AND EXEMPTIONS) BILL, 1981

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri T. R. Shamanna.

The following Members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Ram Jethamalani
- (2) Shri Arif Mohammad Khan
- (3) Dr. Subramaniam Swamy
- (4) Shri Shivkumar Singh
- (5) Shri Somnath Chatterjee
- (6) Shri Ram Pyare Panika
- (7) Shri George Fernandes

*At 4 P.M.

**Discussed together.

- (8) Shrimati Krishna Sahi
- (9) Shri K. A. Rajan
- (10) Shri Xavier Arakal
- (11) Shri Harikesh Bahadur
- (12) Shri Mool Chand Daga
- (13) Shri Chitta Basu

Shri R. Venkataraman replied to the debate.

Shri Jyotirmoy Bosu spoke (by way of reply to the Statutory Resolution).

The amendment moved by Shri T. R. Sh amanna was negatived.

The discus sion was not concluded.

11. Motion

Shri Ram Vilas Paswan moved the following motion:—

“That this House expresses its concern at the situation arising out of the agitation and violent demonstrations against reservation of jobs for Scheduled Castes and Scheduled Tribes in Gujarat, Rajasthan and other parts of the country.”

Three amendments were moved by Sarvashri Bheravada K. Gadhavi, Navin Ravani and Suraj Bhan.

The following Members took part in the debate:—

- (1) Shri Bheravada K. Gadhavi
- (2) Shri Navin Ravani
- (3) Shri Krishna Chandra Halder
- (4) Shri C. D. Patel
- (5) Shri Zainul Basher
- (6) Shri Atal Behari Vajpayee
- (7) Shri Mohan Lal Sukhadia
- (8) Shri Mohan Lal Patel
- (9) Shri V. Kishore Chandra S. Deo
- (10) Shri Mool Chand Daga
- (11) Prof. Madhu Dandavate
- (12) Shri R. R. Bhole

- (13) Shri Indrajit Gupta
- (14) Dr. Rajendra Kumari Bajpai
- (15) Shri George Fernandes
- (16) Shrimati Indira Gandhi
- (17) Shri R. N. Rakesh
- (18) Shri Hira Lal | R. Parmar
- (19) Shri N. E. Horo
- (20) Shri Jaipal Singh Kashyap
- (21) Shri Chitta Basu
- (22) Giani Zail Singh

An amendment was moved by Giani Zail Singh.

Shri Ram Vilas Paswan replied to the debate.

The amendments moved by Sarvashri Bheravadan K. Gadhavi, Navin Ravani and Suraj Bhan were withdrawn by leave of the House.

The amendment moved by Giani Zail Singh, was adopted.

The motion was adopted in the following amended form unanimously, with the Members standing:—

“That this House expresses its concern and anguish over the situation prevailing in Gujarat over the reservation issue. It reiterates its firm commitment to the national policy on reservations as enshrined in the Constitution. The reported incidents of violence, destruction of property and atrocities against Scheduled Castes and Scheduled Tribes are against our very culture and go contrary to the principle of non-violence which the Father of the Nation preached and for which he has sacrificed his life. To uphold our tradition, it is the primary duty of every citizen to strive for restoration of peace and normalcy and make united efforts at the national level.”

9-27 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th March, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 19, 1981|Phalguna 28, 1902 (Saka)

No. 122

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 432 and 434—440 were orally answered. Replies to Starred Question Nos. 433, 441-442 and 444—451 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4164—4253, 4255—4279 and 4281—4342 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of External Affairs for 1981-82.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust for the year 1979-80 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U. P.) for the period ending 5th December, 1979.

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U. P.) for the year ended 31st March, 1979 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U. P.) for the year ended 31st March, 1979 and for not laying the Annual Report and Accounts for 1979-80.
- (6) A statement (Hindi and English versions) indicating the result of market loans floated by the Central Government in March, 1981.
- (7) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Accounts of the Orissa Road Transport Company Limited, Berhampur, Ganjam, for the years 1977-78, 1978-79 and 1979-80 within the stipulated period of nine months after the close of the Accounting Year.
- * (8) A copy each of Notification Nos. 66-Customs [G.S.R. 184(E)] and 67-Customs [G.S.R. 185(E)] (Hindi and English versions) published in Gazette of India dated the 19th March, 1981 together with an explanatory memorandum regarding exemption to raw real pearls, cultured pearls and raw cultured pearls (including admixtures of pearls containing raw real pearls and cultured pearls) from the whole of basic and auxiliary duties of customs leviable thereon, under section 159 of the Customs Act, 1962.

4. Minutes of Committee on Papers Laid on the Table—Laid on the Table

Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Sixth Report, were laid on the Table.

*Laid at 4.56 P.M.

5. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on account) Bill, 1981, passed by Lok Sabha on the 13th March, 1981.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1981, passed by Lok Sabha on the 16th March, 1981.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2), Bill, 1981, passed by Lok Sabha on the 16th March, 1981.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3), Bill, 1981, passed by Lok Sabha on the 16th March, 1981.

6. Report of Committee on Papers Laid on the Table

Dr. Rajendra Kumari Bajpai presented the Sixth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

7. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Calling Attention

Shri Jagdish Tytler called the attention of the Minister of Parliamentary Affairs and Works and Housing to the reported acquisition of lot of land by Delhi Development Authority and non-payment/inadequate payment of compensation resulting in hardship to the farmers.

The Minister of Parliamentary Affairs and Works and Housing made a statement in regard thereto.

9. Matters under Rule 377

(1) Shri Ram Singh Yadav raised a matter regarding steps to reopen Aravali Swachalit Vahan Automobiles Limited, Alwar (Rajasthan).

(2) Shri Jitendra Prasad raised a matter regarding need to improve capacity utilisation of Ordnance Clothing Factory, Shahjahanpur.

(3) Shri B. D. Singh raised a matter regarding steps to abolish Devdasi system in Karnataka.

(4) Shri K. A. Rajan raised a matter regarding reported closure of the Jawahar Lal Nehru University's centre of studies in science policy.

(5) Shri Harish Kumar Gangwar raised a matter regarding need for setting-up a Bench of Allahabad High Court at Bareilly.

(6) Shri Krishna Kumar Goyal raised a matter regarding reported disappearance of a District and Sessions Judge of Rajasthan since 16 March, 1981.

(7) Shri Harish Chandra Singh Rawat raised a matter regarding steps to improve distant communication facilities in backward districts of Uttar Pradesh.

(8) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for fertilizer factory in Chittorgarh.

(9) Shri Bheekhabhai raised a matter regarding steps for better sanitation in Laxmi Nagar and Guru Angad Nagar, trans-Yamuna colonies to check outbreak of Cholera and Malaria.

(10) Shri Mukunda Mandal raised a matter regarding nationalisation of M/s. Carter Pooler & Co., Pvt. Ltd., Calcutta.

10. Government Bill—Passed

The Special Bearer Bonds (Immunities and Exemptions) Bill, 1981

The motion for consideration of the Bill moved on the 18th March, 1981 was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, be passed, was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Girdhari Lal Vyas
- (3) Shri G. M. Banatwalla
- (4) Shri A. K. Roy
- (5) Shri Somnath Chatterjee
- (6) Shri R. Venkataraman

On the motion the House divided: Ayes *99; Noes *40.

The motion was adopted and the Bill was accordingly passed.

†11. Statutory Resolution—Adopted

GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 28th February, 1981 under article 356 of the Constitution in relation to the State of Manipur.”

The Resolution was adopted, after discussion as indicated under para 12 below.

†12. The Manipur Budget

Combined discussion on the Resolution (vide para 11 above) and the following items of business commenced:—

- (i) General Discussion on the Budget for the State of Manipur for the year 1981-82.
- (ii) Demands for Grants on Account Nos. 1 to 25 in respect of the Budget for the State of Manipur for 1981-82.
- (iii) Supplementary Demands for Grants Nos. 1 to 10, 12 to 15 and 17 to 25 in respect of the Budget for the State of Manipur for the year 1980-81.

The following Members took part in the debate:—

- (1) Shri Subodh Sen
- (2) Shri Harish Chandra Singh Rawat
- (3) Shri N. Gouzagin

*Subject to correction.

†Discussed together.

- (4) Shri N. K. Shejwalkar
- (5) Shri Girdhari Lal Vyas
- (6) Shri Mohendra Ngangom
- (7) Shri Harikesh Bahadur
- (8) Shri Chitta Basu

Shri Yogendra Makwana replied to the debate on the Statutory Resolution.

Shri Maganbhai Barot replied to the debate on Manipur Budget.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants on Account (Manipur) for 1981-82, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Manipur) for 1980-81, were voted in full.

13. Government Bill—Introduced

The Manipur Appropriation (Vote on Account) Bill, 1981.

14. Government Bill—Passed.

The Manipur Appropriation (Vote on Account) Bill, 1981

The motion for consideration of the Bill was moved by Shri Maganbhai Barot.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Maganbhai Barot.

The motion was adopted and the Bill was passed.

15. Government Bill—Introduced

The Manipur Appropriation Bill, 1981.

16. Government Bill—Passed

The Manipur Appropriation Bill, 1981.

The motion for consideration of the Bill was moved by Shri Maganbhai Barot.

Shri N. Gouzagin took part in the debate.

Shri Maganbhai Barot replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Maganbhai Barot.

The motion was adopted and the Bill was passed.

4.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 20, 1981|Phalguna 29, 1902 (Saka)

No. 123

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 453—458 and 461 were orally answered. Replies to Starred Question Nos. 459, 460, 462—469, 471 and 472 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4343, 4345—4382, 4384—4459, 4461—4465, 4467—4502, 4504—4515 and 4517—4542 were laid on the Table.

A statement by the Deputy Minister of Finance correcting the reply given to Unstarred Question No. 770 on 20th February, 1981 regarding Loans from Banks to Scheduled Castes and Scheduled Tribes was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Commerce for 1981-82.
- (2) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1978-79 along with Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1978-79.

- (4) A copy of Notification No. S.O. 159(E) (Hindi and English versions) published in Gazette of India dated the 10th March, 1981 conferring upon members of the Border Security Force the powers which may be exercised by the Members of the corresponding ranks of the Madhya Pradesh Special Armed Force under section 8 of the Madhya Pradesh Vishesh Sashastra Bal Adhiniyam, 1968, issued under sub-section (3) of section 139 of the Border Security Force Act, 1968.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1979-80 along with Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1979-80.
- * (7) A copy of Notification No. S.O. 197(E) (Hindi and English versions) published in Gazette of India dated the 20th March, 1981 containing President's Order dated the 20th March, 1981 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a further period of six months with effect from the 21st March, 1981.

4. Report of Public Accounts Committee

Shri Chandrajit Yadav presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Twenty-fifth Report relating to Salal Hydro-Electric Project.
- (ii) Sixth Report on Action Taken by Government on the recommendations contained in the Hundred and Forty-ninth Report (Sixth Lok Sabha) relating to Union Excise Duties.

5. Report of Committee on Public Undertakings

Shri Bansi Lal presented the Ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Forty-second Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Perquisites enjoyed by Public Sector Executives and Perquisites enjoyed by Air India Executives—A case study.

*Laid at 3.30 P.M.

6. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Third Report of the Committee on Absence of Members from the Sittings of the House.

7. Calling Attention

Shri Ram Swarup Ram called the attention of the Minister of External Affairs to the reported discrimination against Indian journalists in barring them from a Press Conference reported to have been called by Mrs. Charlotte Hubbel on 16 March, 1981 at the premises of the United States Embassy in New Delhi.

The Minister of External Affairs made a statement in regard thereto.

8. Motion for Election to Committee

Shri Khursheed Alam Khan moved the following motion:—

“That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Central Silk Board vice Shri M. V. Chandrashekar Murthy resigned.”

The motion was adopted.

9. Matters under Rule 377

(1) Shri N. Dennis raised a matter regarding establishment of a rubber-based industry in Kanyakumari district.

(2) Shri P. Rajagopal Naidu raised a matter regarding supply of coal to Ongole in Prakasam district of Andhra Pradesh to help the Tobacco curing process.

(3) Shri P. K. Kodiyan raised a matter regarding crisis in cashew industry in Kerala.

(4) Shri S. A. Dorai Sebastian raised a matter regarding funds for drought and drinking water scarcity in Tamil Nadu.

(5) Shri Ram Vilas Paswan raised a matter regarding steps to clear lease papers hampering allotment of already developed land to the members of housing society in Delhi.

(6) Shri Atal Behari Vajpayee raised a matter regarding election of Delhi Metropolitan Council.

***10. Statutory Resolution—Under Consideration**

Shri R. L. P. Verma moved the following Resolution:—

“This House disapproves of the Delhi Sikh Gurdwaras (Amendment) Ordinance, 1981 (Ordinance No. 2 of 1981) promulgated by the President on the 21st January, 1981.”

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.05 P.M.)

***11 . Government Bill—Under Consideration**

**THE DELHI SIKH GURDWARAS (AMENDMENT) BILL,
1981, AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Giani Zail Singh.

The following Members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Bapusaheb Parulekar
- (2) Shrimati Gurbrinder Kaur Brar
- (3) Shri Somnath Chatterjee
- (4) Shri G. S. Nihalsinghwal
- (5) Shri Narayan Choubey
- (6) Shrimati Sukhbuns Kaur
- (7) Shri H. K. L. Bhagat

Giani Zail Singh replied to the debate, and his speech was not concluded.

The discussion was not concluded.

*Discussed together.

12. Motion regarding Eighteenth Report of Committee on Private Members' Bills and Resolutions.

Shrimati Krishna Sahi moved the following motion:—

“That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1981.”

The motion was adopted.

13. Private Members' Bills—Introduced

(1) The Beedi Workers Welfare Fund (Amendment) Bill, 1981 (*Amendment of sections 4, 5 etc.*), by Shri Mukunda Mandal.

(2) The Right to Privacy Bill, 1981, by Shri V. N. Gadgil.

(3) The Welfare of Handicapped, Disabled and Mentally Retarded Persons Bill, 1981 by Shri B. V. Desai.

(4) The High Court of Himachal Pradesh (Establishment of a Permanent Bench at Hamirpur) Bill, 1981, by Prof. Narain Chand Parashar.

(5) The Pensions (Regulation) Bill, 1981 by Shri Atal Behari Vajpayee.

14. Private Members' Bill—Withdrawn

**THE BLIND PERSONS (EMPLOYMENT) BILL, 1980,
BY PROF. MADHU DANDAVATE**

Discussion on the motion for consideration of the Bill moved by Prof. Madhu Dandavate and an amendment thereto moved on 6th March, 1981 continued.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Xavier Arakal
- (3) Prof. N. G. Ranga
- (4) Shri Sudhir Kumar Giri
- (5) Shri Uttam Rathod
- (6) Shrimati Krishna Sahi

- (7) Shri Harikesh Bahadur
- (8) Shri Harish Chandra Singh Rawat
- (9) Shri P. K. Kodiyan
- (10) Shri Ram Vilas Paswan
- (11) Smt. Ramdulari Sinha

Prof. Madhu Dandavate replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Mool Chand Daga was negatived.

The Bill was withdrawn by leave of the House.

15. Private Members' Bill—Under consideration

**THE SMALL FARMERS ASSISTANCE BILL, 1980,
BY SHRI K. LAKKAPPA**

The motion for consideration of the Bill was moved by Shri K. Lakkappa.

Shri P. Rajagopal Naidu took part in the debate and his speech was not concluded.

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd March, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 23, 1981/Chaitra 2, 1903 (Saka)

No. 124

11.03 A.M.

1. Homage to Memory of Martyrs

Members stood in silence for a short while to pay their respects on the 50th Anniversary of the martyrdom of Shaheed Bhagat Singh, Sukhdev, Rajguru and other martyrs who had laid down their lives in the freedom struggle.

2. Starred Questions

Starred Questions Nos. 473, 474, 477—479, 481-482, were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4643—4600, 4602—4639 and 4641—4742 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1979-80.
- (2) (i) A copy of the Annual Report of the Regional Engineering College, Rourkela (Orissa), for the year 1979-80.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela (Orissa), for the year 1979-80.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1979-80.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society (India) New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society (India) New Delhi, for the year 1979-80.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal (Andhra Pradesh) for the year 1979-80 along with Audit Report thereon.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1978-79 along with Audit Report thereon.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal (Karnataka), for the year 1979-80 along with Audit Report thereon.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1979-80, under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission for the year 1979-80.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1979-80 along with Audit Report thereon.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1979-80 along with Audit Report thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1979-80, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Urban Art Commission, New Delhi, for the year 1979-80.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (14) above.
- (16) A copy each of Notification Nos. S.O. 106(E) to S.O. 113(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1981 regarding management of certain taken over Sugar Undertakings, under section 21 of the Sugar Undertakings (Taking Over of Management) Act, 1978.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1979-80.
- (18) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1979-80.
- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year ending 30th June, 1978.
- (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year ending 30th June, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

5. Report of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the Sixth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Twenty-third Report of Estimates Committee (Sixth Lok Sabha) on the Ministry of Information and Broadcasting—Directorate of Advertising and Visual Publicity.

6. Report of Committee on Public Undertakings

Shri Bansi Lal presented the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Twentieth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Structure of Boards of Management of Public Undertakings and other allied matters.

7. Calling Attention

Shri Jagpal Singh called the attention of the Minister of Law, Justice and Company Affairs to the recent agitation by lawyers and others in support of their demand for establishing a Bench of the Allahabad High Court in Western Uttar Pradesh.

The Minister of Law, Justice and Company Affairs made a statement in regard thereto.

8. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shrimati Sahodrabai Rai—12th August, 1980 (Third Session)
17th November to 23rd December, 1980 (Fourth Session)
16th February to 8th March, 1981 (Fifth Session)
- (2) Shri S. N. Prasan Kumar—9th March to 7th April, 1981 (Fifth Session).

9. Matters under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding law and order situation with particular reference to alleged incidents of dacoity, looting and murder in Hissar, Haryana.

(2) Shri Ajit Kumar Saha raised a matter regarding need for a new fast train between Chakradharpur and Howrah.

(3) Shri B. K. Nair raised a matter regarding need to abolish the contract system of employment in the Indian Rare Earths Factory at Chavara.

(4) Shri Jagdish Tytler raised a matter regarding alleged release of prisoners from Tihar Jail, Delhi with the help of forged documents.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2:08 P.M.)

(5) Dr. Vasant Kumar Pandit raised a matter regarding steps for providing drinking water, etc., during the coming summer season in Madhya Pradesh.

(6) Shri V. S. Vijayaraghavan raised a matter regarding need for research to eradicate brown-hopper infection to paddy crop in Kerala, and provision for assistance to affected farmers.

(7) Prof. Madhu Dandavate raised a matter regarding alleged kidnapping of a Judge of Rajasthan.

(8) Prof. N. G. Ranga raised a matter regarding stoppage of purchasing of cotton by Cotton Corporation of India in Andhra Pradesh.

(9) Shri George Fernandes raised a matter regarding reported termination of capital units scheme by Unit Trust of India.

(10) Shri K. P. Singh Deo raised a matter regarding discovery of carpet of Nodules in Indian sea-bed.

***10. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri R. L. P. Verma on the 20th March, 1981, continued:—

“This House disapproves of the Delhi Sikh Gurdwaras (Amendment) Ordinance, 1981 (Ordinance No. 2 of 1981) promulgated by the President on the 21st January, 1981.”

After discussion, as indicated in para 11 below the Resolution was negatived.

***11. Government Bill—Passed**

THE DELHI SIKH GURDWARAS (AMENDMENT) BILL, 1981
as passed by RAJYA SABHA

Combined discussion on the motion for consideration of the Bill and the Resolution (*vide* para 10 above) continued.

Giani Zail Singh concluded his reply.

*Discussed together.

Shri R. L. P. Verma spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Giani Zail Singh.

The following Members took part in the Debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Harikesh Bahadur
- (3) Shri N. K. Shejwalkar
- (4) Giani Zail Singh

The motion was adopted and the Bill was passed.

**12. Amendments made by Rajya Sabha to Government Bill—
Amendments Agreed to**

**THE AIR (PREVENTION AND CONTROL OF POLLUTION)
BILL, 1980**

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Bhishma Narain Singh:—

“ENACTING FORMULA

- (1) That at page 1, line 9, for the word ‘Thirty-first’ the word ‘Thirty-second’ be *substituted*.”

“CLAUSE 1

- (2) That at page 1, line 14, for the figure ‘1980’ the figure ‘1981’ be *substituted*.”

“THE SCHEDULE

- (3) That at page 26, line 1, for the word ‘beneficiation’ the word ‘beneficiation’ be *substituted*.”

The following Members took part in the debate:—

- (1) Dr. Subramaniam Swamy
- (2) Dr. Karan Singh
- (3) Shri M. Ramgopal Reddy
- (4) Shri Digvijay Singh

Shri Bhishma Nar. in Singh replied to the debate.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Bhishma Narain Singh.

The motion was adopted and the amendments were agreed to.

13. The Budget (General) 1981-82—Demands for Grants

Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce is responsible commenced.

One hundred and fifteen cut motions [Nos. 1, 3, 4, 13 to 30, 32 to 90, and 98 to 132] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th March, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 24, 1981|Chaitra 3, 1903 (Saka)

No. 125

11 A.M.

1. Starred Questions

Starred Questions Nos. 495, 498—501, 503—505 were orally answered. Starred Question No. 497 had been postponed to 31-3-1981. Replies to Starred Questions Nos. 496, 502, 506, 507, 509—515 and 398 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4743—4789, 4791—4849, 4851—4869, 4871—4887 and 4889—4915 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Information and Broadcasting for 1981-82.
- (2) A copy of the Interest-tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 183(E) in Gazette of India dated the 12th March, 1981, under sub-section (4) of section 27 of the Interest-tax Act, 1974.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 179(E) published in Gazette of India dated the 14th March, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into

Indian currency of *vice-versa* in supersession of notification No. 20A-Customs dated the 26th February, 1981.

- (ii) G.S.R. 182(E) published in Gazette of India dated the 17th March, 1981 together with an explanatory memorandum making certain amendments to Notification number G.S.R. 318(E) dated the 9th June, 1978 so as to enlarge the list of materials allowed to be imported duty free against Advance Licences for execution of export orders

4. Calling Attention

Shri R. K. Mhalgi called the attention of the Minister of State in the Ministry of Supply and Rehabilitation to the plight of refugees from West Punjab who are sitting on *dharna* in Pakistan territory near Jammu because of denial of India citizenship to them in spite of 33 years stay in India and the action taken by the Government of India in this regard.

The Minister of State for Supply and Rehabilitation made a statement in regard thereto.

5. Statement by Minister

The Deputy Minister in the Ministry of Railways made a statement regarding the discussion by World Bank Team about import of High Power Locomotives.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.09 P.M.)

6. Matters under Rule 377

(1) Shri Jitendra Prasada raised a matter regarding measures to provide adequate train services between Pilibhit and Shah-jahanpur.

(2) Shri P. Rajagopal Naidu raised a matter regarding need to re-claim alkaline land.

(3) Shri Zainul Basher raised a matter regarding steps to keep the river Ganga free from pollution.

(4) Shri K. Mayathevar raised a matter regarding steps for conducting local body elections in Tamil Nadu.

(5) Shrimati Geeta Mukherjee raised a matter regarding need for a remunerative price for tobacco producers.

(6) Shri Bapusaheb Parulekar raised a matter regarding reported distorted delineation of India's boundary in the latest Chinese maps.

(7) Shri Ram Vilas Paswan raised a matter regarding reported digging of a new drain by Delhi Administration for release of water from Haryana and Rajasthan and farmers' reaction thereto.

7. The Budget (General)—1981-82—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 11 to 13 for which the Ministry of Commerce is responsible and the cut motions thereto moved on the 23rd March, 1981, continued.

Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were voted in full.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 25, 1981/Chaitra 4, 1903 (Saka)

No. 126

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 516, 517, 520, 522—525 and 528 were orally answered. Replies to Starred Questions Nos. 519, 521, 526, 527 and 529—535 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4916—4979, 4981—5053 and 5055—5115 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1979-80 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (2) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Coir Board, Ernakulam, for the year 1979-80.
- (3) A copy each of the following Reports (Hindi^o version) under sub-section (1) of section 19 of the Coir Industry Act, 1953:—
 - (i) Half-yearly Report for the period from 1st April, 1979 to 30th September, 1979 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.

^oEnglish version was laid on the Table on the 11th March, 1981.

- (ii) Annual Report for the year 1979-80 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.
- (4) A statement (Hindi% version) regarding Review by Government on the working of the Coir Board for the year 1979-80.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1981 (Hindi and English versions) published in Notification No. S.R.O. 50 in Gazette of India dated the 7th March, 1981, under section 185 of the Navy Act, 1957.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Defence for 1981-82.
- (8) A copy of the Defence Services Estimates, 1981-82 (Hindi and English versions).
- (9) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1979-80.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (9) above.
- (11) A copy of the Union Public Service Commission (Members) Second Amendment Regulations, 1980 (Hindi and English versions) published in Notification No. G.S.R. 977 in Gazette of India dated the 27th September, 1980, issued under article 318 of the Constitution.

% English version was laid on the Table on the 11th March 1981.

* (12) A copy each of Notification Nos. 62/81-Central Excises to 73/81-Central Excises [G.S.R. 192(E) to 203(E)] (Hindi and English versions) published in Gazette of India dated the 25th March, 1981 together with an explanatory memorandum regarding introduction of certain modifications in the excise duty exemption schemes for specified items manufactured by small scale manufacturers, issued under the Central Excise Rules, 1944.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

5. Report of Estimates Committee

Shri S. B. P. Patabhi Rama Rao presented the Eighth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Twenty-ninth Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of External Affairs—Working of Indian Diplomatic Missions.

6. Calling Attention

Shri Rajesh Kumar Singh called the attention of the Minister of External Affairs to the reported fresh supply of sophisticated arms to Pakistan by United States of America on a massive scale and reaction of the Government of India with regard thereto.

The Minister of External Affairs made a statement in regard thereto.

7. Intimation Regarding release of Member

The Speaker informed the House that he had received the following telegram dated 23 March, 1981, from the Judicial II Class Magistrate, Nagapattinam:—

“I have the honour to inform you that Shri Thazhai M. Karunanithi, Member of Lok Sabha, who was arrested on 1st March, 1981, for being member of an unlawful assembly disobeying the order lawfully promulgated by a public servant dealing with fire so as to

*Laid at 6 P.M.

endanger human life with burning any matter punishable under Section 143/188/285 of Indian Penal Code and 74 of Tamil Nadu City Police Act has been released on 23rd March, 1981, since the police have not produced the case diary file in CR89/81 of Nagapattinam Police Station and they have not satisfied the Court for the extension of remand."

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.29 P.M.)

8. Statement by Minister

The Minister of Education and Social Welfare made a statement regarding formation of Jayaprakash Narayan Memorial Committee.

9. Matters under Rule 377

(1) Prof. K. K. Tewari raised a matter regarding need to set up a Central University in Bihar.

(2) Shri M. S. K. Sathiyendran raised a matter regarding need to allow rebate on the sale of handloom clothes without any restriction.

(3) Shri G. Narsimha Reddy raised a matter regarding need for a train connection between Sirpur-Khagaznagar and Hyderabad.

(4) Shri Virdhi Chander Jain raised a matter regarding threat of closure of small scale units in Makwana, Marwar Pall, etc., in Rajasthan due to excise duty levy on job works worth Rs. 1,000/-.

(5) Shri Satish Agarwal raised a matter regarding shortage of wheat, sugar and rice in Jaipur fair price shops.

(6) Shri Sushil Bhattacharya raised a matter regarding need to introduce EMU coaches in Burdwan-Asansol section and extend suburban area services upto Asansol.

(7) Shri Narayan Choubey raised a matter regarding steps to stop illegal encroachment of the Railway land at Kharagpur, South-Eastern Railway.

(8) Shri Chingwang Konyak raised a matter regarding measures to improve working of Agricultural College in the State of Nagaland.

10. The Budget (General) 1981-82—Demands for Grants

Discussion on the Demands for Grants Nos. 61 to 63 for which the Ministry of Information and Broadcasting is responsible commenced.

Sixty-seven cut motions [Nos. 12 to 57, 59 to 65 and 70 to 83] were moved.

The discussion was not concluded.

11. Half-an-Hour Discussion

Prof. Nirmala Kumari Shaktawat raised a half-an-hour discussion on the points arising out of the answer given on 2nd March, 1981 to Unstarred Question No. 1995 regarding special attention for drinking water during the Sixth Plan.

Shri Bishma Narain Singh replied to the discussion.

6.55 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th March, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 26, 1981|Chaitra 5, 1903 (Saka)

No. 127

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shrimati Sahodrabai Rai who was a sitting Member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 536, 538—540 and 542—544 were orally answered. Replies to Starred Questions Nos. 537, 541, 545—547 and 549—555 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5116—5270 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Calcutta Port Trust for the year 1979-80 and the Audit Report thereon, under subsection (2) of section 103 of the Major Port Trusts Act, 1963.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1979-80.
 - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Bombay Foodgrain Handling Workers (Regulation of Employment) Amendment Scheme, 1981 (Hindi and English versions) published in Notification No. S.O. 543 in Gazette of India dated the 14th February, 1981, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (4) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1979-80, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (5) A copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 682(E) in Gazette of India dated the 5th December, 1980, under section 38 of the Drugs and Cosmetics Act, 1940.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust for the year 1979-80 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (7) A copy of Notification No. G.S.R. 189(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1981 together with an explanatory memorandum regarding exemption to H. D. P. E. waste arising during the manufacture of H. D. P. E. Monofilament yarn from excise duty, issued under the Central Excise Rules, 1944.

- (8) A copy of the Report on the sale by auctions in 1978 of gold held on Government account (Shri K. R. Puri Report).
- (9) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (8) above.
- *(10) A copy each of Notification numbers 70|81-Customs to 72|81-Customs [G.S.R. 208(E) to 210(E)] (Hindi and English versions) published in Gazette of India dated the 26th March, 1981 together with an explanatory memorandum exempting scientific and technical instruments when imported for purpose of research and peripheral devices for manufacture of computer systems to be supplied to research institutions from the whole of the basic, additional and auxiliary duties of customs leviable thereon, under section 159 of the Customs Act, 1962.

5. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1981, passed by Lok Sabha on the 17th March, 1981.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2, Bill, 1981, passed by Lok Sabha on the 17th March, 1981.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1981, passed by Lok Sabha on the 17th March, 1981.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1981, passed by Lok Sabha on the 17th March, 1981.

*Laid at 6.18 P.M.

6. Reports of Public Accounts Committee

Shri Ashok Gehlot presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Fourteenth Report on Action Taken by Government on the recommendations contained in the Fifty-eighth Report (Sixth Lok Sabha) on Diesel Hydraulic Locomotives.
- (2) Seventeenth Report on Action Taken by Government on the recommendations contained in the Seventy-fourth Report (Sixth Lok Sabha) on Track Fittings.

7. Calling Attention

Shri H. K. L. Bhagat called the attention of the Minister of Health and Family Welfare to the alarming increase in the population of the country as indicated by preliminary reports of 1981 census and the population control policy to be followed by the Government.

The Minister of Health and Family Welfare made a statement in regard thereto.

8. Presentation of Petition

Shri Devi Lal presented a petition signed by Shri Ranjit Singh and others regarding remunerative prices for agricultural produce, reduction in prices of agricultural inputs, introduction of crop and animal insurance scheme, revision of minimum wages, provision of houses for agricultural workers, supply of essential commodities through public distribution system, implementation of rural employment schemes, replacement of Land Acquisition Act in the light of experience and implementation of land reforms.

9. Matters under Rule 377

(1) Shri Shivkumar Singh raised a matter regarding alleged closure of industries due to cancellation of cake-coal allotment.

(2) Shri Ram Singh Yadav raised a matter regarding implementation of National Capital Regional Plan.

(3) Shri Rasheed Masood raised a matter regarding protest week from 26th March, 1981 by Junior Doctors of Delhi over non-implementation of the agreement about their demands.

(4) Shri Indrajit Gupta raised a matter regarding reported march of farmers and agricultural labourers from Red-Fort to Boat Club for redressal of their grievances.

(5) Dr. A. Kalanidhi raised a matter regarding need to supply coal to Ennore Thermal Power Station, Madras.

(6) Shri Mukunda Mandal raised a matter regarding construction of 'Krishi Vigyan Kendra' Kakdwip in West Bengal.

(7) Shri Harikesh Bahadur raised a matter regarding need to provide maximum possible facilities to our scientists.

10. The Budget (General)—1981-82—Demands for Grants

Discussion on the Demands for Grants Nos. 61 to 63 for which the Ministry of Information and Broadcasting is responsible and the cut motions thereto moved on the 25th March, 1981, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Information and Broadcasting is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were voted in full.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, March 27, 1981|Chaitra 6, 1903 (Saka)

No. 128

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 556—560, 563—565, 568, 569 and 571 were orally answered. Replies to Starred Questions Nos. 561, 566, 567, 570 and 572—575 were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5271—5311, 5313—5417, 5419—5424, 5426—5434 and 5436—5470 were laid on the Table.

3. Questions of Privilege

(i) The Speaker gave his ruling in regard to the question of privilege given notice of by Shri Mani Ram Bagri regarding allegations made in the other House about a Member of the House having evaded custom duty, thereby lowering dignity of this House, and withheld his consent to the raising of the question of privilege.

(ii) The Speaker also gave his ruling in regard to the question of privilege given notices of by Shri Atal Bihari Vajpayee, Shri Mani Ram Bagri and Prof. Madhu Dandavate against Shri C. P. N. Singh, Minister of State in the Ministry of Science and Technology regarding certain observations about him made by the Chairman, Rajya Sabha, on 26th March, 1981, and withheld his consent to the raising of the question of privilege.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1979-80.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for year 1979-80.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 1(b) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Communications for 1981-82.
- (4) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1981-82.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1978-79 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1978-79.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Hindustan Diamond Company Limited, Bombay, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Hindustan Diamond Company Limited, Bombay, for the year 1978-79.
- (7) (i) A copy of the Annual Report of the Leather Export Promotion Council, Madras, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Leather Export Promotion Council, Madras, for the year 1978-79.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (7) above.
- (9) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Annual Report of the Leather Export Promotion Council, Madras, for the year 1978-79, mentioned at item (7) above.
- (10) A copy of the Tea Warehouses (Licensing) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 983(E) in Gazette of India dated the 23rd December, 1980, under sub-section (3) of section 49 of the Tea Act, 1953.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, for the year 1977-78 along with Audit Report thereon.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts of the Tea Board, for the year 1977-78.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1979-80.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1979-80.
- (16) A copy of the Annual Report (Hindi% version) of the Oriental Fire and General Insurance Company

%English version of the Report and English and Hindi versions of the Review were laid on the 13th March, 1981.

Limited, New Delhi, for the year 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

- *(17) A copy each of Notification number 74-Customs to 77-Customs (Hindi and English versions) published in Gazette of India dated the 27th March, 1981 together with an explanatory memorandum regarding enhancement of import duty on Aluminium ingots and wire rods from 12½ per cent to 51.2 per cent *ad valorem*, under section 159 of the Customs Act, 1962.
- *(18) A copy of Notification number 81-CE (Hindi and English versions) published in Gazette of India dated the 27th March, 1981 together with an explanatory memorandum regarding enhancement of Central Excise duty on Aluminium wire rods manufactured from ingots or billets from Rs. 134/- per tonne to Rs. 233/- per tonne, issued under the Central Excise Rules, 1944.

5. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Special Bearer Bonds (Immunities, and Exemptions) Bill, 1981, passed by Lok Sabha on the 19th March, 1981.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (Vote on Account) Bill, 1981, passed by Lok Sabha on the 19th March, 1981.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation Bill, 1981, passed by Lok Sabha on the 19th March, 1981.

*Laid at 6.01 P.M.

6. Assent to Bills

Secretary laid on the Table following five Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1981.
- (2) The Appropriation Bill, 1981.
- (3) The Appropriation (No. 2) Bill, 1981.
- (4) The Appropriation (No. 3) Bill, 1981.
- (5) The Delhi Sikh Gurdwaras (Amendment) Bill, 1981.

7. Reports of Public Accounts Committee

Shri Chandrajit Yadav presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Sixteenth Report on Action Taken by Government on the recommendations contained in the Seventieth Report (Sixth Lok Sabha) relating to Marketing and Sales Organisation.
- (2) Twenty-second Report on Action Taken by Government on the recommendations contained in the Hundred and Thirty-first Report (Sixth Lok Sabha) relating to Import of defective special purpose carriers and incorporation of incorrect data in a contract.

8. Calling Attention

Shri Rajesh Kumar Singh called the attention of the Minister of Labour to the reported shortfall of Rupees 26.4 crores in interest account of Employees' Provident Fund Organisation, mainly due to large holdings in the Government guaranteed securities fetching a low rate of interest and the steps taken by Government to overcome the situation.

The Minister of State for Labour made a statement in regard thereto.

9. Matters under Rule 377

- (1) Shri Matilal Hasda raised a matter regarding the West Bengal Government's reported request for permission of the Reserve Bank to set up its own Banking Company.
- (2) Shri Ramavatar Shastri raised a matter regarding reported demolitions by D. D. A. in Preet Nagar extension area, Delhi.

(3) Shri Ashok Gehlot raised a matter regarding need to declare Jodhpur city as B-2 city for facilities to Central Government employees.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(4) Shri Nawal Kishore Sharma raised a matter regarding measures to provide uninterrupted services by Nationalised banks.

(5) Shri M. Ramgopal Reddy raised a matter regarding recent strike by the workers of the clearing agents at Bombay Port.

(6) Shri Atal Bihari Vajpayee raised a matter regarding need for providing more facilities for the development of National School of Drama.

(7) Shri Ashfaq Hussain raised a matter regarding unauthorised use of mosques and other places of worship in Delhi.

10. The Budget (General)—1981-82—Demands for Grants

Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible commenced.

Sixty cut motions [Nos. 1 to 11, 15 to 21, 23, 25 to 32 and 34 to 66] were moved.

The discussion was not concluded.

11. Motion Regarding Nineteenth Report of Committee on Private Members' Bills and Resolutions

Shri T. R. Shamanna moved the following motion:—

“That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th March, 1981.”

The motion was adopted.

12. Private Members' Resolution—Negatived

Further discussion on the following Resolution moved by Shri Phool Chand Verma and the amendments thereto moved on the 13th March, 1981, continued:—

“In view of the fact that the present educational system does not equip and prepare the youth for meeting

the challenges of life, the whole planning process has failed to channelise our youth power into productive channels and there is lack of direction in providing employment to the educated youth during the Sixth Plan period; this House urges upon the Government to constitute a National Youth Commission immediately to examine and suggest, within a period of six months, appropriate measures for solving the problem of unemployment amongst the educated youth."

The following Members took part in the debate:—

- (1) Shri Nawal Kishore Sharma
- (2) Shri Bapusaheb Parulekar
- (3) Shri Chintamani Panigrahi
- (4) Shri Shivkumar Singh
- (5) Shri C. Palaniappan
- (6) Shri Virdhi Chander Jain
- (7) Shri Jaipal Singh Kashyap
- (8) Prof. Satya Deo Sinha
- (9) Shrimati Ramdulari Sinha

Shri Phool Chand Verma replied to the debate.

The amendments moved by Sarvashri Mool Chand Daga and Mukunda Mandal were negatived.

The Resolution was negatived.

13. Private Members Resolution—Under consideration

Prof. Narain Chand Parashar moved the following Resolution:—

"This House urges upon the Government to set up a Parliamentary Committee to look into the extremely slow pace of industrial development and lack of adequate infrastructure, like railway lines, roads, water-ways, air-ways, bridges and other amenities like postal services, telecommunications, drinking water, banking and health services, institutions for

technical and vocational education and the promotion of tourism, hydel-generation, forestry, agriculture including horticulture, irrigation, mass communication system in the hilly regions of the country, resulting in their extreme backwardness and to suggest ways and means to ensure their rapid economic development so as to bring them at par with the developed regions of the country within a period of five years."

An amendment was moved by Shri Mukunda Mandal.

The following Members took part in the debate:—

- (1) Shri G. L. Dogra
- (2) Shri Mukunda Mandal

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th March, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, March 30, 1981/Chaitra 9, 1903 (Saka)

No. 129

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 576—578, 580, 582 and 584-585 were orally answered. Replies to Starred Questions Nos. 579, 581, 583 and 587—596 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5471—5484 and 5486—5670 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region), Calcutta, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Eastern Region), Calcutta, for the year 1979-80
- (2) A copy of the Annual Report (Hindi@ version) of the University of Delhi, Delhi, for the year 1978.

@English version was laid on the Table on the 7th July, 1980.

- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Petroleum, Chemicals and Fertilizers for 1981-82.
- (6) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- | | |
|---|---------------------|
| (i) Statement No. XV—Sixth Session, 1978. | } Sixth Lok Sabha |
| (ii) Statement No. XVIII—Seventh Session, 1979. | |
| (iii) Statement No. IX—Eighth Session, 1979. | |
| (iv) Statement No. VI—First Session, 1980. | } Seventh Lok Sabha |
| (v) Statement No. VI—Second Session, 1980. | |
| (vi) Statement No. X—Third Session, 1980. | |
| (vii) Statement No. II—Fourth Session, 1980. | |
| (viii) Statement No. III—Fourth Session, 1980. | |
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year ended 30th June, 1980 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year ended 30th June, 1980.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the accounts of the National Cooperative Development Corporation, New Delhi, for the year 1979-80.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1979-80.
- (10) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 180(E) in Gazette of India dated the 16th March, 1981, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (11) A copy each of the following papers (Hindi** version) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Assam Agro Industries Corporation Limited, Gauhati, for the year 1972-73.

**English versions were laid on the Table on the 27th March, 1980.

- (ii) Annual Report of the Assam Agro Industries Corporation Limited, Gauhati, for the year 1972-73 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi** version) showing reasons for delay in laying the papers mentioned at (11) above.
- * (13) A copy each of Notification numbers 83-Customs to 85-Customs (Hindi and English versions) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding enhancement of import duty on aluminium scrap from 35 per cent *ad valorem* to 86 per cent *ad valorem* under section 159 of the Customs Act, 1962.

4. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Twenty-first Report on Action Taken by Government on the recommendations contained in the Hundred and tenth Report (Sixth Lok Sabha) on Non-payment of contributions to Trustees or Provident Fund Commissioners.
- (2) Thirty-second Report on Action Taken by Government on the recommendations contained in the Hundred and twenty-seventh Report (Sixth Lok Sabha) on Loktak Hydro-electric Project.

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Finance to the reported payment of Rs. 31,90,500/- by M/S Zenith Steel Pipes and Industries Ltd. by way of blackmoney for purchase of office premises in Dalamal House at Nariman Point, Bombay and the action taken by the Government in the matter.

The Minister of Finance made a statement in regard thereto.

**English versions were laid on the Table on the 27th March, 1980.

*Laid at 6 P.M.

6. Statement under Direction 115

Shri G. M. Banatwalla made a statement regarding certain information given by the Deputy Minister of Railways on 18 December, 1980 in answer to Unstarred Question No. 4341 regarding strike of yardmen of the Bombay Central Terminus.

The Deputy Minister of Railways made a statement in reply thereto.

7. Matters under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding assistance to farmers sustaining losses due to damage to their crops by hail storm.

(2) Shri Jagdish Tytler raised a matter regarding steps for improving working of Safdarjung Hospital, Delhi.

(3) Shri Jitendra Prasada raised a matter regarding need to set up a sugar factory in the co-operative sector in Shahjahanpur.

(4) Shri Uttam Rathod raised a matter regarding need to release increase grants to Nagpur Flying Club.

(5) Shri Basudeb Acharya raised a matter regarding steps to start techno-economic survey for coaching terminal facilities at Asansol Railway Station.

(6) Shri P. Rajagopal Naidu raised a matter regarding need to accord permission to transport coal for brick kiln units of Madras.

(7) Shri Satish Agarwal raised a matter regarding need to accord 'B' class status to Jaipur city for benefit of Central Government employees.

(8) Shri Bapusaheb Parulekar raised a matter regarding need for a statement regarding setting-up of Aluminium Project at Ratanagiri, Maharashtra.

(9) Shri Ram Singh Yadav raised a matter regarding need for construction of a railway over-bridge near Alwar Railway Station, Rajasthan.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2-25 P.M.)

8. The Budget (General)—1981-82—Demands for Grants

Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on 27th March, 1981, continued.

The discussion was not concluded.

9. Statements by Ministers

(1) The Minister of Finance made a statement correcting certain information given by him today during Calling Attention regarding reported payment of Rs. 31,90,500/- by M/s Zenith Steel Pipes and Industries Ltd. by way of blackmoney for purchase of office premises in Dalamal House at Nariman Point, Bombay.

(2) The Minister of Parliamentary Affairs made a statement regarding change in the order of discussion and voting on the Demands for grants relating to the Ministry of Petroleum, Chemicals and Fertilizers and the Ministry of Communications.

10. Resignation by Member

The Deputy Speaker informed the House that today the Speaker had received a letter from Shri Surup Singh Hirya Naik, an elected Member of Lok Sabha from Nandurbar-ST constituency of Maharashtra resigning his seat in Lok Sabha. The Speaker had accepted the resignation with effect from 30 March, 1981.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st March, 1981).

AVTAR SINGH RIKHY,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 31, 1981|Chaitra 10, 1903 (Saka)

No. 130

11.03 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Gajraj Singh Rao who was a Member of the Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect of the deceased.

2. Starred Questions

Starred Questions Nos. 598, 602, 604, 605, 607 and 611 were orally answered. Replies to Starred Questions Nos. 599--601, 606, 608—610, 612—616 and 497 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5672—5713, 5715—5723, 5725—5816, 5818—5838 and 5840—5845 were laid on the Table.

4. Intimation Regarding Arrest of Member

The Speaker informed the House that he had received the following wireless message dated 30 March, 1981 from the Commissioner of Police, Calcutta:—

“Shri Ashoke Sen, Member Lok Sabha alongwith others was arrested on 30-3-81 afternoon in Calcutta for violating prohibitory orders U/S 144 Cr. P. C. in force in the area. Letter follows.

Note: Message passed over telephone to Control Room, New Delhi, on 30-3-81 at 20.35 hours.”

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1979-80 along with Audited Accounts.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Labour for 1981-82.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 190(E) published in Gazette of India dated the 23rd March, 1981 together with an explanatory memorandum regarding the rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa in supersession of notification No. 64-Customs dated the 14th March, 1981.
 - (ii) G.S.R. 204(E) published in Gazette of India dated the 25th March, 1981 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against advance Licences for export production.
 - (iii) G.S.R. 213(E) published in Gazette of India dated the 27th March, 1981 together with an explanatory memorandum making certain amendment to Notification No. 227-Customs dated the 2nd August, 1976 so as to reduce the effective basic customs duty on high-density polyethylene moulding powder and granules from 65 per cent *ad valorem* to 50 per cent *ad valorem*.
- (4) A copy of Notification No. G.S.R. 214(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1981 together with an explanatory memorandum making certain amendments to Notification No. 302/79-CE dated the 4th December, 1979 so as to raise the effective basic excise duty on high-density polyethylene from 27 per cent *ad valorem* to 35 per cent *ad valorem*, issued under the Central Excise Rules, 1944.

- (5) A copy of Notification No. G.S.R. 186(E) (Hindi and English versions) published in Gazette of India dated the 19th March, 1981 together with an explanatory memorandum exempting the officials of the foreign diplomatic missions/consulates who are not nationals of, or permanently resident in India and their families from payment of foreign travel tax in respect of their international journeys, under section 41 of the Finance Act, 1979.

6. Report of Public Accounts Committee

Shri Chandrajit Yadav presented the Thirty-fourth Report (Hindi and English versions) of the Public Accounts Committee on paragraph 7 of the Report of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Civil) Revenue Receipts, Volume II relating to Arrears of Assessments.

7. Matters under Rule 377

(1) Shri B. K. Nair raised a matter regarding need for recommencement of export operations from Allepey Port in Kerala.

(2) Shri Ashok Gehlot raised a matter regarding need for increased assistance to Rajasthan Government to meet severe drought in that State.

(3) Shri Krishna Chandra Halder raised a matter regarding non-availability of cooking-gas in Raniganj area.

(4) Dr. V. Kulandaivelu raised a matter regarding steps for rehabilitation of the people after their eviction under the Land Acquisition Act in Tamil Nadu.

(5) Shri Krishan Datt Sultanpuri raised a matter regarding alleged removal of traditionally stationed civilian families from their houses and land in the Nahan cantonment area of Himachal Pradesh.

(6) Shri T. R. Shamanna raised a matter regarding assistance for water supplies to Bangalore city.

8. Statements by Ministers

(i) The Minister of Finance made a statement regarding new pattern of investment of funds of charitable and religious trusts and institutions.

*** (ii) The Minister of State for Home Affairs made a statement regarding reported death of a boy due to shooting by police on a runaway taxi on 30 March, 1981.**

9. The Budget (General)—1981-82—Demands for Grants

(i) Discussion on the Demand for Grant No. 31 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on 27th March, 1981, continued. Discussion was concluded.

All the cut motions moved were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 69 to 71 for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible commenced.

Sixty-two cut motions (Nos. 1 to 3, 12 to 44 and 51 to 76) were moved.

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st April, 1981).

AVTAR SINGH RIKHY,

Secretary.

*Made at 4.18 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 1, 1981|Chaitra 11, 1903 (Saka)

No. 131

11.00 A.M.

1. Starred Questions

Starred Questions Nos. 617, 622—624, 626 and 629 were orally answered. Starred Question Nos. 618 and 621 had been postponed to 8-4-1981. Replies to Starred Questions Nos. 619, 620, 625, 627, 628 and 630—638 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5846—6045 were laid on the Table.

3. Adjournment Motion

The Speaker gave his ruling on adjournment motion given notice of by Shri B. D. Singh, Shri Chitta Basu, Shri George Fernandes, Shri Rajnath Sonkar Shastri, Shri Atal Behari Vajpayee, Prof. Madhu Dandavate, Shri Ram Vilas Paswan and Shri R. K. Mhalgi regarding reported constitutional crisis in Assam following the adjournment *sine die* of the Assam Legislative Assembly without passing the Appropriation (Vote on Account) Bill, and the Finance Bill and the Motion of Thanks on the Governor's Address, and withheld his consent to the moving of the motion.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.37 P.M.)

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Export Policy, April, 1981—March, 1982.
- (2) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Export Policy for April, 1981—March, 1982.
- ✓ (3) A copy of the Final Report (Hindi% version) of the Grover Commission of Inquiry set up to inquire into certain allegations against Shri D. Devraj Urs, Chief Minister and other Ministers of Karnataka, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- * (4) A copy each of Notification Nos. 99-Customs and 100-Customs [G.S.R. 261(E) and 262(E)] (Hindi and English versions) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum exempting aeroplane spare parts for the servicing of aeroplane from basic customs duty in excess of 3 per cent *ad valorem* and from the whole of additional and auxiliary duty of customs, under section 159 of the Customs Act, 1962.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Twentieth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Public Undertakings

Shri Bansi Lal presented the Eleventh Report (Hindi and English versions) of Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Fifty-second Report of Committee on Public Undertakings (Sixth Lok Sabha) on Air India-Working Results and Allied Matters.

%English version of the Report and Hindi and English versions of Memorandum of Action Taken, were laid on the Table on the 9th May, 1979.

*Laid at 5.59 P.M.

7. Calling Attention

Shri Bapusaheb Parulekar called the attention of the Minister of Works and Housing to the reported collapse of a 50,000 gallon overhead water tank in J. J. Colony, Hasthal, Delhi, causing death of a child and injuries to others and the action taken by Government in the matter.

The Minister of Works and Housing made a statement in regard thereto.

8. Motions for Elections to Committees

(i) Shri S. B. P. Pattabji Rama Rao moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982.”

The motion was adopted.

(ii) Shri Chandrajit Yadav moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982.”

The motion was adopted.

(iii) Shri Chandrajit Yadav moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning

on the 1st May, 1981 and ending on the 30th April, 1982, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Bansi Lal moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982."

The motion was adopted.

(v) Shri Bansi Lal moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) Shri R. R. Bhole moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982."

The motion was adopted.

(vii) Shri R. R. Bhole moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from

Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

9. Matters Under Rule 377

(1) Shri Jaipal Singh Kashyap raised a matter regarding steps for setting-up of industries for creation of employment in Aonla Lok Sabha Constituency.

(2) Shri Harish Chandra Singh Rawat raised a matter regarding drinking water problem in the hilly districts of Uttar Pradesh.

(3) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to start construction work of a by-pass near the railway over-bridge in Kota, Rajasthan.

(4) Shri Rasa Behari Behra raised a matter regarding need for implementation of child welfare programmes in Kalahandi district of Orissa.

(5) Shri K. A. Rajan raised a matter regarding need for consideration of demands of the Indian immigrants in Gulf countries.

(6) Shri Keshorao Pardhi raised a matter regarding need for a local train between Bhandara Road to Jawahar Nagar Defence Factory in Maharashtra.

(7) Shri Ram Vilas Paswan raised a matter regarding news coverage on national issues by All-India Radio.

10. The Budget (General)—1981-82—Demands for Grants

Discussion on the Demands for Grants Nos. 69 to 71 for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible and the cut motions thereto moved on 31st March, 1981, continued.

The discussion was not concluded.

11. Half-an-Hour Discussion

Shri R. L. F. Verma raised a half-an-hour discussion on the points arising out of the answer given on 18 February, 1981 to Unstarred Question No. 381 regarding closure of M/s. India Paper Pulp Co. Ltd., Hazibagar, West Bengal.

Shri Charanjit Chanana replied to the discussion.

6.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 2, 1981|Chaitra 12, 1903 (Saka)

No. 132

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 640, 644, 645, 647—649 and 652 were orally answered. Replies to Starred Questions Nos. 639, 641—643, 646, 650, 651 and 654—658 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6046—6205 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Drugs and Cosmetics (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 27(E) in Gazette of India dated the 17th January, 1981, under section 38 of the Drugs and Cosmetics Act, 1940.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 133 of the Motor Vehicles Act, 1939:—
 - (i) The Delhi Motor Vehicles (First Amendment) Rules, 1979, published in Notification No. SECE. 3(45)/74-Tpt.13726 in Delhi Gazette dated the 5th November, 1979.
 - (ii) The Delhi Motor Vehicles (Second Amendment) Rules, 1979, published in Notification No. SECE. 3(93)/79-Tpt.14232 in Delhi Gazette dated the 14th November, 1979.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications at (3) above.

4. Report of Committee on Public Undertakings

Shri Bansi Lal presented the Fourteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eighty-third Report of the Committee on Public Undertakings (Fifth Lok Sabha) on Indian Dairy Corporation (Ministry of Agriculture—Department of Agriculture and Co-operation).

5. Report of Committee on Petitions

Shri Raghunath Singh Verma presented the Third Report (Hindi and English versions) of the Committee on Petitions.

6. Matters under Rule 377

(1) Shrimati Gurbrinder Kaur Brar raised a matter regarding need for solving problem of water logging in the town of Muktsar in Faridkot district of Punjab.

(2) Shri K. Mayathevar raised a matter regarding need for directions to State Government of Tamil Nadu for dropping the "Kattalai Drinking Water Scheme" and completion of "Veeram Scheme" in Tamil Nadu.

(3) Shri Somnath Chatterjee raised a matter regarding measures to create more employment opportunities in West Bengal.

(4) Dr. Vasant Kumar Pandit raised a matter regarding reported felling of rare variety of trees in Delhi.

(5) Shri Ramavatar Shastri raised a matter regarding need for additional financial assistance to State Governments for improving primary education in the country.

(6) Shri Harikesh Bahadur raised a matter regarding closure of Banaras Hindu University and need to reopen it at an early date.

(7) Shri George Fernandes raised a matter regarding action against the officials of Red Cross Society who have been charged for criminal conspiracy in the Court.

(8) Shri Motibhai R. Chaudhari raised a matter regarding remunerative price for bidi-tobacco producers in Gujarat.

7. The Budget (General)—1981-82—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 69 to 71 for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible and the cut motions thereto moved on the 31st March, 1981, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

The discussion was concluded.

All the cut motions moved were negated.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Petroleum, Chemicals and Fertilizers is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 14 to 18 for which the Ministry of Communications is responsible commenced.

Two hundred and thirty-nine cut motions [Nos. 1 to 57, 80 to 140, 155 to 225 and 252 to 301] were moved.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd April, 1981).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin—Part I, dated April 1, 1981—

Page 1, item 3, *mark* an asterisk * on “ruling” appearing in line 1, and *add* the following foot-note:—

*The Speaker gave his ruling at 2.37 P.M. when the House re-assembled after lunch.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 3, 1981|Chaitra 13, 1903 (Saka)

No. 133

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 659, 663, 664, 666—669, 671, 677 and 678 were orally answered. Starred Question Nos. 660 and 661 had been postponed to 24-4-1981 and Starred Question No. 675 had been postponed to 6-4-1981. Replies to Starred Questions Nos. 662, 670, 672—674, 676 and 679 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6206—6237, 6239—6251, 6253—6314 and 6316—6405 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 703 (Hindi and English versions) published in Gazette of India dated the 28th February, 1981 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary with regard to any mineral available in the areas specified in the Notification, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

- (2) A copy of the Import Policy, April, 1981—March, 1982.
- (3) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Import Policy for April, 1981—March, 1982.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 255(E) to 257(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding deferment of the conditions about non-use or use of power in relation to box making and labelling for eligibility to the concessional rate of Excise Duty applicable to matches produced in the middle or cottage sector upto 1st July, 1981.
- (ii) G.S.R. 258(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding amendment in Notification No. 43/81-CE dated the 1st March, 1981 relating to Excise Duty scheme for matches produced in the cottage sector. . .
- (iii) G.S.R. 264(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 46/81-CE dated the 1st March, 1981 regarding continuance of exemption in respect of item 68 goods manufactured in any premises which were not a 'factory' as defined in the Factories Act, 1948 beyond 31st March, 1981 instead of withdrawing it from 1st April, 1981.
- (iv) G.S.R. 265(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum rescinding Notification No. 47/81-CE dated the 1st March, 1981.

- (v) G.S.R. 266(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum regarding exemption to standard gold bars manufactured by the Government of India Mint from the duty of excise as is in excess of the duty leviable on the cost of conversion of gold in any form into such standard gold bars.

4. Assent to Bills

(i) Secretary laid on the Table the following eight Bills passed by the Houses of Parliament during the current Session and assented to:—

- (1) The Special Bearer Bonds (Immunities and Exemptions) Bill, 1981.
- (2) The Appropriation (Railways) Bill, 1981.
- (3) The Appropriation (Railways) No. 2 Bill, 1981.
- (4) The Appropriation (Railways) No. 3 Bill, 1981.
- (5) The Appropriation (Railways) No. 4 Bill, 1981.
- (6) The Manipur Appropriation (Vote on Account) Bill, 1981.
- (7) The Manipur Appropriation Bill, 1981.
- (8) The Air (Prevention and Control of Pollution) Bill, 1981.

(ii) Secretary also laid on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Life Insurance Corporation (Amendment) Bill, 1981 passed by the Houses of Parliament during the current Session and assented to.

5. Report of Public Accounts Committee

Shri Chandrajit Yadav presented the Twenty-eighth Report (Hindi and English versions) of the Public Accounts Committee on M/s. International Computers Ltd., U.K. relating to the Ministry of Finance (Department of Revenue).

***6. Calling Attention**

Shri Ram Vilas Paswan called the attention of the Minister of Railways to the situation arising out of a series of reported successive derailments of trains in the North-Eastern region due to bomb blasts on railway tracks and action taken by the Government in regard thereto.

The Minister of Railways made a statement in regard thereto.

7. Statement by Minister

The Minister of Finance made a statement regarding payment of an additional instalment of Dearness Allowance to the Central Government employees and also payment of an instalment of "Relief" to Pensioners w.e.f the 1st December, 1980.

(Lok Sabha adjourned at 1.02 P.M. and reassembled at 2.06 P.M.)

8. Presentation of Petition

Shri Ajit Kumar Saha presented a petition signed by Shri Jnan Sankar Majumdar and Shri R. Handa regarding the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1980.

9. Government Bill—Introduced

THE CONSTITUTION (FORTY-SIXTH AMENDMENT)
BILL, 1981

10. Matters Under Rule 377

(1) Shri Chintamani Jena raised a matter regarding supply of more railway wagons to Orissa for transporting Sabai ropes and Sai leaves.

(2) Shri Deulatsinhji Jadeja raised a matter regarding steps for the release of stranded vessels in the Gulf due to Iran-Iraq conflict and use of Indian vessels for bringing dates from Dubai.

(3) Shri Krishna Kumar Goyal raised a matter regarding need to declare Bundi district in Rajasthan as a backward area.

(4) Shri Digambar Singh raised a matter regarding need for setting up of a Bench of Allahabad High Court at Agra, Uttar Pradesh.

*From 12.13 P.M. to 1.00 P.M. and 2.06 P.M. to 2.57 P.M.

(5) Shri Zainul Basher raised a matter regarding steps to provide sufficient number of Urdu teachers to the schools and arrangements for taking-up examination in Urdu in Delhi schools.

(6) Shri Sunil Maitra raised a matter regarding reported indefinite strike by Class III & IV employees of L. I. C. and latest Supreme Court judgement on bonus to these employees.

11. The Budget (General)—1981-82—Demands for Grants

Discussion on the Demands for Grants Nos. 14 to 18 for which the Ministry of Communications is responsible and the cut motions thereto moved on the 2nd April, 1981, continued.

The discussion was not concluded.

12. Motion Regarding Twentieth Report of Committee on Private Members' Bills and Resolutions

Shri Ramnath Dubey moved the following motion:—

“That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1981.”

The motion was adopted.

13. Private Members' Bills—Introduced

(1) The Soil Conservation Bill, 1981 by Dr. Vasant Kumar Pandit.

(2) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 48B, etc.*) by Shri Digvijay Singh.

(3) The Compulsory Registration of Marriages Bill, 1981 by Shri Digvijay Singh.

(4) The Reservation of Posts in Government Services and Seats in Educational Institutions (For Economically Weaker Section of People) Bill, 1981 by Shri Ram Nagina Misra.

(5) The Polygamy Abolition Bill, 1981 by Shri R. L. P. Verma.

14. Private Member's Bill—Under consideration

**THE SMALL FARMERS ASSISTANCE BILL, 1980 BY SHRI
K. LAKKAPPA**

The discussion on the motion for consideration of the Bill moved by Shri K. Lakkappa on the 20th March, 1981 continued.

The following Members took part in the debate:—

- (1) Shri P. Rajagopal Naidu
- (2) Shri Bapusaheb Parulekar
- (3) Shri R. S. Sparrow
- (4) Shri Mool Chand Daga
- (5) Shri S. Murugain
- (6) Shri Chintamani Panigrahi
- (7) Shri R. Y. Ghorpade
- (8) Shri Sudhir Kumar Giri
- (9) Shri Virdhi Chander Jain
- (10) Shri S. B. Sidnal
- (11) Shri R. L. P. Verma
- (12) Shri Ram Singh Yadav
- (13) Shri Girdhari Lal Vyas
- (14) Shri Jharkhande Rai
- (15) Shri Chandrabhan Athare Patil
- (16) Shri Jaipal Singh Kashyap
- (17) Shri A. T. Patil (*Speech Unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 6, 1981|Chaitra 16, 1903 (Saka)

No. 134

11.02 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri R. K. Nehru who was a Member of Central Legislative Assembly, Shri Nawab Singh Chauhan, who was a Member of the Sixth Lok Sabha and Shri Bibhuti Mishra who was a Member of the First, Second, Third, Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 680, 681, 685, 690 and 692 were orally answered. Replies to Starred Questions Nos. 682—684, 686—689 and 694—701 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6406—6415, 6417—6531, 6533—6589 and 6591—6605 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1979-80.

- (2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the accounts of the Indian Institute of Management, Calcutta, for the year 1979-80 along with the Report.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 1979-80 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region), Kanpur for the year 1979-80.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1979-80.
- (5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Bihar State Forest Development Corporation Limited, Patna, for the period from 1st April, 1977 to 30th September, 1977.
- (ii) Annual Report of the Bihar State Forest Development Corporation Limited, Patna, for the period from 1st April, 1977 to 30th September, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Kerala Forest Development Corporation Limited, Kottayam, for the year ending 30th June, 1978.

- (ii) Annual Report of the Kerala Forest Development Corporation Limited, Kottayam, for the year ending 30th June, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Civil Supplies for 1981-82.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation Limited, New Delhi, for the year 1979-80 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation Limited, New Delhi, for the year 1979-80.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India, New Delhi, for the year 1978-79 along with the Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India, New Delhi, for the year 1978-79.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the National Seeds Corporation Limited, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year.

(12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Central Fisheries Corporation Limited, Howrah, for the year 1975-76.

(ii) Annual Report of the Central Fisheries Corporation Limited, Howrah, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

5. Question of Privilege

Shri Bhogendra Jha made a statement under Rule 377 regarding his manhandling by the Police at Ghaziabad, U.P. on the 3rd April, 1981.

Thereafter, the Speaker gave his consent to the raising of a question of privilege given notices of by Sarvasbri Indrajit Gupta and Ramavatar Shastri on the matter.

The following motion moved by Shri Indrajit Gupta was adopted:—

“That the matter relating to the statement made on the Floor of the House by Shri Bhogendra Jha concerning assault on him by the P.A.C. at Ghaziabad on the 3rd of this month be referred to the Committee of Privileges.”

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Matters Under Rule 377

(1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to set up a Rural Housing Board.

(2) Shrimati Vidya Chenupati raised a matter regarding steps to supply proper variety of coal to Andhra Pradesh Cement Company, Vijayawada to avoid its impending closure.

(3) Shri Ramnath Dubey raised a matter regarding steps to solve drinking water scarcity in Bundelkhand region of Uttar Pradesh.

(4) Shri Jaipal Singh Kashyap raised a matter regarding measures to ensure a continuous remunerative price for potato growers in Uttar Pradesh.

(5) Shri N. Dennis raised a matter regarding assistance to Tamil Nadu for tackling drought situation in that State.

(6) Shri K. Kunhambu raised a matter regarding crisis in handloom industry in Kerala.

(7) Shri Ananda Pathak raised a matter regarding need to restore the train services on Darjeeling Himalayan section of NF Railway.

7. The Budget (General)—1981-82—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 14 to 18 for which the Ministry of Communications is responsible and the cut motions thereto moved on the 2nd April, 1981, continued. Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Communications is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible commenced.

One hundred and three cut motions [Nos. 3 to 95, 131, 132, and 135 to 142] were moved.

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 7, 1981|Chaitra 17, 1903 (Saka)

No. 135

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 702, 704 and 706—708 were orally answered. Replies to Starred Questions Nos. 705, 709—721 and 597 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6606—6619, 6621—6670, 6672—6683, 6685—6733 and 6735—6770 were laid on the Table.

A statement by the Minister of State in the Ministry of Petroleum, Chemicals and Fertilizers correcting the reply given to Unstarred Question No. 7369 on 17th April, 1979 regarding release of raw materials to M/s. IDPL, Pfizer and Hoechst was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 211(E) in Gazette of India dated the 26th March, 1981, under section 10 of the Oilfields (Regulations and Development) Act, 1948.
- (2) A copy of Notification No. S.O. 219(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1981 regarding enhancement of the rate at which royalties shall be payable in respect of mineral oils and making certain

amendments in the Schedule to the Oilfields (Regulation and Development) Act, 1948, issued under sub-section (4) of section 6A of the said Act.

- (3) A copy of the Companies (Acceptance of Deposits) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 187(E) in Gazette of India dated the 20th March, 1981, under sub-section (3) of section 642 of the Companies Act, 1956.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Rural Reconstruction for 1981-82.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1979-80.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture for 1981-82.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 242(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory note making certain amendment to Notification No. 69/81-CE dated the 25th March, 1981.

- (ii) G.S.R. 263(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory note regarding continuance of the concessional rate of duty applicable to gas cylinders of Indian Standards specifications, IS: 7285-1974 or IS: 7312-1974 beyond 31st March, 1981.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 223(E) published in Gazette of India dated the 28th March, 1981 together with an explanatory memorandum regarding extension of the exemption granted under notification No. 76/78 upto 31st March, 1982.
- (ii) G.S.R. 224(E) published in Gazette of India dated the 28th March, 1981 together with an explanatory memorandum regarding extension of validity of notification No. 84-Customs dated the 19th April, 1980 exempting glass shell, when imported into India for the manufacture of electric lamp, from basic customs duty as is in excess of 10 per cent *ad valorem*, upto 31st December, 1981.
- (iii) G.S.R. 225(E) and 226(E) published in Gazette of India dated the 28th March, 1981 together with an explanatory memorandum regarding extension of validity of notification No. 200-Customs dated the 28th September, 1979 and 52-Customs dated the 1st March, 1981, upto 31st March, 1982.
- (iv) G.S.R. 260(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum regarding rates of exchange for conversion of seventeen foreign currencies mentioned in the Notification into Indian currency or *vice versa*.
- (v) G.S.R. 267(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory note regarding continuance of total exemption

of import duty on steel tubes meant for use in the manufacture of gas cylinders conforming to IS: 7285-1974 of IS: 7312-1974 beyond 31st March, 1981.

- (vi) G.S.R. 268(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory note regarding continuance of total exemption of auxiliary duty on steel tubes meant for use in the manufacture of gas cylinders conforming to IS: 7285-1974 or IS: 7312-1974.

4. Minutes of Committee on Papers Laid on the Table—Laid on the Table

Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Seventh Report were laid on the Table.

5. Report of Committee on Papers Laid on the Table

Dr. Rajendra Kumari Bajpai presented the Seventh Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

6. Report and Minutes of Committee on Public Undertakings

Shri Bansi Lal presented the Sixteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Damodar Valley Corporation and Minutes of the sittings of the Committee relating thereto.

7. Calling Attention

Shri Rashid Masood called the attention of the Minister of External Affairs to the reported stranding of about 400 Indian crewmen aboard 22 mechanised vessels of India at Basrah port since the outbreak of Iran-Iraq war and the measures taken by the Government to bring them back.

The Minister of External Affairs made a statement in regard thereto.

8. Statement by Minister

The Minister of Agriculture and Rural Reconstruction and Irrigation made a statement regarding the outcome of the inter-Governmental meeting concluded on 4th April, 1981 between

India and Bangladesh for the Review of the Indo-Bangladesh Agreement on 5th November, 1977 on Sharing of the Ganga Waters at Farakka and on augmenting its flows.

9. Matters under Rule 377

(1) Shri B. D. Singh raised a matter regarding need for a super-fast train between Lucknow and Allahabad.

(2) Shri P. Rajagopal Naidu raised a matter regarding need to provide facilities for the employees of National Institute of Sheep Development in Rajasthan.

(3) Shri Chintamani Panigrahi raised a matter regarding need to create a separate Archaeological circle in Orissa.

(4) Shri Bapusaheb Parulekar raised a matter regarding need to convert Dabhol Port into a major port.

(5) Shri G. M. Banatwalla raised a matter regarding need to ensure accuracy of information on religious and linguistic minorities collected in the recent Census.

(6) Shri Arjun Sethi raised a matter regarding reported rise in prices of vanaspati.

(7) Shri Rajesh Pilot raised a matter regarding need for relief measures for the damage caused by hailstorms in Rajasthan and Uttar Pradesh.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.10 P.M.)

10. The Budget (General)—1981-82—Demands for Grants

Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible and the cut motions thereto moved on the 6th April, 1981, continued. Discussion was concluded.

All the cut motions moved were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were voted in full.

11. Intimation Regarding Arrest of Member

The Deputy Speaker informed the House that the Speaker had received the following wireless message from the Commissioner of Police, Calcutta today:—

“I have the honour to inform that Shri Ashoke Sen, Member, Lok Sabha courted arrest along with others at 13.20 hours on 7-4-1981 at Alipore Criminal Court Compound, Calcutta.”

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 8, 1981|Chaitra 13, 1903 (Saka)

No. 136

11 A.M.

1. Starred Questions

Starred Questions Nos. 722—724, 727, 728 and 730 were orally answered. Replies to Starred Questions Nos. 725, 726, 729, 731—742, 621 and 618 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6771—6798, 6800—6804, 6806—6909, 6911—6925 and 6927—6973 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1981-82.
- (3) A copy of the Financial Estimates and performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1981-82, under section 36 of the Employees' State Insurance Act, 148.
- (4) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. F. 4(50)/76-Fin. (G) in Delhi Gazette dated the 31st March, 1981 under section 72 of the Delhi Sales Tax Act, 1975.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 231(E) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding extension of exemption from the whole of export duty leviable on soyabean extractions|meal upto 31st March, 1982.
 - (ii) G.S.R. 232(E) and 233(E) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding extension of the validity of Notification Nos. 4-Customs dated 4-1-1979 and 53-Customs dated 1-3-1981 upto 31st March, 1982 so as to make available soda ash to the consumer industries at reasonable prices.
 - (iii) G.S.R. 234(E) to 236(E) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding exemption to Ultra Low Volume Fog Generators and spares therefor, Primiphos Methyl 25% wdp and Primiphos Methyl 50% EC when imported into India for use exclusively in the National Malaria Eradication Programme, from basic customs

duty in excess of 15% *ad valorem* and from the whole of the additional duty and auxiliary duty leviable thereon upto 31st March, 1984 and extension of validity of Notification No. 80-Customs dated 31st March, 1979 upto 31st March, 1984.

- (iv) G.S.R. 237(E) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding extension of the validity of Notification No. 150-Customs dated 2-8-1976 upto 31st March, 1982 so as to make Copper Concentrate available at reasonable prices.
- (v) G.S.R. 238(E) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding extension of the validity of Notification No. 65-Customs dated the 1st April, 1980 upto 31st March, 1982 so as to enable the National Dairy Development Board to formulate a project for the development of an integrated oilseeds and vegetable cooperative production and marketing system.
- (vi) G.S.R. 239(E) published in Gazette of India dated the 30th March, 1981 together with an explanatory memorandum regarding extension of the validity of Notification No. 4-Customs dated the 19th January, 1980 upto 31st March, 1982 so as to meet shortage of liquified Petroleum Gas (including Propane and Butane) in the country and with a view to making it available at reasonable prices.
- (vii) G.S.R. 240(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum making amendments to Notification Nos. 5-Customs dated the 4th January, 1978, 86-Customs dated the 25th April, 1978, 14-Customs dated the 18th January, 1979 and 212-Customs dated the 1st November, 1980.

- (viii) G.S.R. 251(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum making certain amendment to Notification No. 206-Customs dated the 2nd August, 1976 adding special raw materials and half wroughts etc. to Notification No. 206 Customs dated 2nd August, 1976 so as to exempt these articles from the whole of basic, additional and auxiliary duty of customs leviable thereon.
- (ix) G.S.R. 252(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum making certain amendment to Notification No. 198-Customs dated the 2nd August, 1976 so as to restrict the scope of the exemption to unfinished armoured plates and also extending the validity of notification upto 31st March, 1983.
- (x) G.S.R. 253(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding extension of the validity of notification number 2-Customs dated the 1st January, 1979 upto 31st March, 1982 so as to make available melting scrap to mini steel plants at reasonable prices.
- (xi) G.S.R. 254(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding extension of the validity of notification number 179-Customs dated 22-8-1979 upto 31st March, 1982 so as to make available sponge iron to mini steel plants at reasonable prices.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 241(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding extension of the existing concessions in excise duties on copper

and copper manufactures covered by sub-items (1), (1)(a), (1)(b) and (2) of item 26A of the Central Excise Tariff, upto 30th September, 1981.

- (ii) G.S.R. 243(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum making further amendment to Notification Nos. 53|80-CE, 54|80-CE and 55|80-CE dated the 13th May, 1980 so as to extend the period of the excise duty concessions thereunder to steel ingots and iron or steel products mentioned in the notifications, upto and including 31st March, 1982 so as to encourage production and use of indigenous sponge iron in the manufacture of steel ingots and iron or steel products.
- (iii) G.S.R. 269(E) and 270(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum regarding exemption to Transformers of rating of 150 K. V. A. and above falling under item No. 68 and Electric motors of 5 KW and above, falling under item 30 of the First Schedule to the Central Excises and Salt Act, 1944 from so much of the duty of excise leviable thereon as is in excess of five per cent *ad valorem* and as is equivalent to one and a quarter per cent *ad valorem* respectively.
- (iv) G.S.R. 271(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum rescinding notification number 20|79-CE and 21|79-CE dated the 2nd February, 1979.

4. Intimation regarding Release of Member

The Speaker informed the House that he had received the following wireless message dated 7 April, 1981 from Additional S.P. North Baraset, District 24 Parganas, West Bengal today:—

“I have the honour to inform that today (7-4-81) Shri Ashoke Sen, Lok Sabha Member participated in law violation movement organised by Congress (I)

at Baraset and was arrested U/S 151 Cr. P.C. He was produced before Sub-Divisional Executive Magistrate, Baraset and was discharged forthwith by Sub-Divisional Executive Magistrate, Baraset."

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

6. Reports of Public Accounts Committee

Shri Chandrajit Yadav presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Eighth Report on action taken by Government on the recommendations contained in the Seventh Report (Sixth Lok Sabha) on Valuation of Immovable Properties.
- (2) Thirteenth Report on action taken by Government on the recommendations contained in the Eighty-first Report (Sixth Lok Sabha) on Export of Defence Stores and Modernisation of Processes of Production in a Factory.

7. Report of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the Seventh Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in the Eighteenth Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Credit Facilities to Weaker Sections of Society and for Development of Backward Areas.

8. Report of Committee on Public Undertakings

Shri Bansi Lal presented the Fifteenth Report (Hindi and English versions) of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Fifty-third Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Air India-Commercial and Staff Matters (Ministry of Tourism and Civil Aviation).

9. Calling Attention

Prof. Madhu Dandavate called the attention of the Minister of Commerce to the situation arising out of agitation by tobacco growers in Maharashtra and Karnataka demanding remunerative prices, for tobacco and for elimination of malpractices by middlemen.

The Minister of State for Commerce made a statement in regard thereto.

10. Statement by Minister

The Minister of State for Home Affairs made a statement regarding the withdrawal of money from the Contingency Fund of India towards the setting up of Economic Administration Reforms Commission.

(Lok Sabha adjourned at 1.23 P.M. and reassembled at 2.24 P.M.)

11. Matters under Rule 377

(1) Shri Jitendra Prasada raised a matter regarding need to set-up fertilizer gas based unit in Shahjahanpur, Uttar Pradesh.

(2) Shri Mani Ram Bagri raised a matter regarding reported loss to crops due to hailstorm, torrential rains, lightening and cyclones in various parts of the country, particularly, in Haryana.

(3) Shri Mahavir Prasad raised a matter regarding need to widen the National Highway in the Eastern U.P. near Ghazipur, Azamgarh and upto Gorakhpur.

(4) Prof. Madhu Dandavate raised a matter regarding reported circular to the Chief Ministers regarding securing consent of working Additional Judges in the High Court for being considered for absorption in the other High Courts.

(5) Shri Mukunda Mandal raised a matter regarding reported inadequate supply of yarn to textile industry in West Bengal.

(6) Shri Ram Vilas Paswan raised a matter regarding shortage of polio-vaccine in Delhi and other parts of country.

(7) Shri Chitta Basu raised a matter regarding need to accord assent by the President to the West Bengal's legislation on Shri Ram Krishna Sarda Vidyapitha and the Bangabhashi group of colleges.

12. The Budget (General)—1981-82—Demands for Grants

Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible commenced.

Sixty-two cut motions [Nos. 7 to 10 and 23 to 80] were moved.

The discussion was not concluded.

13. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Fifteenth Report of the Business Advisory Committee.

14. Half-an-Hour Discussion

Dr. Vasant Kumar Pandit raised a half-an-hour discussion on the points arising out of the answer given on the 27th March, 1981 to Unstarred Question No. 5301 regarding foreign aircraft lying abandoned at Bombay.

Shri A. P. Sharma replied to the discussion.

6.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 9, 1981|Chaitra 19, 1903 (Saka)

No. 137

11 A.M.

1. Obituary Reference

The Deputy Speaker made reference to the passing away of Chaudhuri Lakhan Das who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 743—746 and 749 were orally answered. Starred Question No. 756 had been postponed to 7-5-1981. Replies to Starred Questions Nos. 747, 748, 750—755 and 757—762 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6974—7000, 7002—7113 and 7115—7130 were laid on the Table.

4. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of adjournment motions given notice of by Shri Suraj Bhan, Shri Krishna Chandra Halder, Shri Satish Agarwal, Shri Satyanarayan Jatiya, Shri Jyotirmoy Bosu, Shri Niren Ghosh, Prof. Madhu Dandavate and Shri Mukunda Mandal regarding "failure of Government to protect the independence of the judiciary against increasing threat from the Executive as evidenced by the reported protest by the Chief Justice of India against circular issued by the Union Law Minister to State Chief Ministers asking Chief Justices of High Courts to obtain consent in writing from Additional judges to be transferred to any High Court".

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1979-80.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Cancer Research Centre, Calcutta, for the year 1978-79 along with Audited Accounts.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Post Office Savings Banks (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 206(E) in Gazette of India dated the 25th March, 1981, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (6) A copy of the Post Office Savings Certificates (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 222(E) in Gazette of India dated the 28th March, 1981, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (7) A copy of Notification No. G.S.R. 207(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1981 notifying rate of interest on Security Deposit Account, issued under rule 9 of the Post Office Savings Banks Rules, 1965.

- (8) A statement (Hindi and English versions) correcting the Hindi version of the answer given on the 19th February, 1981 to Starred Question No. 57 by Shri R. L. P. Verma regarding Giridih-Ranchi Road Railway line.
- *(9) A copy of Notification No. U.11013|1|81-Delhi (Hindi and English versions) published in Delhi Gazette dated the 9th April, 1981 making amendment to the Order dated the 11th April, 1980 so as to extend the period of supersession of the Municipal Corporation of Delhi by six months more from 11th April, 1981, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957.
- *(10) A statement (Hindi and English versions) explaining the reasons for the issue of the Notification.

6. Report of Public Accounts Committee

Shri Chandrajit Yadav presented the Twelfth Report (Hindi and English versions) of the Public Accounts Committee on action taken by Government on the recommendations contained in the Hundred and Twenty-third Report of the Public Accounts Committee (Sixth Lok Sabha) on Voluntary Disclosure of Income and Wealth Scheme, 1975.

7. Calling Attention

Shri B. V. Desai called the attention of the Minister of Education and Social Welfare to the situation arising out of the reported indefinite closure of Banaras Hindu University following incidents of violence, and action taken by the Government in that regard.

The Minister of Education and Social Welfare made a statement and also laid on the Table a detailed statement in regard thereto.

8. Statement by Minister

The Minister of Information and Broadcasting made a statement in connection with the matter raised under Rule 377 by

*Laid at 6.27 P.M.

Shri Ram Vilas Paswan in the House on 1 April, 1981 regarding 'Partisan attitude of All India Radio on the question of reservation for Scheduled Castes and Scheduled Tribes.'

The Minister also laid on the Table 'Relevant Extracts from news items broadcast by A.I.R.'

9. Motion Regarding Fifteenth Report of The Business Advisory Committee

Shri Bhisma Narain Singh moved the following motion:—

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 8th April, 1981".

An amendment moved by Shri K. M. Madhukar was negatived.

The Motion was adopted.

10. Matters under Rule 377

(1) Shri Harihar Soren raised a matter regarding need for construction of the 2nd phase of the Jakhapura-Banspani railway line from Eaitari to Banspani in Orissa.

(2) Shri Eduardo Faleiro raised a matter regarding allotment of a plot of land in Delhi to certain press organisations.

The Minister of Information and Broadcasting replied.

(3) Shri Krishan Dutt Sultanpuri raised a matter regarding financial assistance to Himachal Pradesh Government in view of the damage caused to crops by the recent hailstorm there.

(4) Shri Ramavatar Shastri raised a matter regarding problem of employees of drug industry which is still controlled by multinationals.

(5) Shri Rajnath Sonkar Shastri raised a matter regarding the working of Mental Hospital, Ranchi.

(6) Shri Abdul Samad raised a matter regarding installation of original Jalakanteshwara idol in the temple in Vellore Fort.

(7) Shri M. Kandaswamy raised a matter regarding need for direction to M.M.T.C. to restore supplies of aluminium to the utensil units in Tamil Nadu.

(8) Shri Krishna Chandra Halder raised a matter regarding need to increase the credit deposit ratio of nationalised banks in West Bengal.

11. The Budget (General)—1981-82—Demands for Grants

Discussion on the Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 8th April, 1981, continued.

Discussion was concluded.

All the cut motions moved were withdrawn by leave of the House.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were voted in full.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 10, 1981|Chaitra 20, 1903 (Saka)

No. 138

11.02 A.M.

1. Starred Questions

Starred Question Nos. 763—765 and 767—770 were orally answered. Replies to Starred Questions Nos. 766, 771—778 and 780—783 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7131—7150 and 7152—7330 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of Air India for the year 1979-80, under sub-section (2) of section 37 of the Air Corporations Act, 1953 together with Reports of its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Air India for the year 1979-80 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited, for the year 1979-80.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1), (2) and (3) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Irrigation for 1981-82.
- (6) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1979-80 along with Audited Accounts, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Home Affairs for 1981-82.
- (8) A copy of the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 143(E) in Gazette of India dated the 4th March, 1981, under sub-section (3) of section 32 of the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Act, 1980.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 272(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum making certain amendments to Notification No. G.S.R. 318(E) dated the 9th June, 1978 so as to enlarge the list of materials allowed to be imported duty free against advance licences for export production.
 - (ii) G.S.R. 273(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum regarding exemption from the whole of the duty of Customs on raw materials mentioned in the notification under Import Replenishment Licences.
 - (iii) G.S.R. 274(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory

memorandum making certain amendment to Notification No. 120-Customs dated the 19th June, 1978 extending the duty exemption to nylon filament yarn and polyester filament yarn when imported into India under Import Replenishment Licences issued against the export of 'hand embroidered' or 'hand operated machine embroidered' fabrics manufactured out of nylon filament yarn|polyester filament yarn.

- (iv) G.S.R. 275(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum making certain amendments to Notification No. 46-Customs dated the 1st March, 1981 exempting materials covered by Notification No. 106/81 dated the 3rd April, 1981 from the levy of auxiliary duty of customs when imported under the Import Replenishment Licences.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 277(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum regarding excise duty concession to new and expansion project sugar factories.
- (ii) G.S.R. 278(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 17/70-CE dated the 1st March, 1970 regarding Central Excise duty on dehydrated peas and dehydrated vegetables packed in any unit container.
- (11) A copy each of Notification Nos. S.O. 1009, 1011 to 1016 and 1021 to 1039 (Hindi and English versions) published in Gazette of India dated the 28th March, 1981 regarding exemption to certain Organisations under section 10(23C) (iv) of the Income-tax Act, 1961 under section 296 of the said Act.

***4. Reports of Public Accounts Committee**

Shri Chandrajit Yadav presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Third Report on action taken by Government on the recommendations contained in the Eighty-sixth Report of the Public Accounts Committee (Sixth Lok Sabha) on Unauthorised Occupation of Railway land.
- (2) Twentieth Report on action taken by Government on the recommendations contained in the Hundred and thirty-sixth Report of the Public Accounts Committee (Sixth Lok Sabha) on Railway Expenditure.

5. Report of Committee on Public Undertakings

Shri Harikesh Bahadur presented the Thirteenth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Thirty-fifth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Export of Leather and Leather Goods by the State Trading Corporation of India Ltd.

6. Calling Attention

Shri Baju Ban Riyan called the attention of the Minister of Agriculture to the reported severe foodgrains shortage in Tripura due to the failure of Food Corporation of India to despatch 15,000 metric tonnes of foodgrains to that State, which threaten the public distribution system in the State.

The Deputy Minister of Agriculture made a statement in regard thereto.

7. Motion for Election to Committee

Shri Khursheed Alam Khan moved the following motion:—

“That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed

*At 12.58 P.M.

to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

8. Matters Under Rule 377

(1) Dr. Krupasindhu Bhoi raised a matter regarding need for resumption of oil exploration work in the Mahanadi basin.

(2) Shri Viridhi Chander Jain raised a matter regarding need to declare Barmer-Jaisalmer districts in Rajasthan as industrially backward areas.

(3) Shri Xavier Arakal raised a matter regarding crisis in fishing industry in Kerala.

(4) Shri Ajit Kumar Saha raised a matter regarding need for an enquiry into the alleged closure of drug companies in Maharashtra.

(5) Shri Satyanarayan Jatiya raised a matter for declaration of national holiday on the birthday of Dr. B. R. Ambedkar on 14th April, 1981.

(6) Shri Rashid Masood raised a matter regarding reported shortage of power for the coming Asian Games.

(7) Shri Narayan Choubey raised a matter regarding drinking water problem in Western parts of Midnapore district of West Bengal.

(8) Shri Harikesh Bahadur raised a matter regarding need to honour the agreement between the labourers and the management of Bhilai Steel Plant to resume the work in Dalli-Rajhara iron-ore mines.

(9) Shrimati Gurbrinder Kaur Brar raised a matter regarding need for proper utilization of the waste land near the Moga Railway Station.

(10) Shri V. S. Vijayaraghavan raised a matter regarding adverse effect on farmers growing cocoa, rubber, etc., in Kerala on account of the recent import policy announcement.

9. The Budget (General)—1981-82—Demands for Grants

Combined discussion on the following items of business commenced:—

- * (i) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible.
- * (ii) Demand for Grant No. 75 for which the Ministry of Rural Reconstruction is responsible.

One hundred and eighty-four cut motions [1 to 9, 20 to 46, 53 to 60, 62 to 65, 68 to 75, 78, 82; 83; 86; 88; 109 to 184; 236 to 278 and 283 to 286] to the Demands for Grants for which the Ministry of Agriculture is responsible, were moved.

Fifty-one cut motions [1, 3, 5 to 9, 15 to 45, and 57 to 69] to the Demand for Grant for which the Ministry of Rural Reconstruction is responsible, were moved.

The discussion was not concluded.

10. Motion Regarding Twenty-first Report of the Committee on Private Members' Bills and Resolution

Shrimati Krishna Sahi moved the following motion:—

“That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th April, 1981”.

The motion was adopted.

11. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Prof. Narain Chand Parashar and an amendment thereto moved on the 27th March, 1981, continued:—

“This House urges upon the Government to set up a Parliamentary Committee to look into the extremely slow pace of industrial development and lack of adequate infrastructure, like railway lines, roads, waterways, airways, bridges and other amenities like postal services, telecommunications, drinking water, bank-

*Discussed together.

ing and health services, institutions for technical and vocational education and the promotion of tourism, hydel-generation, forestry, agriculture including horticulture, irrigation, mass communication system in the hilly regions of the country, resulting in their extreme backwardness and to suggest ways and means to ensure their rapid economic development so as to bring them at par with the developed regions of the country within a period of five years."

The following Members took part in the debate:—

- (1) Shri P. Namgyal
- (2) Shri Bapusaheb Parulekar
- (3) Shri Harish Chandra Singh Rawat
- (4) Shri Suraj Bhan
- (5) Shri N. E. Horo
- (6) Shri Krishan Datt Sultanpuri
- (7) Prof. N. G. Ranga
- (8) Shri Pius Tirkey
- (9) Shri P. Rajagopal Naidu
- (10) Shri Xavier Arakal
- (11) Shri Jagpal Singh
- (12) Shri Ramavatar Shastri
- (13) Shri Girdharilal Vyas
- (14) Shri Y. S. Mahajan

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 15, 1981|Chaitra 25, 1903 (Saka)

No. 139

11.02 A.M.

1. Starred Questions

Starred Question Nos. 805, 806, 808, 810, 812 and 814—817 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 784—804 listed for the 14th April, 1981 were also laid on the Table today, there being no sitting on the 14th April, 1981.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7489—7505 and 7507—7688 were laid on the Table.

Replies to Unstarred Questions Nos. 7331—7403, 7405—7421, 7423—7455 and 7457—7488 listed for the 14th April, 1981 were also laid on the Table today.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Imported Cement Control (Amendment) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 264(E) in Gazette of India dated the 31st March, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Industry for 1981-82.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Energy for 1981-82.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1981-82.

✓ (5) A copy of the Report (Hindi and English versions) of the Employees' Provident Fund Review Committee.

(6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation for the year 1978-79 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

(7) A copy of Notification No. G.S.R. 784 (Hindi version) published in Gazette of India dated the 2nd August, 1980 containing Corrigenda to the Hindi version of the Central Industrial Security Force (Amendment) Rules, @ 1980, published in Notification No. G.S.R. 544 dated the 17th May, 1980, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(8) A statement (Hindi version) showing reasons for delay in laying the Notification at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1981, published in Notification No. G.S.R. 248 in Gazette of India dated the 7th March, 1981.

(ii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1981, published in Notification No. G.S.R. 276 in Gazette of India dated the 14th March, 1981.

(iii) The Indian Administrative Services (Pay) Third Amendment Rules, 1981, published in Notification No. G.S.R. 295 in Gazette of India dated the 21st March, 1981.

@The Rules were laid on the Table on the 16th July, 1980.

- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 324 in Gazette of India dated the 28th March, 1981.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Eighth Amendment) Rules, 1981, published in Notification No. G.S.R. 329 in Gazette of India dated the 28th March, 1981.
- (ii) The Central Excise (Ninth Amendment) Rules, 1981, published in Notification No. G.S.R. 326 in Gazette of India dated the 28th March, 1981.
- (11) A copy of Notification No. F. 4(5)—W & M/81 (Hindi and English versions) dated the 13th April, 1981 regarding floatation of Market Loans by the Central Government.
- (12) A copy of Notification No. G.S.R. 821(E) (Hindi and English versions) published in Gazette of India dated the 8th April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 233/77-CE dated the 15th July, 1977 so as to extend the period for production of Textile Commissioner's permission to manufacture cotton fabrics on powerlooms upto 30th June, 1981, issued under the Central Excise Rules, 1944.

4. Reports of Public Accounts Committee

Shri Chandrajit Yadav presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Thirty-first Report on action taken by Government on the recommendations contained in the Twenty-seventh Report (Sixth Lok Sabha) on Purchase of fertilisers from abroad.
- (2) Thirty-third Report on delay in development and manufacture of an aircraft and manufacture of defective cartridge cases for an ammunition.

5. Report and Minutes of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the Ninth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue)—Income-Tax Department and Minutes of the sittings of the Committee relating thereto.

6. Calling Attention

Shri Harish Chandra Singh Rawat called the attention of the Minister of Energy to the reported unearthing of a big coal racket in Bihar and arrest at Dhanbad of a person suspected to be the ring leader of a gang of coal racketeers.

The Minister of State for Energy made a statement in regard thereto.

7. Statements by Ministers

(1) The Minister of Law, Justice and Company Affairs made a statement regarding the setting up of a Commission for a High Court Bench in Uttar Pradesh.

(2) The Minister of Civil Supplies made a statement on the Vanaspati prices.

8. Matters Under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding alleged disfiguring of Ambedkar statue at Dr. Ambedkar Stadium.

(2) Shri Ramnath Dubey raised a matter regarding need to set up a fertilizer gas based unit in Banda district of Uttar Pradesh.

(3) Shri Bhikhu Ram Jain raised a matter regarding distribution of Soda Ash in the Union Territory of Delhi.

(4) Shri N. K. Shejwalkar raised a matter regarding need to control drug prices.

(5) Shri Virldhi Chander Jain raised a matter regarding measures to streamline oil and gas exploration work in district Jaisalmer of Rajasthan.

(6) Shri Harikesh Bahadur raised a matter regarding better utilization of energy.

(7) Shri Bapusaheb Parulekar raised a matter regarding necessary directions to Mogul Lines for replacement of old ships operating on West Coast of Konkan, Maharashtra and need to consider operation of hydrofile or hover-craft service on this Line.

(8) Shri Ramavatar Shastri raised a matter regarding adequate supply of foodgrains to Bihar for public distribution system.

9. The Budget (General)—1981-82—Demands for Grants

Combined discussion on the following items of business continued:—

* (i) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the out motions thereto moved on the 10 April, 1981.

* (ii) Demand for Grant No. 75 for which the Ministry of Rural Reconstruction is responsible and the out motions thereto moved on the 10th April, 1981.

The discussion was not concluded.

10. Half-an-Hour Discussion

Shri Indrajit Gupta raised a half-an-hour discussion on the points arising out of the answer given on 23rd March, 1981 to Starred Question No. 473 regarding agreement with CARE Inc.

Shri S. B. Chavan replied to the discussion.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 16, 1981|Chaitra 26, 1903 (Saka)

No. 140

11.02 A.M.

1. Starred Questions

Starred Question Nos. 829—831, 833, 834, 838—840 and 842 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7689—7726, 7728—7756 and 7758—7843 were laid on the Table.

3 Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1979-80.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Detailed Demands for Grants (Hindi

and English versions) of Ministry of Supply and Rehabilitation for 1981-82.

- (3) A copy of the Annual Report (Hindi@ version) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for 1978-79 along with Audited Accounts.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version along with English version.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Science and Technology for 1981-82.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Environment for 1981-82.
- (7) A copy of Notification No. G.S.R. 286(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 130-Customs dated the 1st July, 1977 so as to include purline poultry stock for exemption from the whole of basic and auxiliary duties of customs, under section 159 of the Customs Act, 1962.
- (8) A copy of Notification No. G.S.R. 280(E) (Hindi and English versions) published in Gazette of India dated the 7th April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 206/63-CE dated the 30th November, 1963 so as to extend the benefit of the existing exemption from full excise duty thereunder also to iron or steel products falling under Item No. 26AA(ia) of the Central Excise Tariff and made from other iron or steel products falling under the

@English version of the Report was laid on the Table on the 22nd December, 1980.

same Tariff on which the appropriate duty of excise has already been paid, issued under the Central Excise Rules, 1944.

- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Finance for 1981-82.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1981-82.

4. Reports of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the following Reports (Hindi and English versions) of the Estimates Committee:—

- (1) Fourteenth Report on the Ministry of Industry (Department of Industrial Development)—Small Scale Industries—Raw Materials and Marketing.
- (2) Twelfth Report on action taken by Government on the recommendations contained in the Twenty-eighth Report of Estimates Committee (Sixth Lok Sabha) on the Ministry of Finance (Department of Revenue)—Central Excise.

5. Report and Minutes of Committee on Public Undertakings..

Shri Bansi Lal presented the Seventeenth Report (Hindi and English versions) of the Committee on Public Undertakings on Coal India Ltd. and Minutes of the sittings of the Committee relating thereto.

6. Calling Attention

Shri Rashid Masood called the attention of the Minister of Law, Justice and Company Affairs to the reported protest by the Chief Justice of India against a circular letter addressed by the Minister of Law, Justice and Company Affairs to the Chief Ministers of the States requesting them to obtain from all the additional judges working in the High Courts of their States, their consent to be appointed as permanent judges in any other High Court in the country.

The Minister of Law, Justice and Company Affairs made a statement in regard thereto.

7. Government Bill—Introduced

The Merchant Shipping (Amendment) Bill, 1981.

8. Matters Under Rule 377

(1) Shri Harish Kumar Gangwar raised a matter regarding need for construction of a bridge over Sharda River in Pilibhit district of Uttar Pradesh.

(2) Shri V. S. Vijayaraghavan raised a matter regarding financial assistance to Kerala Government to set up a factory for extracting clove oil.

(3) Shri Rasa Behari Behra raised a matter regarding need to allot more railway wagons to clear the stocks of steel, etc. of Rourkela Steel Plant.

(4) Shrimati Krishna Sahi raised a matter regarding need to take-over the Mokamah-Barahiya Tal Project in Bihar.

(5) Shri Satyanarayan Jatiya raised a matter regarding need to include Indore under new Boeing and Avro air services.

(6) Shri Satyasadhan Chakraborty raised a matter regarding need for financial assistance to West Bengal Government to provide relief to non-Assamese evacuees from Assam living in West Bengal.

(7) Shri Ram Vilas Paswan raised a matter regarding need to publish an authentic Hindi version of the Constitution of India.

9. The Budget (General)—1981-82—Demands for Grants

Combined discussion on the following items of business continued:—

*(i) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 10th April, 1981.

*(ii) Demand for Grant No. 75 for which the Ministry of Rural Reconstruction is responsible and the cut motions thereto moved on the 10th April, 1981.

The discussion was not concluded.

*Discussed together.

10. Private Members' Bills—Introduced

(1) The Code of Civil Procedure (Amendment) Bill, 1981 (*Amendment of Order XX*), by Shri Uttamrao Patil.

(2) The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1981 (*Amendment of Section 21, etc.*), by Shri Ramavatar Shastri.

(3) The Constitution (Amendment) Bill, 1981 (*Amendment of Article 16*), by Shri K. P. Singh Deo.

(4) The Compulsory Military Training Bill, 1981 by Shri K. P. Singh Deo.

(5) The Agricultural Commodities Support Price Bill, 1981, by Shri K. Lakkappa.

(6) The Constitution (Amendment) Bill, 1981 (*Amendment of Seventh Schedule*) by Shri K. Lakkappa.

(7) The Profiteering Prevention and Price Control Bill, 1981, by Shri K. Lakkappa.

(8) The Representation of the People (Amendment) Bill, 1981 (*Insertion of New Section 10B*) by Shri Jagdish Tytler.

(9) The Prevention of Social Disabilities Bill, 1981, by Shri Mool Chand Daga.

(10) The Police-Forces (Restriction of Rights) Repeal Bill, 1981, by Shri Chitta Basu.

11. Private Member's Bill—Withdrawn

THE SMALL FARMERS ASSISTANCE BILL, 1980 BY SHRI K. LAKKAPPA

Discussion on the motion for consideration of the Bill moved by Shri K. Lakkappa on the 20th March, 1981 continued.

The following Members took part in the debate:—

- (1) Shri Xavier Arakal
- (2) Shri V. S. Vijayaraghavan
- (3) Shri Jagpal Singh
- (4) Shri R. P. Yadav

- (5) Shri Harish Chandra Singh Rawat
- (6) Shri Madhusudhan Vairale
- (7) Shri Baleshwar Ram

Shri K. Lakkappa replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill—Under Consideration

THE PENSIONS BILL, 1980 BY SHRI V. N. GADGIL

The motion for consideration of the Bill was moved by Shri V. N. Gadgil. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 20, 1981|Chaitra 30, 1903 (Saka)

No. 141

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 850, 851 and 855 were orally answered. Starred Question No. 848 has been postponed to 27-4-81. Replies to Starred Questions Nos. 849, 852—854, 856—867 and 586 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7844—7849 and 7851—8043 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Steel and Mines for 1981-82.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1979-80.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Education and Culture (Department of Education) for 1981-82.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Education and Culture (Department of Culture) for 1981-82.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Social Welfare for 1981-82.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Works and Housing for 1981-82.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Planning for 1981-82.
- (9) A copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for 1981-82.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Seeds Corporation, New Delhi, for the year ending 31st May, 1980.
 - (ii) Annual Report of the National Seeds Corporation, New Delhi, for the year ending 31st May, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Report and Minutes of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the Eleventh Report (Hindi and English versions) of the Estimates Committee on the Ministry of Communications—Telephones, and Minutes of the sittings of the Committee relating thereto.

5. Calling Attention

Shri Mool Chand Daga called the attention of the Minister of Agriculture and Rural Reconstruction to the reported death of more than one hundred persons and widespread destruction of dwelling houses in several villages of Keonjhar district of Orissa when a tornado hit the villages on 17 April, 1981 and the relief operations undertaken by the Government.

The Minister of Agriculture and Rural Reconstruction made a statement in regard thereto.

6. Matters under Rule 377

(1) Shri Harish Kumar Gangwar raised a matter regarding need for special trains for devotees to Mata Purnagiri Fair at Tanakpur (Nainital), Uttar Pradesh.

(2) Shri Matilal Hasda raised a matter regarding need for a halt station at Durgachak railway level crossing adjacent to Haldia.

(3) Shri Bapusaheb Parulekar raised a matter regarding need for proper utilisation of water of Koyana for drinking and irrigation purposes.

(4) Shri K. M. Madhukar raised a matter regarding need to takeover by the Ministry of Health the University College of Medical Sciences, New Delhi.

(5) Shri Atal Bihari Vajpayee raised a matter regarding drinking water problem of residents of DIZ area, New Delhi.

(6) Shri Subhash Chandra Bose Alluri raised a matter regarding need to accord sanction for a pulp factory at Kakinada in East Godavari District.

(7) Shri Harish Chandra Singh Rawat raised a matter regarding need to install a relay Radio Station at Almora. Uttar Pradesh and a Television Centre in Kumaun division.

(8) Shri Ashok Gehlot raised a matter regarding need to restore train services in Jodhpur division.

7. The Budget (General)—1981-82 Demands for Grants

(i) *Combined discussion on the following items of business continued:—*

* (a) Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 10th April, 1981.

* (b) Demand for Grant No. 75 for which the Ministry of Rural Reconstruction is responsible and the cut motions thereto moved on the 10th April, 1981.

Discussion was concluded.

All the cut motions moved to the Demands for Grants for which the Ministry of Agriculture and the Ministry of Rural Reconstruction are responsible, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were voted in full.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Rural Reconstruction is responsible for the amounts shown under column 4 of the printed List of Demands—Budget (General) for 1981-82 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible commenced.

Sixty-two cut motions [Nos. 46 to 55 and 157 to 208] were moved.

The discussion was not concluded.

8.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st April, 1981.)

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin—Part I, dated April 15, 1981

Page 3, para 3, item (12), line 1—
for "821 (E)", read "281 (E)".

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 21, 1981|Vaisakha 1, 1903 (Saka)

No. 142

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 868—873 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8044—8055, 8057—8061, 8063—8089, 8091—8129 and 8131—8184 were laid on the Table.

3. Question of Privilege

The Deputy Speaker gave his ruling in regard to the question of privilege given notice of by Sarvashri Mani Ram Bagri and Jaipal Singh Kashyap against the Chief Minister of Gujarat for a reported statement by him that the policy of reservation being a matter of vital importance, a Commission should be appointed to examine this issue, and withheld his consent to the raising of the question of privilege.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Shipping and Transport for 1981-82.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1979-80 along with Audited Accounts.

(3) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1979-80.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Law, Justice and Company Affairs for 1981-82.

✓ (5) A copy of the Report (Hindi and English versions) on Biennial Elections to the Council of States and Legislative Councils 1977-78—An analysis.

(6) A copy of Notification No. S.O. 128(E) (Hindi and English versions) published in Gazette of India dated the 24th February, 1981 making certain corrections to the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976 and sub-section (2) of section 9 of the Representation of the People Act, 1950.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Tourism and Civil Aviation for 1981-82.

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Health and Family Welfare for 1981-82.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon (Haryana) for the year 1979-80.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon (Haryana) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

5. Report of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the Tenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Railways—Transportation of Essential Commodities.

6. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Sixth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Government Bill—Motion for Introduction—under consideration

The Disturbed Areas (Special Courts) Amendment Bill, 1981

The motion for leave to introduce the Bill, was moved by Giani Zail Singh. The motion was carried over to the next day (22nd April, 1981).

8. Matters Under Rule 377

(1) Dr. Vasant Kumar Pandit raised a matter regarding need to utilise animal-power for additional sources of energy to uplift the rural sector.

(2) Shri Chitta Basu raised a matter regarding reported move to acquire scientific help from West Germany to explore minerals from the Ocean bed.

(3) Shri Samar Mukherjee raised a matter regarding reported token-strike on 21 April, 1981 by workers in industrial, commercial and other sectors in Delhi.

(4) Shri Uttamrao Patil raised a matter regarding need to stop recovery of loans and stay of legal proceedings launched against the units established by unemployed agriculture graduates under various schemes in 1971.

(5) Shrimati Pramila Dandavate raised a matter regarding harmful effects of tinned baby-food.

(6) Shri Harikesh Bahadur raised a matter regarding losses suffered due to hailstorms, tornado, etc. in various parts of the country and need for relief measures therefor.

(7) Shrimati Geeta Mukherjee raised a matter regarding steps to redress problems of non-teaching employees of universities.

(8) Prof. K. K. Tewari raised a matter regarding need to commemorate the memory of Babu Kuer Singh of 1857 Freedom struggle.

(9) Shri Jagdish Tytler raised a matter regarding need to stop harassment of the workers of DCM and Birla Mills in Delhi.

(10) Shri Ram Vilas Paswan raised a matter regarding fast by leader of Harijan Mukti Morcha.

(11) Shri Chhotey Singh Yadav raised a matter regarding inquiry into alleged recovery of contraband goods from a hotel in Kanpur.

9. The Budget (General)—1981-82—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 47 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 20th April, 1981 continued. Discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were voted in full.

(ii) At 6 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1981-82 were submitted to the vote of the House and voted in full:—

- (1) Demand No. 10 for which the Ministry of Civil Supplies is responsible;
- (2) Demands Nos. 25 to 28 for which the Ministry of Education and Culture is responsible;
- (3) Demands Nos. 29 and 30 for which the Ministry of Energy is responsible;
- (4) Demands Nos. 32 to 43 for which the Ministry of Finance is responsible;

- (5) Demands Nos. 44 to 46 for which the Ministry of Health and Family Welfare is responsible;
- (6) Demands Nos. 58 to 60 for which the Ministry of Industry is responsible;
- (7) Demand No. 64 for which the Ministry of Irrigation is responsible;
- (8) Demands Nos. 67 and 68 for which the Ministry of Law, Justice and Company Affairs is responsible.
- (9) Demands Nos. 72 to 74 for which the Ministry of Planning is responsible;
- (10) Demands Nos. 76 to 79 for which the Ministry of Shipping and Transport is responsible;
- (11) Demand No. 80 for which the Ministry of Social Welfare is responsible;
- (12) Demands Nos. 81 and 82 for which the Ministry of Steel and Mines is responsible;
- (13) Demands Nos. 83 to 85 for which the Ministry of Supply and Rehabilitation is responsible;
- (14) Demands Nos. 86 to 89 for which the Ministry of Tourism and Civil Aviation is responsible;
- (15) Demands Nos. 90 to 94 for which the Ministry of Works and Housing is responsible;
- (16) Demands Nos. 95 to 97 for which the Department of Atomic Energy is responsible;
- (17) Demand No. 98 for which the Department of Electronics is responsible;
- (18) Demand No. 99 for which the Department of Environment is responsible;
- (19) Demands Nos. 100 to 102 for which the Department of Science and Technology is responsible;
- (20) Demand No. 103 for which the Department of Space is responsible;
- (21) Demand No. 104 for which Lok Sabha is responsible;

(22) Demand No. 105 for which Rajya Sabha is responsible;

(23) Demand No. 106 for which the Department of Parliamentary Affairs is responsible; and

(24) Demand No. 107 for which the Secretariat of the Vice-President is responsible.

10. Government Bill—Introduced

The Appropriation (No. 4) Bill, 1981.

11. Government Bill—Passed

The Appropriation (No. 4) Bill, 1981.

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

(1) Shri G. M. Banatwalla

(2) Shri Jaipal Singh Kashyap

(3) Rao Birendra Singh

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

6-22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 22, 1981|Vaisakha 2, 1903 (Saka)

No. 143

11.02 A.M.

1. Starred Questions

Starred Question Nos. 888, 889 and 891—893 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8185—8338, 8340—8363 and 8365—8384 were laid on the Table.

A statement by the Minister of State in the Ministry of Industry correcting the reply given to Unstarred Question No. 4149 on 17th December, 1980 regarding salt rates was laid on the Table.

A statement by the Minister of Planning correcting the reply given to Unstarred Question No. 3162 on 11th March, 1981 regarding Gadgil Formula on Central Assistance was laid on the Table.

A statement by the Minister of State in the Ministry of Defence correcting the reply given to Unstarred Question No 5862 on 1st April, 1981 regarding stagnation of civilian store-keepers was also laid on the Table.

3. Adjournment Motion

The Deputy Speaker gave his ruling on adjournment motions given notice of by Shri Chandrajit Yadav, Shrimati Geeta Mukherjee, Shri Ramavatar Shastri, Shrimati Pramila Dandavate, Shri Chitta Basu, Shri Jyotirmoy Bosu and Shri Ram Vilas Paswan regarding "reported failure of the Central Government to implement the Supreme Court decision regarding payment of Dearness Allowance and Bonus to L.I.C. Employees and having instead got made a reference to the Supreme Court for reconsideration", and withheld his consent to the moving of the motions.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Half-yearly Report (Hindi and English versions) for the period from 1st April, 1980 to 30th September, 1980 on the activities of the Coir Board, Ernakulam, Cochin and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1979-80, along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1979-80.
- (3) A copy each of Notification Nos. G.S.R. 287(E) and 288(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1981 together with an explanatory memorandum regarding exemption from the whole of the basic and additional duties of customs and auxiliary duty leviable on the photographic, filming, sound recording and radio equipment, raw films, video tapes and sound-recording tapes of foreign origin, when re-imported into India, after having been exported therefrom for certain purposes, approved by the External Publicity Division of the Ministry of External Affairs, under section 159 of the Customs Act, 1962.

5. Intimation Regarding Arrest of Member.

The Deputy Speaker informed the House that the following wireless message dated 21 April, 1981, addressed to the Speaker, Lok Sabha, had been received from the Commissioner of Police, Calcutta, today:—

“Swami Indervesh, Member, Lok Sabha alongwith others was arrested on Rani Rashmoni Avenue, Calcutta, at 16.15 hours on 21-4-81 for violating Prohibitory Orders in force there.”

6. Report of Committee on Private Members' Bills and Resolutions

Shri Y. S. Mahajan presented the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri R. R. Bhole presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Seventh Report (Hindi and English versions) on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Committee (Sixth Lok Sabha) on the Ministry of Home Affairs—Disturbances in Marathwada (Maharashtra).
- (ii) Eighth Report (Hindi and English versions) on action taken by Government on the recommendations contained in the Thirty-first Report of the Committee (Sixth Lok Sabha) on the Ministry of Home Affairs—Atrocities on Scheduled Castes and Scheduled Tribes.
- (iii) Thirteenth Report (Hindi and English versions) on action taken by Government on the recommendations contained in the Twenty-ninth Report of the Committee (Sixth Lok Sabha) on the Ministry of Works and Housing (Works Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Central Public Works Department.

(iv) *Tour Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta Berhampur, Phulbani, Koraput, Visakhapatnam and Bhubaneswar during January, 1981.*

(v) *Tour Report of the Study Tour of Study Group II of the Committee on its visit to Bombay, Nagpur, Vijayawada and Hyderabad during January, 1981.*

8. Statement by Ministers

(i) The Minister of State for Energy made a statement regarding power break-down in Delhi on 21 April, 1981.

* (ii) The Minister of Finance made a statement on the Government decision on the L.I.C. Bonus Issue.

****9. Calling Attention**

Shri Ashok Gehlot called the attention of the Minister of Energy to the reported serious power crisis in Rajasthan due to close down of Rajasthan Atomic Power Project and irregular power supply from Badarpur Power Station.

The Minister of State for Energy made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

10. Government Bill—Motion for Introduction—Under Consideration

The Disturbed Areas (Special Courts) Amendment Bill, 1981

Further consideration of the motion for leave to introduce the Bill moved by Giani Zail Singh on the 21st April, 1981, was resumed.

The motion was opposed.

The discussion was not concluded.

11 Matters under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding power failure in Delhi on 21 April, 1981.

The Minister of State for Energy replied.

*Made at 5.18 P.M.

**From 12.07 P.M. to 12.45 P.M. and from 5.36 P.M. to 6.10 P.M.

(2) Shri Rasa Behari Behra raised a matter regarding harmful effects of indiscriminate use of poisonous chemical pesticides.

(3) Shri Narayan Choubey raised a matter regarding need to accord trade union rights to the workers working in the industrial belt of Mirzapur, Uttar Pradesh.

(4) Shri Motibhai R. Chaudhari raised a matter regarding need to provide coal and lignite to brick-kiln manufacturers of Gujarat.

(5) Shri Satish Agarwal raised a matter regarding need for financial assistance to Rajasthan to meet famine conditions.

12. Half-an-Hour Discussion

Shri R. P. Yadav raised a half-an-hour discussion on the points arising out of the answer given on 9th April, 1981 to Starred Question No. 744 regarding compensation to passengers for late running of trains.

Shri Mallikarjun replied to the discussion.

13. Government Bill—Under Consideration

The Finance Bill, 1981

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The discussion on the Bill was not concluded.

7.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 23, 1981|Vaisakha 3, 1903 (Saka)

No. 144

11.02 A.M.

1. Starred Questions

Starred Question Nos. 908, 910—913 and 916 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8385—8481 and 8483—8531 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Commercial Vehicles (Restriction on Re-sale) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 298(E) in Gazette of India dated the 9th April, 1981, issued under section 18G of the Industries (Development and Regulation) Act, 1951.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1978-79.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above.
- (4) A copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. SECE. 3(45)/79-Tpt/5577—5604 in Delhi Gazette dated the 4th June, 1980, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Notification at (4) above

4 Reports and Minutes of Committee on Public Undertakings

Shri Ravindra Varma presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Nineteenth Report on Electronics Corporation of India Ltd. and Minutes of Sitzings of the Committee relating thereto.
- (ii) Twelfth Report on action taken by Government on the recommendations contained in the Forty-eighth Report of the Committee (Sixth Lok Sabha) on International Airports Authority of India-Imbalances in the Utilisation of Airports and in the Operations of Foreign Airlines vis-a-vis National Carriers (Ministry of Tourism and Civil Aviation).

5. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Finance to the reported non-implementation by the Government of Supreme Court's order of 15 April, 1981 regarding payment of bonus to the employees of the Life Insurance Corporation.

The Minister of Finance made a statement in regard thereto.

6. Statement by Minister

The Minister of Finance made a statement on the attack on Income Tax Officers engaged in search and seizure in certain premises in Srinagar.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.34 P.M.)

7. Government Bill—Introduced

The Disturbed Areas (Special Courts) Amendment Bill, 1981

Further consideration of the motion for leave to introduce the Bill moved by Giani Zail Singh on the 21st April, 1981, continued.

On the motion the House divided, Ayes *116; Noes *44. The motion was accordingly adopted and the Bill was introduced.

8. Matters under Rule 377

(1) Shri Krishna Kumar Goval raised a matter regarding pollution of air and water in industrial town of Kota, Rajasthan.

(2) Shri Rana Vir Singh raised a matter regarding measures for industrialisation of backward tarai areas near Nepal.

(3) Prof. P. J. Kurien raised a matter regarding need for an enquiry into the alleged death of a Jawan in Delhi Central Ordnance Depot.

(4) Shri Mukunda Mandal raised a matter regarding inadequate allotment of wagons to West Bengal.

(5) Shri Ramavatar Shastri raised a matter regarding need to lift lock-out of the Kiriburi Qwartijite minerals mines of Singhbhum District of Bihar.

(6) Shri Eduardo Faleiro raised a matter regarding need to include certain communities under Schedule Tribes category in Goa to provide them benefits available to other Backward Classes.

(7) Shri Rashid Masood raised a matter regarding need to declare Khad area of Saharanpur District of Uttar Pradesh as a backward area.

(8) Shri Jagpal Singh raised a matter regarding measures for providing adequate train services and better conditions of work for the landless labourers of Bihar who go to Haryana and Punjab in search of work.

(9) Shri Madhavrao Scindia raised a matter regarding reported decision of the Board of Secondary Education, Bhopal, Madhya Pradesh cancelling Delhi as Examination Centre for Intermediate Correspondence Course student.

(10) Shri Mahavir Prasad raised a matter regarding shifting of the head-quarters of Assistant Engineer (P&T) from Gorakhpur.

*Subject to correction.

9. Government Bill—Under Consideration

The Finance Bill, 1981

Discussion on the motion for consideration of the Bill moved on the 22nd April, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Ajitsinh Dabhi
- (3) Smt. Krishna Sahi
- (4) Shri Jagpal Singh
- ✓ (5) Shri K. T. Kosalaram
- (6) Shri Dileep Singh Bhuria
- (7) Shri Balasaheb Vikhe Patil
- (8) Shri K. C. Sharma (*Speech unfinished*).

The discussion was not concluded

10. Discussion Under Rule 193

Shri Mani Ram Bagri raised a discussion on the situation arising out of the conspiracy by separatist elements against the integrity of the country.

The following Members took part in the debate:—

- (1) Shri Mani Ram Bagri
- (2) Shri Zainul Basher
- (3) Shri Rashid Masood
- (4) Shri Amarender Singh
- (5) Shri C. T. Dhandapani

The discussion was not concluded and the House was adjourned for want of quorum.

7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 24, 1981|Vaisakha 4, 1903 (Saka)

No. 145

11.02 A.M.

1. Starred Questions

Starred Question Nos. 928—931 and 933 were orally answered. Replies to Starred Questions Nos. 932, 934, 935, 937, 938, 940—947, 660 and 661 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8532—8541, 8543—8601, 8603—8606, 8608—8617, 8619—8715, 8717, 8718 and 8720—8731 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Finance correcting the reply given to Unstarred Question No. 4636 on 19th December, 1980 regarding Bank Robberies in West Bengal was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 191(E) in Gazette of India dated the 23rd March, 1981, under section 14A of the Aircraft Act, 1934 together with an explanatory note.

- (2) (i) A copy of the Annual Report (Hindi and English versions) on the working of the Rubber Board, Kottayam, for the year 1979-80.
- (i) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1979-80.
- (3) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board, Kottayam, for the year 1979-80 along with statement of Accounts.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1979-80.
- (5) A copy of the Amendment (Hindi and English versions) to Regulation 8 of the Reserve Bank of India Employees' Provident Fund Regulations, 1935, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (6) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st December 1980 under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (7) A copy of Notification No. F. 4(34)/80-Fin. (G) (Hindi and English versions) published in Delhi Gazette dated the 13th April, 1981 containing corrigendum to notification of even number dated the 4th December, 1980, under section 72 of the Delhi Sales Tax Act, 1975.
- * (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) Notification No. 107/81-CE published in Gazette of India dated the 24th April, 1981 together with an

*Laid at 6 P.M.

explanatory memorandum regarding extension of excise duty concession for tyres manufactured by units from which clearance of tyres is effected for the first time during the period from 1st April, 1976 to 31st March, 1984.

- (ii) Notification No. 108/81-CE published in Gazette of India dated the 24th April, 1981 together with an explanatory memorandum regarding extension of excise duty concession for writing and printing paper manufactured by integrated pulp and paper mills (manufacturing paper out of bamboo or other wood pulp) from which the clearance of paper or paper board is effected for the first time during the period from 1st April, 1979 to 31st March, 1984.

4. Report of Public Accounts Committee

Shri Chandrajit Yadav presented the Fortieth Report (Hindi and English versions) of the Public Accounts Committee on Purchases and Stores relating to the Ministry of Railways (Railway Board).

5. Report and Minutes of Committee on Public Undertakings

Shrimati Geeta Mukherjee presented the Eighteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Khetri Copper Complex of Hindustan Copper Limited and Minutes of the sittings of the Committee relating thereto.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri R. R. Bhole presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Ninth Report on the Ministry of Shipping and Transport—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Hindustan Shipyard Limited.
- (2) Tenth Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu.

7. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Health and Family Welfare to the reported death of a

large number of persons in the villages of Bihar due to Kala Azar and the action taken by the Government with regard thereto.

The Minister of Health and Family Welfare made a statement in regard thereto.

8. Statements by Ministers

(1) The Minister of State for Industry made a statement on new incentives for tyre and paper industry.

* (2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 27th April, 1981.

9. Government Bill—Introduced

The Income-tax (Amendment) Bill, 1981

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.17 P.M.)

10. Government Bill—Under Consideration

The Finance Bill, 1981

Discussion on the motion for consideration of the Bill moved on the 22nd April, 1981, continued.

The following Members took part in the debate:—

- (1) Shri K. C. Sharma
- (2) Shrimati Geeta Mukherjee
- (3) Shri Mool Chand Daga (*Speech unfinished*)

The discussion was not concluded.

11. Motion Regarding Twenty-second Report of the Committee on Private Members' Bills and Resolutions

Shri Y. S. Mahajan moved the following motion:—

“That this House do agree with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1981”.

The motion was adopted.

*Made at 2.21 P.M.

12. Private Member's Resolution—Negatived

Further discussion on the following Resolution moved by Prof. Narain Chand Parashar and an amendment thereto moved on the 27th March, 1981, continued:—

“This House urges upon the Government to set up a Parliamentary Committee to look into the extremely slow pace of industrial development and lack of adequate infrastructure, like railway lines, roads, waterways, airways, bridges and other amenities like postal services telecommunications, drinking water, banking and health services, institutions for technical and vocational education and the promotion of tourism, hydel-generation, forestry, agriculture including horticulture, irrigation, mass communication system in the hilly regions of the country, resulting in their extreme backwardness and to suggest ways and means to ensure their rapid economic development so as to bring them at par with the developed regions of the country within a period of five years.”

The following Members took part in the debate:—

- (1) Shri Virbhadra Singh
- (2) Shri Ram Vilas Paswan
- (3) Shri A. K. Roy
- (4) Shri Ram Singh Yadav
- (5) Shri Chingwang Konyak
- (6) Shri Mool Chand Daga
- (7) Shri Jaipal Singh Kashyap
- (8) Shri Virdhi Chander Jain
- (9) Shri Sontosh Mohan Dev
- (10) Shri Sudhir Kumar Giri
- (11) Shri Mani Ram Bagri
- (12) Shri Narayan Datt Tewari ✓

Prof. Narain Chand Parashar replied to the debate.

The amendment moved by Shri Mukunda Mandal was negatived.

The Resolution was negatived.

13. Private Member's Resolution—Under Consideration

Shri Tayyab Hussain moved the following Resolution:—

“This House recommends to the Government that any action by signs, words or publications to tarnish the image of Mahatma Gandhi, the Father of our Nation, be made a cognisable offence.”

His speech was not concluded.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M on Monday, the 27th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 27, 1981|Vaisakha 7, 1903 (Saka)

No. 146

11.02 A.M.

1. Starred Questions

Starred Question Nos. 948, 949, 958, 959 and 961—963 were orally answered. Starred Question No. 956 had been postponed to 4.5.1981. Replies to Starred Questions Nos. 950—955, 957, 960, 964—967 and 848 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8732—8828, 8830—8847 and 8849—8931 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi@ version) of the Regional Engineering College, Rourkela (Orissa), for the year 1979-80.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Accounts of the Indian Institute of Advanced Study, Simla for the years 1977-78, 1978-79 and 1979-80.
- (3) (i) A copy of the Audited Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1979-80.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts of the University of Hyderabad, for the year 1979-80.

@English version of the Report was laid on the Table on 23rd March, 1981.

- (4) A copy of the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1981 (Hindi and English versions) published in Notification No. G.S.R. 284(E) in Gazette of India dated the 9th April, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Central Warehousing Corporation Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 289(E) in Gazette of India dated the 10th April, 1981, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1979-80 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1979-80.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1979-80 along with Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1979-80.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (10) A copy of Notification No. G.S.R. 76(E) Hindi and English versions) published in Gazette of India dated the 21st February, 1981 authorising the Deputy Secretary (Fisheries) to receive applications from fishing companies desirous of raising loans etc. from the Shipping Development Fund for the acquisition and maintenance of trawlers, issued under Rule 3 of the Shipping Development Fund (Loans and other Financial Assistance) Rule, 1981.

- (11) A copy each of the following papers under section 619A of the Companies Act, 1956:—
- (i) Review (Hindi and English versions) by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1979-80.
 - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing
- (i) reasons for delay in laying the papers mentioned at (11) above and for not laying simultaneously the Hindi version of (11) (ii) above.
- (13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1979-80—Union Government (Civil), under article 151(1) of the Constitution.
- (14) A copy of the Union Government Appropriation Accounts (Civil) for the year 1979-80 (Hindi and English versions).

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 23rd April, 1981 Rajya Sabha passed the Essential Commodities (Special Provisions) Bill, 1981.
- (ii) That at its sitting held on the 23rd April, 1981, Rajya Sabha passed the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981.

5. Bills passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Essential Commodities (Special Provisions) Bill, 1981.
- (ii) The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1981.

6. Report of Public Accounts Committee

Shri Subash Chandra Bose Alluri presented the Thirty-sixth Report (Hindi and English versions) of the Public Accounts Committee on supply of defective waterproof coats and procurement of spare parts.

7. Report and Minutes of Committee on Public Undertakings

Shri Rameshwar Neekhra presented the Twentieth Report (Hindi and English versions) of the Committee on Public Undertakings on Tannery and Footwear Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.

8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri R. R. Bhole presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Eleventh Report on the Ministry of Railway (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in South Central Railway, and award of petty contracts, parcel booking agencies, and out-agencies to Scheduled Castes and Scheduled Tribes in South Central Railway.
- (ii) Twelfth Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Central Railway, and award of petty contracts, parcel booking agencies and out-agencies to Scheduled Castes and Scheduled Tribes in Central Railway.

9. Calling Attention

Shri Raiesh Kumar Singh called the attention of the Minister of Railways to the reported deaths of a large number of persons and injuries to others as a result of the collision between two suburban trains at Raoli Junction near Bombay on 24 April, 1981.

The Deputy Minister of Railways made a statement in regard thereto.

(Lok Sabha adjourned at 1.20 P.M. and reassembled at 2.28 P.M.)

10. Matters under Rule 377

(1) Shri Ram Nagina Misra raised a matter regarding pending applications of freedom fighters for pension.

(2) Shri V. S. Vijayaragavan raised a matter regarding need to preserve forests of Wynad in Kerala.

(3) Shri Virdhi Chander Jain raised a matter regarding need for a railway line between Pnalodi and Koliyat to establish a link between Jaisalmer and Delhi.

(4) Shri Motibhai R. Chaudhari raised a matter regarding need for an additional rail reservation counter at Bombay for Bombay-Ahmedabad route.

(5) Shri Zainal Abedin raised a matter regarding need to continue the payment of Project Allowance to the employees of Farakka Project.

(6) Shri Ram Vilas Paswan raised a matter regarding alleged smashing of a photo of Dr. Ambedkar in Kanpur by a police sub-inspector.

11. Government Bill—Under Consideration

The Finance Bill, 1981

Discussion on the motion for consideration of the Bill moved on the 22nd April, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Ram Pyare Panika
- (3) Shri G. M. Banatwalla
- (4) Shri Daulat Sinhji Jadeja
- (5) Shri A. K. Balan
- (6) Shri G. L. Dogra
- (7) Prof. Madhu Dandavate
- (8) Shri Kamal Nath
- (9) Shri R. Venkataraman
- (10) Prof. Ajit Kumar Mehta
- (11) Dr. Golam Yazdani
- (12) Shri Ram Nagina Misra
- (13) Shri Ghulam Mohd. Khan (*Speech Unfinished*)

The discussion was not concluded.

***12. Statement by Minister**

The Minister of Home Affairs made a statement regarding damage to the Air India Aircraft earmarked for the use of Prime Minister during her scheduled official visit to foreign countries.

Thereafter, the Members expressed their concern and anxiety regarding the safety and security of the Prime Minister and wished her long years of service to the country.

7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th April, 1981.)

AVTAR SINGH RIKHY
Secretary.

*Made at 6.30 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 28, 1981|Vaisakha 8, 1903 (Saka)

No. 147

11.01 A.M.

1. Starred Questions

Starred Question Nos. 968, 969, 971—973, 976, 977, 980 and 981 were orally answered. Starred Question No. 970 had been postponed to 5.5.81. Replies to Starred Question Nos. 974, 975, 978, 979 and 982—986 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8932—8940, 8942—8960, 8962—8977, 8979—9078, 9080—9089 and 9091—9092 were laid on the Table.

A statement by the Minister of State in the Ministry of Energy correcting the reply given to Unstarred Question No. 55 on 17th February, 1981 regarding representation from Umred Taluq Berogar Yuvak Sanghatna for employment by W.C.L. was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Public Notice No. 1-PR-NP/81 (Hindi and English versions) dated the 28th April, 1981 containing the Newsprint Allocation Policy for the year 1981-82.
- (2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Petrofils Cooperative Limited for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.

(3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Defence Services).

(ii) Report of the Comptroller and Auditor General of India for the year 1980—Union Government (Commercial)—Part IV—Resume of the Company Auditors' Reports and comments on accounts of Government Companies.

(4) A copy of the Appropriation Accounts of the Defence Services for the year 1979-80 and Commercial Appendix thereto (Hindi and English versions).

* (5) A copy each of Notification Nos. 116-Customs to 118-Customs (Hindi and English versions) published in Gazette of India dated the 28th April, 1981 together with an explanatory memorandum regarding increase in the Customs duty on certain items of iron and steel imported into India, under section 159 of the Customs Act, 1962.

4. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Twenty-third Report of the Committee on Private Members' Bills and Resolutions.

5. Report of Public Accounts Committee

Shri K. P. Singh Deo presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(i) Thirty-seventh Report on Wasteful Expenditure on procurement of imported Aircraft spares and infructuous expenditure on procurement of defective ammunition (Ministry of Defence).

(ii) Forty-second Report on Unauthorised occupation of salt land—Bharpur Salt Works and Dry hydrated lime and clay pozzolana plants (Ministry of Industry and Ministry of Works and Housing).

(iii) Forty-fourth Report on Customs Receipts—Ministry of Finance (Department of Revenue).

*Laid at 6 P.M.

6. Report of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the Sixteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part I—West Asia.

7. Report and Minutes of Committee on Public Undertakings

Shri Bansi Lal presented the Twenty-first Report (Hindi and English versions) of the Committee on Public Undertakings on Rashtriya Chemicals and Fertilizers Ltd. and Minutes of the sittings of the Committee relating thereto.

8. Report of Committee on Government Assurances

Shri Jagannath Rao presented the First Report (Hindi and English versions) of the Committee on Government Assurances.

9. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

Shri R. R. Bhole presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Fourteenth Report on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Credit Facilities for Scheduled Castes and Scheduled Tribes.
- (ii) Fifteenth Report on the Ministry of Home Affairs—Working of Integrated Tribal Development Projects in Orissa.

10. Matters under Rule 377

(1) Shri Rajesh Kumar Singh raised a matter regarding need for action against operations of bogus firms involved in lucrative racket for self-employment in Delhi.

(2) Shri Satyagopal Misra raised a matter regarding financial assistance for the constructing of a 280 KM arterial road between Haldia and Farakka in West Bengal.

(3) Shri Mani Ram Bagri raised a matter regarding need to protect Harijan students of Meerut Medical College who were allegedly beaten up on 19-4-1981.

(4) *Shri P. Rajagopal Naidu* raised a matter regarding steps for urgent transportation of perishable commodities like lemons, eggs, and fish from West Godavari district in Andhra Pradesh by Railways.

(5) *Shri Harikesh Bahadur* raised a matter regarding need to improve the services provided at Inter-State Bus Terminus in Delhi.

(6) *Shri Arjun Sethi* raised a matter regarding unilateral abrogation of Tarapore Pact by U.S.A.

(7) *Shri Dileep Singh Bhuria* raised a matter regarding need for action against foreign correspondents taking pictures of Adivasi women of Bastar district.

(8) *Dr. A. Kalanidhi* raised a matter regarding steps to reopen B&C Mills as per the agreement reached between the Government and the management.

(9) *Shri Chintamani Jena* raised a matter regarding need to remove bottlenecks in the working of E.S.I. Scheme in Delhi.

(10) *Shri Bapusaheb Parulekar* raised a matter regarding need to indicate the ancillary industries to be set up in the proposed petro-chemical complex at User near Alibag in Raigarh district of Maharashtra.

11. Government Bill—Under Consideration

The Finance Bill, 1981

Discussion on the motion for consideration of the Bill moved on the 22nd April, 1981, continued.

The following Members took part in the debate:—

- (1) *Shri Ghulam Mohd. Khan*
- (2) *Shri Nawal Kishore Sharma*
- (3) *Prof. P. J. Kurien*
- (4) *Shri Bheravadan K. Gadhavi*
- (5) *Shri R. R. Bhole*
- (6) *Shri C. T. Dhandapani*
- (7) *Shri Chandrabhan Athare Patil*
- (8) *Shri K. Mayathevar*
- (9) *Shri Harish Chandra Singh Rawat*

- (10) **Shri Virdhi Chander Jain**
- (11) **Shri Jaipal Singh Kashyap**
- (12) **Smt. Vidya Chennupati**
- (13) **Shri P. Rajagopal Naidu**
- (14) **Shri K. M. Madhukar**
- (15) **Shri B. K. Nair**
- (16) **Shri P. Namgyal**
- (17) **Shri Pius Tirkey**
- (18) **Shri Zainul Basher**
- (19) **Shri Girdhari Lal Vyas**
- (20) **Shri A. C. Das**
- (21) **Shri Bhausahab Thorat**
- (22) **Shri Sunder Singh**

Shri Sawai Singh Sisodia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 21 were adopted.

Clause 22 was adopted, as amended.

Clauses 23 to 35 were adopted.

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri P. Venkatasubbaiah presented the Sixteenth Report of the Business Advisory Committee.

13. Discussion Under Rule 193

Shri George Fernandes raised a discussion on the atrocities being perpetrated on the Adivasis in different parts of the country and the steps needed to prevent their recurrence.

The following Members took part in the debate:—

- (1) Shri Uttam Rathod
- (2) Shri Mani Ram Bagri
- (3) Shri Dileep Singh Bhuria
- (4) Shri G. Narasimha Reddy
- (5) Shri E. Balanandan
- (6) Shri Kusuma Krishna Murthy
- (7) Shri Rashid Masood
- (8) Shri M. Ramgopal Reddy
- (9) Shri Bhogendra Jha
- (10) Shri Giridhar Gomango
- (11) Shri R. K. Mhalgi
- (12) Shri Kamaluddin Ahmed
- (13) Dr. Subramaniam Swamy
- (14) Shri Arvind Netam
- (15) Shri A. K. Roy
- (16) Shri Shiv Prasad Sahu
- (17) Shri Chitta Basu
- (18) Shrimati Vidya Chennupati
- (19) Shri Jaipal Singh Kashyap
- (20) Shri Dalbir Singh
- (21) Shri Jagpal Singh

The discussion was not concluded and the House was adjourned for want of quorum.

9.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the
29th April, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 29, 1981|Vaisakha 9, 1903 (Saka)

No. 148

11.02 A.M.

1. Starred Questions

Starred Question Nos. 989—992 and 994—996 were orally answered. Replies to Starred Questions Nos. 988, 993, 997—1000 and 1002—1009 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9093—9188, 9190—9203, 9205—9211 and 9213—9292 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1979-80, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1980 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.
- (3) A copy of the Review (Hindi and English versions) of the performance of International Airports Authority of India for the year 1979-80.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India, for the year 1979-80, mentioned at item (1) and (2) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1979-80 along with Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1979-80.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1979-80.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Cables Limited, Rupnarainpur, District Burdwan (West Bengal) for the year 1979-80.
 - (ii) Annual Report of the Hindustan Cables Limited, Rupnarainpur, District Burdwan (West Bengal) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (a) and (b) of item (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of India, New Delhi for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1979-80.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (9) above.
- (11) A copy of the Static and Mobile Pressure Vessels (Unfired) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 45 (E) in Gazette of India dated the 4th February, 1981, issued under sections 5 and 7 of the Indian Explosives Act, 1884.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year ending 31st March, 1980 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, for the year ending 31st March, 1980.
- (13) A copy of the Annual Report (Hindi@ version) of the Leather Export Promotion Council, Madras, for the year 1978-79 along with Audited Accounts.
- (14) A copy of the Budget Estimates (Hindi and English versions) of Damodar Valley Corporation, for the year 1981-82, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (15) A copy of the Indian Electricity (Amendment) Rules, 1980, (Hindi and English versions) published in Notification No. G.S.R. 838 in Gazette of India dated the 9th August, 1980 together with corrigenda thereto published in Notification No. G.S.R. 1026 in Gazette of India dated the 4th October, 1980 and G.S.R. 161 in Gazette of India dated the 14th February, 1981, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Coal India Limited, Calcutta for the years 1976-77 and 1977-78.

@English version of the Report and English and Hindi versions of the Review were laid on the Table on 27th March, 1981.

- (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Coal India Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1979-80 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) (a) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1979-80 and (b) showing reasons for delay in laying the Annual Report.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1978-79.
- (22) A copy of the Review (Hindi and English versions) by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1978-79.

- (23) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1979-80.
- (24) A copy of the Review (Hindi and English versions) by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1979-80.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1977-78 and the Audit Report thereon.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1978-79 and the Audit Report thereon.
- (27) Two statements (Hindi and English versions) showing reasons for delay in laying the Annual Reports of the Council of Scientific and Industrial Research, New Delhi, for the years 1978-79 and 1979-80 and Audited Accounts for the years 1977-78 and 1978-79.
- (28) A Copy of Notification No. S.O. 946 (Hindi and English versions) published in Gazette of India dated the 21st March, 1981 adding 'Currency Note Press' to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947.
- (29) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength of Andhra Pradesh) Rules, 1981, published in Notification No. G.S.R. 282(E) in Gazette of India dated the 8th April, 1981.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1981, published in Notification No. G.S.R. 292(E) in Gazette of India dated the 15th April, 1981.
 - (iii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1981, published in Notification No. G.S.R. 293(E) in Gazette of India dated the 15th April, 1981.

- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1981, published in Notification No. G.S.R. 294(E) in Gazette of India dated the 15th April, 1981.
- (v) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1981, published in Notification No. G.S.R. 295(E) in Gazette of India dated the 15th April, 1981.
- (30) A copy of Notification No. G.S.R. 301(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice versa* in supersession of Notification No. 68-Customs dated the 23rd March, 1981, under section 159 of the Customs Act, 1962.

4. Statement of Public Accounts Committee

Shri K. P. Unnikrishnan laid on the Table (Hindi and English versions) of the Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifty-sixth Report (Sixth Lok Sabha) on Customs Receipt.

5. Reports of Public Accounts Committee

Shri K. P. Unnikrishnan presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Forty-first Report on Expenditure on New Service| New Instrument of Service—Ministry of Finance (Department of Expenditure).
- (ii) Forty-third Report on Execution of a Naval Project and Disposal of aluminium scrap by an Ordnance Factory (Ministry of Defence).
- (iii) Forty-fifth Report on Wheel and Axle Plant—Ministry of Railways (Railway Board).
- (iv) Forty-ninth Report on purchase and fabrication of Water bowzers (Ministry of Tourism and Civil Aviation).

6. Report and Minutes of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the Thirteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Energy (Department of Power)—Power Generation—Central Electricity Authority and Minutes of the sittings of the Committee relating thereto.

7. Report and Minutes of Committee on Public Undertakings

Shrimati Geeta Mukherjee presented the Twenty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Food Corporation of India and Minutes of the sittings of the Committee relating thereto.

8. Calling Attention

Shri Harish Chandra Singh Rawat called the attention of the Minister of External Affairs to the reported decision of the United States Government to terminate the agreement for nuclear fuel supply to Tarapore Power Plant and the reaction of the Government thereto.

The Minister of External Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.18 P.M.)

9. Personal Explanation Under Rule 357

Dr. Farooq Abdulla made a personal explanation regarding certain remarks about him made by Shri R. Venkataraman in the House on 23rd April, 1981.

10. Motion regarding Sixteenth Report of Business Advisory Committee

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 28th April, 1981.” ..

A substitute motion moved by Prof. Madhu Dandavate was negatived.

The motion was adopted.

11. Matter under Rule 377

(1) Shri Harish Chandra Singh Rawat raised a matter regarding development of forest areas in Himalayan region.

(2) Dr. Subramaniam Swamy raised a matter regarding need for enhancement of salaries of staff in Indian Embassies.

(3) Shri R. P. Das raised a matter regarding shortage of life-saving drugs with particular reference to stoppage of production in M/s. Dey-Se-Chem Limited, Calcutta.

(4) Shri Zainul Basher raised a matter regarding issue of Visas by Pakistan Embassy to Indian nationals for visiting their relations in Pakistan.

(5) Shri Uttam Rathod raised a matter regarding alleged deterioration in the on-flight services provided by Air India.

(6) Shri Chandradeo Prasad Verma raised a matter regarding shortage of text-books due to shortage of paper in the country with particular reference to Bihar.

(7) Shri C. T. Dhandapani raised a matter regarding need to provide regular employment and basic amenities to Sri Lanka repatriates settled in Valparai Hills, Tamil Nadu.

(8) Prof. P. J. Kurien raised a matter regarding restoration of cancelled train services in Kerala.

(9) Shri K. P. Singh Deo raised a matter regarding reported illegal felling of trees by organised gangs in the forests of Orissa.

12. Government Bill—Passed

The Finance Bill, 1981

Clause-by-clause consideration of the Bill continued.

Clauses 36 to 41 were adopted.

Clause 42 was adopted, as amended.

Clauses 43 to 53 were adopted.

The First to Fourth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sawai Singh Sisodia,

The following Members took part in the debate:—

- (1) Shri Satish Agarwal
- (2) Shri Ramavatar Shastri
- (3) Shri Mool Chand Daga
- (4) Dr. Farooq Abdulla
- (5) Shri A. K. Roy
- (6) Shri Bapusaheb Parulekar
- (7) Shri M. Ramgopal Reddy
- (8) Shri Satyasadhan Chakraborty
- (9) Prof. N. G. Ranga
- (10) Shri Sawai Singh Sisodia

The motion was adopted and the Bill, as amended, was passed

13. Statement by Minister

The Minister of Railways made a statement regarding running of a special train from Ahmedabad to Delhi on 26th April, 1981.

14. Government Bill—Under consideration

The Oil and Natural Gas Commission (Amendment) Bill 1981.

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

- (1) Shri Ratansinh Rajda
- (2) Shri Y S. Mahajan
- (3) Shri Mani Ram Bagri
- (4) Shri M. S. Sanjeevi Rao
- (5) Shri B. K. Nair
- (6) Shri Ram Vilas Paswan
- (7) Acharya Bhagwan Dev
- (8) Shri Mukunda Mandal

Shri P. C. Sethi replied to the debate.

The motion for consideration was adopted.

The discussion was not concluded.

15. Half-An-Hour Discussion

Dr. Krupasindhu Bhoi raised a half-an-hour discussion on the points arising out of the answer given on 2nd April, 1981 to Starred Question No. 640 regarding incentives and disincentives to check population.

Shri B. Shankaranand replied to the discussion.

6.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th April, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 30, 1981/Vaisakha 10, 1903 (Saka)

No. 149

11.05 A.M.

1. Starred Questions

Starred Question Nos. 1011, 1012, 1017 and 1019—1022 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9293—9479 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Aluminium (Control) Amendment Order, 1981 (Hindi and English versions) published in Notification No. S.O. 229(E) in Gazette of India dated the 27th March, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(2) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 311 in Gazette of India dated the 21st March, 1981, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(3) A copy of the Press Council (Budget and Accounts) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 16th April, 1981, under sub-section (3) of section 25 of the Press Council Act, 1978.

(4) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 23(E) in Gazette of India dated the 16th January, 1981 together with a corrigendum thereto

published in Notification No. G.S.R. 205(E) in Gazette of India dated the 25th March, 1981, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(5) A copy of Notification No. S.O. 114(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1981 declaring Biaora-Jaipur road as a National Highway as extension of National Highway No. 12, under section 10 of the National Highways Act, 1956.

(6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the State Farms Corporation of India Limited for the period ended 30th June, 1980 within the stipulated period of nine months after the close of the Accounting Year.

(7) A copy each of the following Notifications under sub-section (1) of section 38 of the Central Excises and Salt, Act, 1944:—

- (i) The Central Excise (Tenth Amendment) Rules, 1981, published in Notification No. G.S.R. 363 in Gazette of India dated the 11th April, 1981.
- (ii) The Central Excise (Eleventh Amendment) Rules, 1981, published in Notification No. G.S.R. 364 in Gazette of India dated the 11th April, 1981.

(8) A copy of Notification No. G.S.R. 365 (Hindi and English versions) published in Gazette of India dated the 11th April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979 clarifying credit of duty allowed in respect of inputs, issued under the Central Excise Rules, 1944.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 28th April, 1981, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978 upto the last day of the Hundred and Nineteenth Session of the Rajya Sabha.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1981, passed by Lok Sabha on the 21st April, 1981.

- (iii) That at its sitting held on the 28th April, 1981, Rajya Sabha passed the Cinematograph (Amendment) Bill, 1981.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Cinematograph (Amendment) Bill, 1981, as passed by Rajya Sabha.

6. Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Minutes of the First to Twenty-ninth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, were laid on the Table.

7. Statements of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao laid on the Table Hindi and English versions of the following statements:—

- (1) Statement showing final replies of Government in respect of recommendations contained in Chapter V of the Third Action Taken Report on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.
- (2) Statement showing final replies of Government in respect of recommendations contained in Chapter V of the Twenty-seventh Action Taken Report on the Ministry of Rural Reconstruction—Survey of Unemployment in Rural Sector.
- (3) Statement showing final replies of Government in respect of recommendations contained in Chapter I of the Thirty-seventh Action Taken Report on the Ministry of Agriculture and Irrigation (Department of Irrigation)—Irrigation Facilities.
- (4) Statement showing final replies of Government in respect of recommendations contained in Chapter V and Chapter II of the Thirty-eighth Action Taken Report on Ministry of Energy (Department of Power)—Power.

8. Reports and Minutes of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao presented the following Reports (Hindi and English versions) and the Minutes of the Sittings of Estimates Committee:—

- (1) Fifteenth Report on the Ministry of Defence—Resettlement of Ex-Servicemen.

- (2) Seventeenth Report on action taken by Government on the recommendations contained in the Thirty-fourth Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Agriculture and Irrigation (Department of Rural Development) Rural Employment.
- (3) Minutes relating to Tenth Report on Ministry of Railways—Transportation of Essential Commodities.
- (4) Minutes relating to Fourteenth Report on the Ministry of Industry (Department of Industrial Development)—Small Scale Industries—Raw Materials and Marketing.
- (5) Minutes relating to Fifteenth Report on Ministry of Defence—Resettlement of Ex-Servicemen.
- (6) Minutes relating to Sixteenth Report on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part I—West Asia.
- (7) Minutes relating to Procedural and General Matters.

9. Reports and Minutes of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Eighteenth Report on Delhi Development Authority (Ministry of Works & Housing).
- (ii) Thirty-eighth Report on Re-opened, Set-aside and cancelled assessments, Wealth escaping assessments and incorrect computation of Business Income—Ministry of Finance—(Department of Revenue).
- (iii) Thirty-ninth Report on Cash assistance for export of Deoiled Rice Bran—Ministry of Commerce.
- (iv) Forty-sixth Report on Union Excise Duties—Fortuitous Benefits and Rubber Products—Ministry of Finance (Department of Revenue).
- (v) Forty-seventh Report on Lost Property Offices—Ministry of Railways (Railway Board).
- (vi) Forty-eighth Report on National Council of Educational Research and Training—Ministry of Education and Culture—(Department of Education).

- (vii) Fiftieth Report on Barrettor Lamps and Loading Coils—Ministry of Communications (Department of P & T).
- (viii) Fifty-first Report on Income-tax, Wealth Tax and Estate Duty—Ministry of Finance (Department of Revenue).
- (ix) Fifty-second Report on Khadi and Village Industries Commission—Ministry of Rural Reconstruction.
- (x) Fifty-third Report on Review of Inventory holding patterns in the Military Engineering Services in a Command—Ministry of Defence.
- (xi) Fifty-fourth Report on Union Excise Duties—Ministry of Finance (Department of Revenue).
- (xii) Minutes of the 1st, 2nd and 24th sittings of Public Accounts Committee held on 19 August, 20 August and 17 December, 1980 relating to procedural matters.

10. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Fourth Report of the Committee on Absence of Members from the Sittings of the House.

***11. Calling Attention**

Shri Harinath Misra called the attention of the Minister of Health and Family Welfare to the reported desire of the Government to eradicate leprosy from the country within 15—20 years, and the programme of action chalked out for achieving the desired objective.

The Minister of State for Health and Family Welfare made a statement in regard thereto.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.10 P.M.)

@12. Reports and Minutes of Committee on Public Undertakings

Shri Bansi Lal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Twenty-third Report on Steel Authority of India Ltd.—Import of Steel and Minutes of sittings of the Committee relating thereto.

*From 12.20 P.M. to 1.02 P.M. and 2.11 P.M. to 2.45 P.M.

@Presented at 2.10 P.M.

- (ii) **Twenty-fourth Report on Industrial Development Bank of India and Minutes of sittings of the Committee relating thereto.**

13. Statements by Ministers

(1) The Minister of Home Affairs made a statement correcting certain information given by him in the House on 21 April, 1981 during the course of reply to the discussion on the Demands for Grants relating to the Ministry of Home Affairs.

(2) The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th May, 1981.

14. Government Bill—Under consideration

The Oil and Natural Gas Commission (Amendment) Bill, 1981.

Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

Shri Chitta Basu took part in the debate and his speech was not concluded.

The discussion was not concluded.

15. Motion Regarding Twenty-third Report of the Committee on Private Members' Bills and Resolutions

Shri Doongar Singh moved the following motion:—

“That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1981.”

The motion was adopted.

16. Private Members' Bills—Introduced

(1) The Agricultural Workers (Debt Exemption and Un-employment Relief) Bill, 1981, by Shri Mukunda Mandal.

(2) The Constitution (Amendment) Bill, 1981, (*Amendment of article 22*), by Shri Chitta Basu.

(3) The Urban Land Ceiling and Regulation) Amendment Bill, 1981 (*Amendment of section 2*), by Shri Devinder Singh Garcha.

17. Private Members' Bill—Withdrawn

The Pensions Bill, 1980 by Shri V. N. Gadgil.

Shri V. N. Gadgil concluded his speech on the motion for consideration of the Bill moved by him on the 16th April, 1981.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Suraj Bhan
- (2) Shri Mool Chand Daga
- (3) Shri R. K. Mhalgi
- (4) Shri Viridhi Chander Jain
- (5) Shri Ghulam Mohd. Khan
- (6) Shri Girdhari Lal Vyas
- (7) Shri M. M. Lawrence
- (8) Shri K. M. Madhukar
- (9) Shri Xavier Arakal
- (10) Shri Chitta Basu
- (11) Shri P. Venkatasubbaiah

Shri V. N. Gadgil replied to the debate.

The amendment moved was negatived.

The Bill was withdrawn by leave of the House.

18. Private Member's Bill—Under consideration

The Providing of Employment, Payment of Unemployment Allowance and Unemployment Insurance Scheme Bill, 1981, by Shri B. V. Desai.

The motion for consideration of the Bill was moved by Shri B. V. Desai.

Shri Hannan Mollah took part in the debate and his speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th May, 1981)

AVTAR SINGH RIKHY,
. Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 4, 1981|Vaisakha 14, 1903 (Saka)

No. 150

11.03 A.M.

1. Obituary Reference

The Deputy Speaker made a reference to the passing away of Dr. Y. S. Parmar, who was a Member of the Constituent Assembly, Provisional Parliament and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect, to the deceased.

2. Starred Questions

Starred Question Nos. 1031, 1032, 1034 and 1036—1038 were orally answered. Replies to Starred Questions Nos. 1033, 1035, 1039—1051 and 956 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 9480—9601 and 9603—9679 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Export Policy, April, 1981—March, 1982 (Hindi@ version).
- (2) A copy of the Import Policy, April, 1981—March, 1982 (Hindi @@ version).
- (3) A copy of the Annual Accounts (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1979-80 along with Audit Report thereon.

@English version was laid on the Table on 1st April, 1981.

@ @English version was laid on the Table on 3rd April, 1981.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1979-80 along with Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1979-80.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1979-80.
- (6) A copy each of the following Notifications (Hindi† version) under sub-section (3) of section 59 of the Children Act, 1960:—
 - (i) The Pondicherry Children (Amendment) Rules, 1980, published in Notification No. G.O. Ms. 133/80-HEW (SW) in Pondicherry Gazette dated the 22nd July, 1980.
 - (ii) The Pondicherry Children (Amendment) Rules, 1980 published in Notification No. G.O. Ms. 160/80-HEW (SW) in Pondicherry Gazette dated the 12th August, 1980.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Hindi version of the notifications mentioned at (6) above.
- (8) A copy of the Punjab Suppression of the Immoral Traffic in Women and Girls (Chandigarh First Amendment) Rules, 1980, published in Notification No. F. 11/6/95/SW2/80/300 in Chandigarh Administration Gazette dated the 6th January, 1981, under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.
- (9) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Rules mentioned at (8) above.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Rules mentioned at (8) above.

†English version was laid on the Table on 23rd December, 1980.

(11) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- | | | |
|---|---|-------------------|
| (i) Statement No. XXII—Second Session, 1977 | } | Sixth Lok Sabha |
| (ii) Statement No. XVI—Sixth Session, 1978 | | |
| (iii) Statement No. XIX—Seventh Session, 1979 | | |
| (iv) Statement No. VII—Second Session, 1980 | } | Seventh Lok Sabha |
| (v) Statement No. XI—Third Session, 1980 | | |
| (vi) Statement No. IV—Fourth Session, 1980 | | |
| (vii) Statement No. I—Fifth Session, 1981 | | |

(12) A copy of the Delhi Development Authority (Loan) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 315 in Gazette of India dated the 21st March, 1981, under section 58 of the Delhi Development Act, 1957.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1979-80 alongwith Audited Accounts,

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1979-80.

(14) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1979-80.

(15) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts and the Audit Report thereon of the School of Buddhist Philosophy, Leh, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year.

- (16) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts and the Audit Report thereon of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year.
- (17) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Jute Corporation of India for the year ended 30th June, 1980 within the stipulated period of nine months after the close of the Accounting year.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year ended 30th June, 1980.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year ended 30th June, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A copy of the Central Excise (Twelfth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 302(E) in Gazette of India dated the 22nd April, 1981, under sub-section (1) of section 38 of the Central Excises and Salt Act, 1944.
- (20) A copy each of Notification No. G.S.R. 303(E) and 304(E) (Hindi and English versions) published in Gazette of India dated the 23rd April, 1981 together with an explanatory note regarding extension of concessional import duty (Basic, auxiliary and counter-valuing) of 30 per cent. *ad valorem* on power operated briquetting presses for compacting cellulosic waste material into fuel briquettes and parts and accessories of such presses, under section 159 of the Customs Act, 1962.

5. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Home Affairs to the suspected sabotage of Air India Boeing aircraft 'Makalu'.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.37 P.M.) ..

6. Matters Under Rule 377 ..

(1) Shri Rasa Behari Behra raised a matter regarding need to augment purchase quota of iron-ore by M.M.T.C. in Orissa.

(2) Shri Ghulam Mohd. Khan raised a matter regarding need to start an Up & Down fast-running train service between Lucknow and Delhi via Aligarh, Chandausi and Bareilly.

(3) Shri Atal Behari Vajpayee raised a matter regarding the alleged death of a Manakpura resident of Delhi.

(4) Shri Virldhi Chander Jain raised a matter regarding steps to solve Mahi river dispute between Rajasthan and Gujarat by Union Government.

(5) Shri Chintamani Panigrahi raised a matter regarding financial assistance for the damage caused by toranado in Keonjhar district of Orissa.

(6) Shri Nawal Kishore Sharma raised a matter regarding alleged cornering of animal blood by Franko-India to prevent indigenous drug industries from producing vital life-saving drugs.

(7) Shri Samar Mukherjee raised a matter regarding presentation of a petition by the State Government employees and teachers of the country through the All India State Government Employees' Federation to Lok Sabha on 2 May,, 1981.

(8) Shri G. M. Banatwalla raised a matter regarding communal riots in Biharsharif.

(9) Shri Indrajit Gupta raised a matter regarding resumption of negotiations with the workers of Bangalore-based public undertaking.

7. Government Bill—Passed

The Oil and Natural Gas Commission (Amendment) Bill, 1981

Discussion on the motion that the Bill be passed, moved by Shri P. C. Sethi on 30th April, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Shri Harikesh Bahadur
- (3) Shri Ramavatar Shastri
- (4) Shri Virdhi Chander Jain
- (5) Shri Nawal Kishore Sharma
- (6) Shri Niren Ghosh
- (7) Shri P. C. Sethi

The motion was adopted and the Bill was passed.

8. Government Bill—Under consideration

The Disturbed Areas (Special Courts) Amendment Bill, 1981

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Satyasadhan Chakraborty.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri G. L. Dogra
- (3) Shri Jagpal Singh

The discussion was not concluded.

9. Motion—Negatived

Shri R. K. Mhalgi moved the following motion:—

“That this House resolves that in pursuance of sub-section (5) of section 7 of the Indian Telegraph Act, 1885 (13 of 1885), the following modifications be made in the Notification regarding Indian Telegraphs (4th Amendment) Rules, 1980, published in the

Gazette of India by Notification No. G.S.R. 492(E) dated the 27th August, 1980 and laid on the Table of the House on the 17th November, 1980:—

- (i) in rule 1, in sub-rule (2), for '1980' substitute '1981';
- (ii) in rule 2(i),—
- (a) in item (a), for 'Rs. 150/-' substitute 'Rs. 80/';
- (b) in item (b), for 'Rs. 75/-' substitute 'Rs. 40/-';
- (iii) in rule 2(ii),—
- (a) in sub-section (1) (a), for 'Rs. 75/' substitute 'Rs. 25/';
- (b) in sub-section (1) (b), for 'Rs. 150/-' substitute 'Rs. 50/-';
- (iv) in rule 2(iii),—
- (a) against entry 1, in columns 2, 3, 4, 5 and 6, for 'Rs. 125', '250', '30 Paise', '40 Paise', '50 Paise' substitute 'Rs. 75', '300', '20 Paise', '30 Paise', '40 Paise' respectively;
- (b) against entry 2, in columns 2, 3, 4, 5 and 6, for 'Rs. 150', '250', '30 Paise', '40 Paise', '50 Paise' substitute 'Rs. 100', '300', '20 Paise', '30 Paise', '40 Paise' respectively;
- (c) against entry 3, in columns 2, 3, 4, 5 and 6 for 'Rs. 175', '250', '30 Paise', '40 Paise', '50 Paise', substitute 'Rs. 125', '300', '20 Paise', '30 Paise', '40 Paise' respectively;
- (d) against entry 4, in columns 2, 3, 4, 5, and 6 for 'Rs. 200', '250', '30 Paise', '40 Paise', '50 Paise' substitute 'Rs. 150', '300', '20 Paise', '30 Paise', '40 Paise' respectively;
- (v) in rule 2(iv),
- Omit 'and the first 250 calls will also be charged at the rate shown in column 4 of the table applicable to measured rate systems appearing in item (a) of sub-section (1) of section III';

(vi) in rule 3, for '100' substitute '0.20';

(vii) in rule 4, for '50 Kms.' substitute '25 Kms.'

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution."

The following Members took part in the debate:—

(1) Shri E. Balanandan

(2) Shri C. M. Stephen

Shri R. K. Mhalgi replied to the debate.

The motion was negatived.

10. Half-an-Hour Discussion

Shri G. Narasimha Reddy raised a half-an-hour discussion on the points arising out of the answer given on 23rd March, 1981 to Starred Question No. 478 regarding Districts in various States affected by drought during 1980-81.

Rao Birendra Singh replied to the discussion.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th May, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 5, 1981|Vaisakha 15, 1903 (Saka)

No. 151

11.03 A.M.

1. Starred Questions

Starred Question Nos. 1052, 1054, 1057 and 1058 were orally answered. Replies to Starred Question Nos. 1053, 1055, 1056, 1059—1071 and 970 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9680—9790, 9792—9858 and 9860—9879 were laid on the Table.

A statement by the Minister of Information and Broadcasting correcting the reply given to Unstarred Question No. 5069 on 22nd July, 1980 regarding representation regarding screening two Marathi Dramas was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.

- (9) A statement (i) correcting the reply given on 7th April, 1981 to Unstarred Question No. 6611 by Shri R. Prabhu, regarding public deposits raised by companies and (ii) giving reasons for delay in correcting the reply.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Drugs (Prices Control) Amendment Order, 1980, published in Notification No. S.O. 978(E) in Gazette of India dated the 17th December, 1980...
 - (ii) The Drugs (Prices Control) Second Amendment Order, 1980, published in Notification No. S.O. 38(E) in Gazette of India dated the 16th January, 1981.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (10) above.
- (12) (1) A copy of the Report (Hindi and English version) of the Comptroller and Auditor General of India for the year 1979-80—Union Government (Posts and Telegraphs) under article 151(1) of the Constitution.
- (2) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1979-80 (Hindi and English versions).

4. Minutes of Committee on Absence of Members

Shri P. V. G. Raju laid on the Table Minutes of the Sitzings of the Committee on Absence of Members from the Sitzings of the House held on the 19th March and 29th April, 1981.

5. Calling Attention

Shri A. K. Balan called the attention of the Minister of Commerce to the reported serious situation arising out of the decanation of cashewnuts in Kerala.

a statement in regard

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

1. Dr. Subramaniam Swamy. — 6th April to 27th April, 1981.
(Fifth Session)
2. Shri V. N. Swaminathan. — 6th March to 6th April, 1981.
(Fifth Session)
3. Shri A. A. Rahim. — 17th February to 3rd April, 1981.
(Fifth Session)
4. Shri Cumbum N. Natarajan. — 8th April to 8th May, 1981.
(Fifth Session)
5. Shri Thazhaj M. Karunanithi. — 23rd February to 1st April, 1981.
(Fifth Session)
6. Shri Keyur Bhushan. — 10th April to 30th April, 1981.
(Fifth Session)
7. Shri Somnath Chatterjee. — 6th April to 30th April, 1981.
(Fifth Session)
8. Shri Babakrishna Wasnik. — 8th March to 24th April, 1981.
(Fifth Session)

7. Government Bills—Introduced

- (1) *The Advocates (Validation of Proceedings of the Bar Council of Delhi and Miscellaneous Provisions) Bill, 1981.*
- (2) *The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Bill, 1981.*

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-27 P.M.)

8. Matters under Rule 377

(1) Shri R. P. Das raised a matter regarding reported move to shift the Head Office of Brooke Bond India Limited from Calcutta to Bangalore.

(2) Dr. Vasant Kumar Pandit raised a matter regarding financial assistance to meet drought situation in Madhya Pradesh.

(3) Shri Ram Vilas Paswan raised a matter regarding reported reduction in the amount of assistance to Hindi News Agencies.

(4) Shri Kusuma Krishna Murthy raised a matter regarding exploration of oil and gas in Narasapur area of Andhra Pradesh

(5) Shri Bapusaheb Parulekar raised a matter regarding linking of Ratnagiri city with Bombay by air services.

(6) Shri Girdhari Lal Vyas raised a matter regarding opening of a branch of National Insurance Corporation in Bheelwara, Rajasthan.

(7) Shri Ramavtar Shastri raised a matter regarding judicial enquiry into alleged atrocities by C.R.P. on students in Patna on 2 May, 1981.

(8) Shri Zainul Basher raised a matter regarding restoration of Jogbani Express from Allahabad.

9. Government Bill—Under Consideration

The Disturbed Areas (Special Courts) Amendment Bill, 1981

Further discussion on the motion for consideration of the Bill and the amendment thereto moved on the 4th May, 1981 continued.

The following Members took part in the debate:—

- (1) Shri Ram Swarup Ram
- (2) Shri Era Anbarasu
- (3) Shri C. T. Dhandapani
- (4) Shri Bhausahab Thorat
- (5) Shri Mohendra Ngangom
- (6) Acharya Bhagwan Dev
- (7) Shri Bapusaheb Parulekar

- (8) Shri Zainul Basher
- (9) Shri Chitta Basu
- (10) Shri Girdhari Lal Vyas
- (11) Shri Harikesh Bahadur
- (12) Shri R. L. P. Verma
- (13) Shri G. M. Banatwalla
- (14) Shri Mani Ram Bagri

Shri P. Venkatasubbaiah replied to the debate.

The Amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Satyasadhan Chakraborty, was negatived.

On the motion for consideration of the Bill, the House divided; Ayes: *101; Noes *39. The motion was accordingly adopted.

The discussion was not concluded.

****10. Statement by Minister**

The Minister of Home Affairs made a statement regarding incidents of violence at Beharsharief in the State of Bihar.

6-05

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th May, 1981)

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

**Made at 5-45 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 6, 1981|Vaisakha 16, 1903 (Saka)

No. 152

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 1072, 1073, 1075—1079 were orally answered. Replies to Starred Questions Nos. 1074, 1081—1091 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9880, 9881, 9883—10013, 10015—10079, 10079-A and 10079-B were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) (Second Amendment) Order, 1981 (Hindi and English versions) published in Notification No. G.S.R. 317(E) in Gazette of India dated the 30th April, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the "Sixth Five Year Plan—1980—85" (Hindi and English versions).
- (3) A copy of the Maruti Limited (Acquisition and Transfer of Undertakings) Rules, 1981 (Hindi and English versions) published in Notification No. S. O. 295(E) in Gazette of India dated the 8th April, 1981, under sub-section (3) of section 31 of the Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1979-80.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers' Research Association, Thane, for the year 1978-79 along with Audited Accounts.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers' Research Association, Thane, for the year 1979-80 along with Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Association, Thane, for the years 1978-79 and 1979-80.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Reports of the Indian Rubber Manufacturers' Research Association, Thane, for the years 1978-79 and 1979-80.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1979-80.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1979-80.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Coal India Limited, Calcutta for the year 1978-79.
 - (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1978-79 and (b) delay in laying the Annual Report.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1979-80 and (b) delay in laying the Annual Report.

- (16) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1979-80 along with Audited Accounts,
- (17) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the year 1979-80.
- (18) A statement (Hindi and English versions) indicating the result of Market Loans floated by the Central Government in April, 1981.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on 24th April 1981, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1982 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri N. K. P. Salve
 - (2) Shri Tirath Ram Amla
 - (3) Smt. Maimoona Sultan
 - (4) Shrimati Purabi Mukhopadhyay
 - (5) Shri Patitpaban Pradhan
 - (6) Shri Indradeep Sinha
 - (7) Prof. Rasheeduddin Khan
- (ii) That at its sitting held on the 24th April, 1981, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1982 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri R. R. Morarka
 - (2) Shri Shrikant Verma

- (3) Shri Ramanand Yadav
- (4) Shri Swami Dinesh Chandra
- (5) Shri Piare Lall Kureel *urf* Piare Lall Talib Unnavi
- (6) Shri R. Ramakrishnan
- (7) Shri Lal K. Advani
- (iii) That at its sitting held on the 24th April, 1981, Rajya Sabha adopted motion to join the Committee of both the Houses on the welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1982, and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri Ganapat Hiralal Bhagat
- (2) Shrimati Saroj Khaparde
- (3) Shri Roshan Lal
- (4) G. Swamy Naik
- (5) Shri Dharmavir
- (6) Shrimati Maragatham Chandrasekhar
- (7) Shri Sangdopal Lepcha
- (8) Shri B. D. Khobragade
- (9) Shri Sharief-ud-din Shariq
- (10) Shri T. Aliba Imti

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Railways to the reported recent incidents of robbery, kidnapping and rape by dacoits in Bombay-Howrah Janta Express train between Manikpur and Satna Railway Stations of the Central Railway.

The Deputy Minister of Railways made a statement in regard thereto.

7. Statements by Ministers

(1) The Minister of State for Home Affairs made a statement (i) correcting the answer given on the 6th August, 1980 to Starred Question No. 870 by Shri Amarsinh V. Rathawa regarding emergence of a new island off Andamans, and (ii) giving reasons for delay in correcting the reply.

* (2) The Minister of Home Affairs made a statement regarding the killing of Harijans by dacoits in Etah District of Uttar Pradesh.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.23 P.M.)

8. Matters under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding state of affairs in Jawahar Lal Nehru University.

(2) Shri A. K. Balan raised a matter regarding alleged repression of loco-running staff and steps to implement their demands.

(3) Shri Satyanarayan Jatiya raised a matter regarding need for amendment in the Indian Electricity (Supply) Act, 1948 to improve the electricity services.

(4) Shri Rashid Masood raised a matter regarding need to extend Sangam Express train services from Saharanpur, instead of Meerut to Allahabad.

(5) Shri Chintamani Jena raised a matter regarding steps to provide railway wagons to Paradip to clear the accumulated stocks.

(6) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to save the traditional and artistic Kota Doriya Sarees by providing financial assistance to the artisans.

(7) Shri Harish Kumar Gangwar raised a matter regarding steps to ensure remunerative price for wheat to farmers of Uttar Pradesh.

(8) Shri K. T. Kosalram raised a matter regarding steps for setting-up Cauvery Valley Authority and other steps to solve drought situation in Tamil Nadu.

*Made at 5.32 P.M.

(9) Shri Chingwang Konyak raised a matter regarding need to safeguard life and property in Nagaland in view of the alleged law and order problem created by underground forces.

(10) Shri Era Mohan raised a matter regarding need to set up a Supreme Court Bench in Tamil Nadu.

9. Government Bill—Passed

The Disturbed Areas (Special Courts) Amendment Bill, 1981

Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

On Clause 3 the House divided; Ayes *75; Noes*43. Clause 3 was accordingly adopted.

Clause 4 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

- (1) Shri Niren Ghosh
- (2) Shri Virdhi Chander Jain
- (3) Shri George Fernandes
- (4) Shri Satyasadhan Chakraborty
- (5) Shri Chandrajit Yadav
- (6) Shri Ramavatar Shastri
- (7) Shri A. K. Roy
- (8) Shri P. Venkatasubbaiah

On the motion the House divided: Ayes * 110; Noes * 44.

The motion was adopted and the Bill was accordingly passed.

10. Government Bill—under Consideration

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1981.

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

*Subject to correction.

The following Members took part in the debate:—

- (1) Shri Bapusaheb Parulekar
- (2) Shri P Namgyal
- (3) Shri Harish Kumar Gangwar
- (4) Shri Girdhari Lal Vyas
- (5) Shri Ramavatar Shastri (*Speech unfinished*)

The discussion was not concluded.

11. Motion—Negatived

Shri R. K. Mhalgi moved the following motion:—

“That this House resolves that in pursuance of sub-section (7) of section 6A of the Inter-State Water Disputes Act, 1956 (33 of 1956), the following modifications be made in the Notification regarding the Narmada Water Scheme, published in the Gazette by Notification No. S.O. 770(E), dated the 10th September, 1980 and laid on the Table of the House on the 18th November, 1980:—

(i) in paragraph 16, after sub-paragraph (1) *insert*, .

‘(1A) Any disagreement by the concerned State Governments regarding the recommendations of the Sardar Sarovar Construction Advisory Committee shall also be referred to the Review Committee and the decision of the Review Committee shall be final and binding on all the concerned States.’

(ii) after paragraph 16, *insert*,

‘16A. Nothing contained in this Notification shall prevent the alteration, amendment or modification of all or any of the foregoing provisions by agreement between all the States concerned.’”

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution.

The following Members took part in the debate:—

- (1) Shri Motibhai R. Chaudhari
- (2) Shri Narsinh Makwana
- (3) Rao Birendra Singh

Shri R. K. Mhalgi replied to the debate.

The motion was negatived.

12. Half-an-Hour Discussion

Shri Bapusaheb Parulekar raised a half-an-hour discussion on the points arising out of the answer given on 26th March, 1981 to Starred Question No. 538 regarding News-item captioned 'A curable disease made incurable by poverty'.

Shri Nihar Ranjan Laskar replied to the discussion.

6-12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the
7th May, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 7, 1981|Vaisakha 17, 1903 (Saka)

No. 153

11 A.M.

1. Starred Questions

Starred Questions Nos. 1092—1099 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10080—10279 and 10279-A were laid on the Table.

A statement by the Minister of State in the Ministry of Health and Family Welfare correcting the reply given to Unstarred Question No. 7040 on 9th April, 1981 regarding opening of dispensaries under Indian System of Medicines and Siddha System was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1979-80.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1979-80.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1979-80.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the accounts of the National Council of Educational Research and Training, New Delhi, for the year 1979-80.
- (6) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Accounts and Audit Report of the National Council of Educational Research and Training, New Delhi, for the year 1979-80.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts and Audit Report of the National Council of Educational Research and Training, New Delhi, for the year 1979-80.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Lalit Kala Akademi, New Delhi, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year.

- (9) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the National School of Drama, New Delhi, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year.
- (10) A copy of the Hind Cycles Limited and Sen Raleigh Limited (Nationalisation) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 228(E) in Gazette of India dated the 27th March, 1981, under sub-section (3) of section 31 of the Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Act, 1980.
- (11) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Council of Science Museums, Calcutta, for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Darshan Samiti, New Delhi, for the year 1979-80 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Darshan Samiti, New Delhi, for the year 1979-80.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1979-80 together with Audited Accounts, under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1979-80.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1979-80.
- (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Land Development Banks Federation, Bombay, for the year ended 30th June, 1980 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Land Development Banks Federation, Bombay, for the year ended 30th June, 1980.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- ✓ (21) A copy of the Report (Hindi^o version) on the sale by auctions in 1978 of gold held on Government account (Shri K. R. Puri Report).

^oEnglish version was laid on the 26th March, 1981.

4. Report of Railway Convention Committee

Shri D. L. Baitha presented the Second Report (Hindi and English versions) of the Railway Convention Committee on Action Taken by Government on the recommendations contained in the Fourth Report of the Railway Convention Committee (1977) on the "Delegation of Powers to General Managers, Organisation of Zonal Railways and Reorganisation of Railway Board's Office."

5. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of External Affairs to the reported unauthorised shooting of films by B. B. C. of the private life of tribals in Bastar, Madhya Pradesh.

The Minister of External Affairs made a statement in regard thereto.

6. Motion of No-confidence in the Council of Ministers ..

The Speaker informed the House about receipt of eight notices of Motions of No-confidence in the Council of Ministers from (1) Shri Ram Vilas Paswan (2) Shri Ram Jethmalani (3) Shri George Fernandes (4) Shri Harikesh Bahadur (5) Shri Bapusaheb Parulekar (6) Dr. Subramaniam Swamy (7) Shri Ratansinh Rajda and (8) Prof. Madhu Dandavate.

Shri George Fernandes then asked for leave of the House to make a motion of No-confidence in the Council of Ministers.

The Speaker asked those Members who were in favour of leave being granted to Shri George Fernandes to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and time and date for discussion would be fixed up in consultation with all concerned.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.12 P.M.)

7. Matters Under Rule 377

(1) Shri Chitta Basu raised a matter regarding reported move to de-link Calcutta from Haldia Port.

(2) Shri T. Damodar Reddy raised a matter regarding need to locate office of the Regional Cement Controller at Hyderabad to streamline the distribution of cement in Andhra Pradesh.

(3) Shri Motibhai R. Chaudhari raised a matter regarding restoration of cancelled train services on Western Railways.

(4) Shri Subhash Chandra Bose Alluri raised a matter regarding financial assistance for Polavaram multi-purpose Project in Andhra Pradesh.

(5) Shri B. D. Singh raised a matter regarding exploitation of workers engaged in Mitra (Shore) Industry.

(6) Shri Cumbum N. Natarajan raised a matter regarding steps for a breakthrough in fish culture enterprises, particularly in Tamil Nadu.

(7) Shri Digvijay Singh raised a matter regarding curbing birth-rate in the country.

(8) Shri Jyotirmoy Bosu raised a matter regarding death of Mr. Bobby Sands.

8. Motion—Adopted

Shri B. R. Bhagat moved the following motion:—

“WHEREAS the Committee of Privileges of the Sixth Lok Sabha in its Third Report has expressed the view that:

- (a) any person, if engaged in collecting information asked for by Parliament, should be deemed to be in the service of Parliament and entrusted with the execution of the orders or the performance of the functions of the House even though he is technically not an employee or officer of Parliament;
- (b) a person charged with breach of privilege is bound if so required by the Committee to take oath/affirmation and to depose before the Committee and answer any questions regarding the facts of the case;
- (c) a person charged with breach of privilege is bound to answer questions even without taking an oath/affirmation, even though that person would not be required to answer any self-incriminatory questions;

- (d) an averment in a written statement submitted to the Committee by a person charged with breach of privilege, expressing reasonable apprehension of the influence on the members of the Committee belonging to the ruling party of its openly declared antagonism towards the person involved would constitute a breach of privilege and contempt of the Committee;

WHEREAS the Sixth Lok Sabha by a Resolution adopted on 19th December, 1978 agreed with the above recommendations and findings of the Committee and on the basis thereof held Shrimati Indira Gandhi, Shri R. K. Dhawan and Shri D. Sen guilty of breach of privilege of the House and inflicted on them the maximum penalty possible in violation of the Principle of Natural Justice.

CONSIDERING that

- (a) the above findings are in total contravention of Parliamentary rules, precedents and conventions;
- (b) they unduly extended the immunity enjoyed only by the officers of Parliament in the discharge of their duties to an indeterminate number of persons totally unconnected with Parliament and constrict and deny to persons charged with breach of privilege and contempt of the House inalienable rights and safeguards guaranteed by the Constitution;
- (c) if the above findings are allowed to remain on record they would serve as standing instruments in the hands of any party in power for narrow, partisan political ends of calumny, harassment and public denigration by persecuting its opponents as actually happened in the case of Smt. Indira Gandhi;
- (i) a pre-determined design to vilify Smt. Indira Gandhi, deprive the electorate of Chikmagalur of its due representation in Parliament, stifle the authentic voice of national dissent from the floor of the House, thus the democratic process;
- (ii) to denigrate and to imprison Smt. Indira Gandhi;
- (i'i) to hand out in the guise of privilege proceedings, a finding from the Parliament against Smt. Indira Gandhi so that the same may hang as a compulsive pall over the criminal courts in the then impending trial against Smt. Gandhi and others on charges based on the same allegations; AND

- (d) the said proceedings of the Committee and the decision of the House were wrong and erroneous and with a view to correct this distortion and establish correct conventions and precedents for future Parliamentary procedures.

NOW THEREFORE this House resolves and declares that:

- (a) the said proceedings of the Committee and the House shall not constitute a precedent in the law of parliamentary privileges;
- (b) the findings of the Committee and the decision of the House are inconsistent with and violative of the well-accepted principles of the law of parliamentary privilege and the basic safeguards assured to all and enshrined in the Constitution; and
- (c) Smt. Indira Gandhi, Shri R. K. Dhawan and Shri D. Sen were innocent of the charges levelled against them.

AND -ACCORDINGLY this House:

rescinds the resolution adopted by the Sixth Lok Sabha on the 19th December, 1978."

The following Members took part in the debate:—

- (1) Shri K. Brahmanand Reddy
 - (2) Shri C. T. Dhandapani
 - (3) Shri Mohan Lal Sukhadia
 - (4) Shri Frank Anthony
 - (5) Shri C. M. Stephen
 - (6) Shri G. M. Banatwalla
- [An amendment was moved by Shri B. R. Bhagat.]
- (7) Shri Ashok Sen
 - (8) Shri K. Mayathevar
 - (9) Shri Jagan Nath Kaushal
 - (10) Shri V. N. Gadgil
 - (11) Shri P. Shivshankar

Shri B. R. Bhagat replied to the debate.

The amendment moved by Shri B. R. Bhagat, was adopted.

The motion was adopted in the following amended form:

“WHEREAS the Committee of Privileges of the Sixth Lok Sabha in its Third Report has expressed the view that:

- (a) any person, if engaged in collecting information asked for by Parliament, should be deemed to be in the service of Parliament and entrusted with the execution of the orders or the performance of the functions of the House even though he is technically not an employee or officer of Parliament;
- (b) a person charged with breach of privilege is bound if so required by the Committee to take oath|affirmation and to depose before the Committee and answer any questions regarding the facts of the case;
- (c) a person charged with breach of privilege is bound to answer questions even without taking an oath|affirmation, even though that person would not be required to answer any self-incriminatory questions;
- (d) an averment in a written statement submitted to the Committee by a person charged with breach of privilege, expressing reasonable apprehension of the influence on the members of the Committee belonging to the ruling party of its openly declared antagonism towards the person involved would constitute a breach of privilege and contempt of the Committee;

WHEREAS the Sixth Lok Sabha by a Resolution adopted on 19th December, 1978 agreed with the above recommendations and findings of the Committee and on the basis thereof held Shrimati Indira Gandhi, Shri R. K. Dhawan and Shri D. Sen guilty of breach of privilege of the House and inflicted on them the maximum penalty possible in violation of the Principle of Natural Justice.

CONSIDERING that

- (a) the above findings are in total contravention of Parliamentary rules, precedents and conventions;

- (b) they unduly extended the immunity enjoyed only by the officers of Parliament in the discharge of their duties to an indeterminate number of persons totally unconnected with Parliament and constrict and deny to persons charged with breach of privilege and contempt of the House inalienable rights and safeguards guaranteed by the Constitution;
- (c) if the above findings are allowed to remain on record they would serve as standing instruments in the hands of any party in power for narrow, partisan political ends of calumny, harassment and public denigration by persecuting its opponents as actually happened in the case of Smt. Indira Gandhi;
- (d) the above gross distortions were engineered in the unconscionable misuse of the majority in Parliament in the pursuit of:
 - (i) a pre-determined design to vilify Smt. Indira Gandhi, deprive the electorate of Chikmagalur of its due representation in Parliament, stifle the authentic voice of national dissent from the floor of the House, thus the democratic process;
 - (ii) to denigrate and to imprison Smt. Indira Gandhi;
 - (iii) to hand out in the guise of privilege proceedings, a finding from the Parliament against Smt. Indira Gandhi so that the same may hang as a compulsive pall over the criminal courts in the then impending trial against Smt. Gandhi and others on charges based on the same allegations; AND
- (e) the said proceedings of the Committee and the decision of the House were wrong and erroneous and with a view to correct this distortion and establish correct conventions and precedents for future Parliamentary procedures.

NOW THEREFORE this House resolves and declares that:

- (a) the said proceedings of the Committee and the House shall not constitute a precedent in the law of parliamentary privileges;

- (b) the findings of the Committee and the decision of the House are inconsistent with and violative of the well-accepted principles of the law of parliamentary privilege and the basic safeguards assured to all and enshrined in the Constitution; and
- (c) Smt. Indira Gandhi, Shri R. K. Dhawan and Shri D. Sen were innocent of the charges levelled against them.

AND ACCORDINGLY this House:

rescinds the resolution adopted by the Sixth Lok Sabha on the 19th December, 1978."

8.42 p.m.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th May, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Friday, May 8, 1981|Vaisakha 18, 1903 (Saka)

No. 154

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 1113—1115 and 1117 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10280—10479 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Finance correcting the reply given to Unstarred Question No. 7231 on 10th April, 1981 regarding reopening of Regional Rural Banks in Rajasthan was laid on the Table.

A statement by the Minister of Commerce and Steel and Mines correcting the reply given to Unstarred Question No. 798 on 20th February, 1981 regarding non-utilisation of full capacity by Aluminium Industry was also laid on the Table.

3. Rulings by Speaker regarding Privilege Matters

The Speaker gave his rulings on the following Privilege Matters:—

- (i) Question of Privilege given notices of by Sarvashri Ram Vilas Paswan, K. Lakkappa and Rajesh Kumar Singh

against the Chief Justice of India, Shri Y. V. Chandrachud and another Judge, Shri V. D. Tulzapurkar for allegedly making certain remarks about Members of Parliament as reported in a newspaper report, during the proceedings on a case in the Supreme Court. The Speaker observed that Parliament and Supreme Court should have mutual respect for each other and should not over-step their limits and responsibilities allotted by the Constitution.

- (ii) Question of Privilege given notices of by Shri K. P. Unnikrishnan and several other Members against Shri P. C. Sethi, Minister of Petroleum, Chemicals and Fertilisers, Giani Zail Singh, Minister of Home Affairs, and others for causing an enquiry into how Shri Unnikrishnan "came into possession of photo copies of the files, notings and Reports" which he had "quoted and laid on the Table of the House" on 23 December, 1980 during the discussion in Lok Sabha on that day under Rule 193 on the choice of technology and foreign collaboration for the urea and ammonia fertilizer plants to be built on the basis of Bombay High Complex. The Speaker observed that he was looking into the matter. The Speaker added that the right of a Member to function freely and without fear or favour in the House is a Constitutional guarantee.
- (iii) Question of Privilege given notices of by Sarvashri Eduardo Faleiro, Rajesh Pilot, K. K. Tewari, Ashok Gehlot and Kamal Nath against Shri Jyotirmoy Bosu for admitting in the House on 3 March, 1981 that he had corresponded with the Minister of External

Affairs and that "he had released to the Chinese, the information obtained by him from the Minister" regarding the Mac Mahon Line border between India and China. The Speaker, observed that he was looking into the matter.

- (iv) Question of Privilege given notice of by Shri Eduardo Faleiro against Shri Jyotirmoy Bosu for casting aspersions on the Speaker in the House on 31 March, 1981. The Speaker observed that Shri Bosu had been requested to state what he had to say in the matter but no reply had been received and that he would have to consider whether it was a fit case for being referred to the Committee of Privileges under Rule 227.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the University Grants Commission for the year 1979-80, Annual Reports and Accounts of Aligarh Muslim University for the years 1978-79 and 1979-80, Annual Accounts of Banaras Hindu University for the year 1979-80, Annual Accounts of Delhi University for the year 1979-80, Annual Accounts of Jawaharlal Nehru University for the year 1979-80, Annual Reports and Accounts of North Eastern Hill University for the year 1979-80, Annual Report and Accounts of Visva Bharati for the year 1979-80 and Annual Accounts of University of Hyderabad for the year 1979-80 and Annual Reports for the years 1978-79 and 1979-80 within the stipulated period of nine months after the close of the Accounting Year.

- (2) (i) A copy of the Annual Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Annual Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1979-80.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1979-80.
- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1979-80.
- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1979-80.

- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports of Messrs Smith Stanistreet Pharmaceuticals Limited for periods ending 31st March, 1979 and 31st March, 1980 within the stipulated period of nine months after the close of the accounting year.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1979-80 together with Audit Report thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the National Council for Cooperative Training, New Delhi, for the year 1979-80.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Bombay, for the year 1979-80 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Bombay, for the year 1979-80.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, for the year 1979-80.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, for the year 1979-80.

- (13) (i) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1979-80, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Agencies for the year 1979-80.
- (14) A 'Corrigendum' (Hindi and English versions) to the Annual Accounts of the Central Silk Board, Bombay, for the year 1979-80.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1979-80 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1979-80.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1979-80 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1979-80.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1979-80 together with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1979-80.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Leather Export Promotion Council, Madras, for the year 1979-80 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Leather Export Promotion Council, Madras, for the year 1979-80.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Hindustan Diamond Company Limited, Bombay, for the year 1979-80 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Hindustan Diamond Company Limited, Bombay, for the year 1979-80.
- (21) A copy of the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 186(E) in Gazette of India dated the 16th March, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (22) A copy of the Indian Electricity (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 253 in Gazette of India dated the 7th March, 1981, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the Notification at (22) above.
- (24) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1979-80 and the Audit

Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of Khadi and Village Industries Commission, Bombay, for the year 1979-80.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (24) above.
- ✓ (26) A copy of the Recommendations of the Review Committee on Electronics (Sondhi Committee) and the decisions of Government thereon.
- ✓ (27) A copy of the Recommendations of the Committee on Electronic Exports (Menon Committee) and decisions of Government thereon
- ✓ (28) A copy of the Common/Overlapping Recommendations of the Committee on Electronic Exports (Menon Committee) and the Review Committee on Electronics (Sondhi Committee) and decisions of Government thereon.
- (29) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of papers mentioned at (26), (27) and (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India, New Delhi, for the year 1979-80 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India, New Delhi, for the year 1979-80.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year ended 30th June, 1980 together with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year ended 30th June, 1980.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) Amendment Rules, 1981, published in Notification No. G.S.R. 395 in Gazette of India dated the 18th April, 1981.
- (ii) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1981, published in Notification No. G.S.R. 396 in Gazette of India dated the 18th April, 1981.
- (iii) The Indian Police Service (Pay) Second (Amendment) Rules, 1981, published in Notification No. G.S.R. 397 in Gazette of India dated the 18th April, 1981.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1981, published in Notification No. G.S.R. 398 in Gazette of India dated the 18th April, 1981.
- (v) The Indian Police Service (Pay) Third Amendment Rules, 1981, published in Notification No. G.S.R. 399 in Gazette of India dated the 18th April, 1981.

- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (VI Issue) Rules, 1981, published in Notification No. G.S.R. 309(E) in Gazette of India dated the 24th April, 1981.
 - (ii) The National Savings Certificates (VII Issue) Rules, 1981, published in Notification No. G.S.R. 310(E) in Gazette of India dated the 24th April, 1981.
 - (iii) The Post Office Savings Certificates (Amendment) Rules, 1981, published in Notification No. G.S.R. 318(E) in Gazette of India dated the 30th April, 1981.
- (36) A copy of Notification No. G.S.R. 311(E) (Hindi and English versions) published in Gazette of India dated the 24th April, 1981 regarding applicability of Government Savings Certificates Act, 1959 to National Savings Certificates (VI Issue) and National Savings Certificates (VII Issue), issued under sub-section (3) of section 1 of the Government Savings Certificates Act, 1959.
- (37) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Railways) under article 151(1) of the Constitution.
- (38) A copy of Appropriation Accounts, Railways, for 1979-80, Part I—Review (Hindi and English versions).
- (39) A copy of Appropriation Accounts, Railways, for 1979-80, Part II—Detailed Appropriation Accounts (Hindi and English versions).
- (40) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1979-80 (Hindi and English versions).
- (41) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation Limited, New Delhi, for the year 1979-80, together with Audited Accounts.

- (42) (i) A copy of the Annual Accounts (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, Delhi, for the year ending 30th June, 1978 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

5. Minutes of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan laid on the Table Minutes of the Fourteenth to Twenty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Messages from Rajya Sabha

Secretary reported the following Messages received from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1981, passed by Lok Sabha on 29th April, 1981.
- (ii) That at its sitting held on the 7th May, 1981, Rajya Sabha passed the Coal Mines Labour Welfare Fund (Amendment) Bill, 1980, passed by Lok Sabha on the 23rd December, 1980, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

7. Bill as amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Coal Mines Labour Welfare Fund (Amendment) Bill, 1981, which had been returned by Rajya Sabha with amendments.

8. Assent to Bill

Secretary laid on the Table the Appropriation (No. 4) Bill, 1981 passed by the Houses of Parliament during the current session and assented to.

9. Report of Committee of Privileges

Shri Harinath Misra presented the First Report of the Committee of Privileges.

10. Calling Attention

Shri Krishan Pratap Singh called the attention of the Minister of Communications to the situation arising out of reported lockout declared by the four public sector undertakings in Bangalore.

The Minister of Communications made a statement in regard thereto.

11. Personal explanation under Rule 357

Shri C. P. N. Singh made a personal explanation regarding certain remarks about him made by Shri K. P. Unnikrishnan in the House on 9 April, 1981 during discussion on Demands for Grants of Ministry of Defence.

12. Government Bills—Introduced

- (1) The Cine-Workers Welfare Cess Bill, 1981.
- (2) The Cine-Workers Welfare Fund Bill, 1981.
- (3) The Export-Import Bank of India Bill, 1981.
- (4) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981.

13. Motion of No-Confidence in the Council of Ministers

Shri George Fernandes moved the following motion:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following Members took part in the debate:—

- (1) Shri H. K. L. Bhagat
- (2) Smt. Mohsina Kidwai
- (3) Shri Samar Mukherjee (*Speech unfinished*).

[The discussion on the Motion of No-Confidence was held over at 3.30 P.M. and resumed at 6 P.M. (*Vide para 16*), after the disposal of Private Members' Business]

14. Motion regarding Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Rashid Masood moved the following motion:—

“That this House do agree with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th May, 1981.”

The motion was adopted.

15. Private Member's Resolution—Under consideration

Shri Tayyab Hussain concluded his speech on the following Resolution moved by him on the 24th April, 1981:—

“This House recommends to the Government that any action by signs, words or publications to tarnish the image of Mahatma Gandhi, the Father of our Nation, be made a cognisable offence.”

Eight amendments were moved by Sarvashri Bhikhu Ram Jain, Sudhir Kumar Giri, V. N. Gadgil, G. L. Dogra, B. R. Nahta, Kamal Nath Jha, Mool Chand Daga and Ram Singh Yadav.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Bhikhu Ram Jain
- (3) Shrimati Pramila Dandavate
- (4) Prof. N. G. Ranga
- (5) Shri Jagpal Singh
- (6) Prof. Narain Chand Parashar
- (7) Shri Era Mohan
- (8) Shri V. N. Gadgil
- (9) Shri Jaipal Singh Kashyap
- (10) Shri Tariq Anwar
- (11) Shri K. M. Madhukar
- (12) Shri Harish Chandra Singh Rawat
- (13) Shri Harikesh Bahadur
- (14) Shri Ram Singh Yadav
- (15) Shri G. L. Dogra
- (16) Shri Ratansinh Rajda
- (17) Shri Girdhari Lal Vyas
- (18) Shri Sunder Singh
- (19) Shri R. L. P. Verma
- (20) Acharya Bhagwan Dev (*Speech unfinished*).

The discussion was not concluded.

16. Motion of No-Confidence in the Council of Ministers

Further discussion on the following motion moved by Shri George Fernandes was resumed:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following Members took part in the debate:—

- Shri Samar Mukherjee
- (4) Shri R. S. Sparrow
 - (5) Shri C. T. Dhandapani
 - (6) Shri Arif Mohammad Khan
 - (7) Prof. Madhu Dandavate.
 - (8) Shri Vidya Charan Shukla
 - (9) Shri Jagjivan Ram
 - (10) Giani Zail Singh
 - (11) Shri Atal Behari Vajpayee
 - (12) Shri K. Lakkappa
 - (13) Shri Indrajit Gupta
 - (14) Shri Ashoke Sen
 - (15) Shri Harikesh Bahadur
 - (16) Shri N. E. Horo
 - (17) Shri Jaipal Singh Kashyap
 - (18) Shri Chitta Basu
 - (19) Shri Tridib Chaudhuri
 - (20) Shri R. Venkataraman
 - (21) Shri George Fernandes (By way of reply).

On the Motion the House divided: Ayes* 9); Noes* 275.

The motion was accordingly negatived.

[Lok Sabha adjourned *sine die* at 2.15 A.M. (9-5-1981)]

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

GMGIPMRND—LS I—761 LS—8-5-81—800.